

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

Meeting No. 12/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for **18.11.2015 but actually held on 23.11.2015** under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy.DGFT
Shri O.P. Sharma, Joint Indl. Advisor, DC&PC
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC –III meeting No. 11/82 was scheduled for 28.10.2015 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The U.O.No. / O.M. No. of the scanned copy is reflected in the minutes.

MEETING NUMBER : 12/82-ALC4/2015 **MEETING DATE** : 18.11.2015

1	Case No.:132/8/82-ALC4/2014	Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Rejected
	HQ File :01/82/050/00796/AM15/	RLA File :04/24/040/00395/AM08/	Lic.No/Date:0410094357 12.03.2008	Defer Date:
	Decision :The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

2	Case No.:353/5/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00493/AM16/	RLA File :03/95/040/00130/AM11/	Lic.No/Date:0310575673 24.05.2010	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the earlier decision taken by NC in its meeting No.22/82 dated 20.2.2014, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

3	Case No.: 14/24/82-ALC4/2010	Party Name: SAINOR LABORATORIES PVT LTD	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00814/AM11/	RLA File :09/24/040/00210/AM11/	Lic.No/Date:0910043414 08.09.2010	Defer Date:16.12.2015
Decision : The Committee considered the case for ratification of norms and decided to send a copy of application to DCPC and deferred the case.				

4	Case No.: 19/1/82-ALC4/2013	Party Name: CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Approved
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:
Decision : The Committee decided to ratify norms for the export product Tenofovir disoproxil fumarate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/434/2015-PI(Norms) dated 13.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

5	Case No.: 131/33/82-ALC4/2012	Party Name: ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/01278/AM13/	RLA File :07/24/040/00377/AM13/	Lic.No/Date:0710092564 18.12.2012	Defer Date:
Decision : The Committee decided to ratify norms for the export product Tenofovir disoproxil fumarate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/434/2015-PI(Norms) dated 13.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

6	Case No.: 186/33/82-ALC4/2012	Party Name: ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/01333/AM13/	RLA File :07/24/040/00387/AM13/	Lic.No/Date:0710092620 20.12.2012	Defer Date:
Decision : The Committee decided to ratify norms for the export product Tenofovir disoproxil fumarate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/434/2015-PI(Norms) dated 13.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

7	Case No.: 96/33/82-ALC4/2012	Party Name: ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/01243/AM13/	RLA File :07/24/040/00419/AM13/	Lic.No/Date:0710092979 08.01.2013	Defer Date:
Decision : The Committee decided to ratify norms for the export product Tenofovir disoproxil fumarate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/434/2015-PI(Norms) dated 13.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

8	Case No.: 67/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/01214/AM13/	RLA File :07/24/040/00461/AM13/	Lic.No/Date:0710093544 05.02.2013	Defer Date:
	Decision : The Committee decided to ratify norms for the export product Tenofovir disoproxil fumarate based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/434/2015-PI(Norms) dated 13.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

9	Case No.: 42/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/124/2015-PI(Norms) dated 16.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

10	Case No.: 43/16/82-ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00856/AM14/	RLA File :56/24/040/00017/AM14/	Lic.No/Date:5610002765 03.09.2013	Defer Date:16.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly deferred the case.			

11	Case No.: 82/23/82-ALC4/2013	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/01129/AM14/	RLA File :34/24/040/00212/AM14/	Lic.No/Date:3410038711 12.12.2013	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No. 14010/36/2012-Ch-II dated 19.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

12	Case No.: 85/23/82-ALC4/2013	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/01132/AM14/	RLA File :56/24/040/00033/AM14/	Lic.No/Date:5610003400 20.12.2013	Defer Date:30.12.2015
	Decision : The Committee decided to defer the case for want for comments of DOP.			

13	Case No.: 45/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00049/AM15/	RLA File :02/24/040/00168/AM13/	Lic.No/Date:0210198458 03.01.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the			

	recommendation of D/o C&PC forwarded vide O.M. No.U.O.No.14010/55/2010-Ch-II dated 21.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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14	Case No.: 374/5/82- ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00514/AM16/	RLA File :03/95/040/01015/AM14/	Lic.No/Date:0310775114 20.03.2014	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want for comments of DCPC.			

15	Case No.: 52/6/82- ALC4/2014	Party Name:UPL LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:16.12.2015
	Decision : The Committee decided to send a copy of application to DCPC.			

16	Case No.: 1/13/85- ALC3/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/85/050/00104/AM15/	RLA File :09/24/040/00007/AM15/	Lic.No/Date:0910059734 08.04.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/417/2015-PI(Norms) dated 7 th October, 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

17	Case No.: 53/5/82- ALC4/2014	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00370/AM15/	RLA File :03/95/040/00015/AM15/	Lic.No/Date:0310779156 23.04.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/437/2015-PI(Norms) dated February, 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

18	Case No.: 1/9/85- ALC3/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/85/050/00067/AM15/	RLA File :09/24/040/00049/AM15/	Lic.No/Date:0910059919 28.04.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/417/2015-PI(Norms) dated 7 th October, 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

19	Case No.: 76/10/82-	Party Name:KUDOS	Meet No/Date:12/82-	Status: Case
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	ALC4/2014	CHEMIE LTD.,	ALC4/2015 18.11.2015	Rejected
	HQ :01/82/050/00990/AM15/	File RLA :22/24/040/00099/AM14/	Lic.No/Date:2210014839 29.04.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.:238/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
20	HQ :01/82/050/00640/AM15/	File RLA :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:14/5/82-ALC4/2015	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
21	HQ :01/82/050/00154/AM16/	File RLA :52/24/040/00009/AM15/	Lic.No/Date:5210041040 13.05.2014	Defer Date:
	Decision : : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide O.M. No.U.O.No.14010/36/2010-Ch-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:15/5/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
22	HQ :01/82/050/00155/AM16/	File RLA :08/24/040/00055/AM15/	Lic.No/Date:0810131405 19.05.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide O.M. No.U.O.No.14010/01/2012-Ch-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:88/6/82-ALC4/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
23	HQ :01/82/050/00490/AM15/	File RLA :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:9/10/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
24	HQ :01/82/050/00923/AM15/	File RLA :31/83/040/00032/AM15/	Lic.No/Date:3110064004 21.05.2014	Defer Date:

	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/409/2014-PI(Norms) dated January 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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	Case No.: 1/3/82- ALC4/2015	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status:Case Approved
25	HQ File :01/82/050/00031/AM16/	RLA File :31/83/040/00006/AM15/	Lic.No/Date: 3110064305 05.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide O.M. No.U.O.No.14010/122/2011-Ch-II dated 05.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 61/4/82- ALC4/2014	Party Name: V & V PHARMA INDUSTRIES	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status:Case Deferred
26	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date: 0310785305 13.06.2014	Defer Date: 16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.: 164/6/82- ALC4/2014	Party Name: VDH CHEM TECH PVT. LTD.	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status:Case Deferred
27	HQ File :01/82/050/00566/AM15/	RLA File :05/24/040/00085/AM15/	Lic.No/Date: 0510388792 18.06.2014	Defer Date: 16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.: 170/6/82- ALC4/2014	Party Name: SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status:Case Approved
28	HQ File :01/82/050/00572/AM15/	RLA File :04/24/040/00032/AM15/	Lic.No/Date: 0410158822 24.06.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/511/2014-PI(Norms) dated 17.2.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 69/4/82- ALC4/2014	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status:Case Deferred
29	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date: 0910060550 27.06.2014	Defer Date: 16.12.2015
	Decision : The Committee considered the case for ratification of Norms. It has been observed			

that hard copy of application has not been received by DGFT. The Committee decided to call for a copy application from RA under intimation to firm. Accordingly, a letter has been sent to RA as well as to firm on 01.12.2015 for furnishing copy of application.

30	Case No.:73/9/82-ALC4/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

31	Case No.:204/6/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00606/AM15/	RLA File :05/24/040/00192/AM14/	Lic.No/Date:0510389448 08.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 02.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

32	Case No.:211/6/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00613/AM15/	RLA File :05/24/040/00191/AM14/	Lic.No/Date:0510389447 08.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 02.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

33	Case No.:370/5/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00510/AM16/	RLA File :09/24/040/00193/AM15/	Lic.No/Date:0910060634 09.07.2014	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/452/2015PI-(Norms) dt. 17.11.2015, uploaded along with these minutes decided to call for information from the firm and deferred the case.			

34	Case No.:88/9/82-ALC4/2014	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
	HQ File :01/82/050/00885/AM15/	RLA File :03/95/040/00302/AM15/	Lic.No/Date:0310786782 14.07.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of			

	NC.
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35	Case No.:36/8/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
	HQ File :01/82/050/00700/AM15/	RLA File :09/24/040/00198/AM15/	Lic.No/Date:0910060661 14.07.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

36	Case No.:108/9/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
	HQ File :01/82/050/00905/AM15/	RLA File :22/24/040/00083/AM14/	Lic.No/Date:2210015019 15.07.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

37	Case No.:94/5/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00234/AM16/	RLA File :05/24/040/00126/AM15/	Lic.No/Date:0510389737 16.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, U.O.No.14010/28/2012-Ch-II dated 30.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

38	Case No.:248/13/82-ALC4/2014	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
	HQ File :01/82/050/01251/AM15/	RLA File :03/95/040/00325/AM15/	Lic.No/Date:0310786993 17.07.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

39	Case No.:1/6/82-ALC4/2014	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
	HQ File :01/82/050/00403/AM15/	RLA File :04/24/040/00061/AM15/	Lic.No/Date:0410159021 18.07.2014	Defer Date:

	Decision : The Committee decided to reject the case as information called for from the firm by C&PC vide U.O. No..14010/150/2011-Ch-II dated 25th March 2015, uploaded along with these minutes, has not received so far. RA concerned may take necessary action as per decision of NC.			
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40	Case No.: 79/9/82- ALC4/2014	Party Name: METROPOLITAN EXIMCHEM LTD.	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date: 0310787073 18.07.2014	Defer Date: 16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

41	Case No.: 24/9/82- ALC4/2014	Party Name: BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00821/AM15/	RLA File :09/24/040/00104/AM15/	Lic.No/Date: 0910060703 22.07.2014	Defer Date: 16.12.2015
	Decision : The Committee considered the case for ratification of Norms. It has been observed that hard copy of application has not been received by DGFT. The Committee decided to call for a copy application from RA under intimation to firm. Accordingly, a letter has been sent to RA as well as to firm on 01.12.2015 for furnishing copy of application.			

42	Case No.: 78/9/82- ALC4/2014	Party Name: PACE PHARMATECH PVT.LTD.	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Rejected
	HQ File :01/82/050/00875/AM15/	RLA File :03/95/040/00347/AM15/	Lic.No/Date: 0310787160 22.07.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.8/82 dated 16.09.2015 but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

43	Case No.: 396/5/82- ALC4/2015	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00536/AM16/	RLA File :17/24/040/00047/AM15/	Lic.No/Date: 1710005887 24.07.2014	Defer Date: 16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

44	Case No.: 8/6/82- ALC4/2014	Party Name: V & V PHARMA INDUSTRIES	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date: 0310787382 28.07.2014	Defer Date: 16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy			

	of application to DCPC.
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	Case No.:209/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
45	HQ File :01/82/050/01212/AM15/	RLA File :03/94/040/00379/AM15/	Lic.No/Date:0310787473 31.07.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:58/9/82-ALC4/2014	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
46	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms. It has been observed that hard copy of application has not been received by DGFT. The Committee decided to call for a copy application from RA under intimation to firm. Accordingly, a letter has been sent to RA as well as to firm on 01.12.2015 for furnishing copy of application.			

	Case No.:49/9/82-ALC4/2014	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
47	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:31/9/82-ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
48	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:44/9/82-ALC4/2014	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
49	HQ File :01/82/050/00841/AM15/	RLA File :08/24/040/00173/AM15/	Lic.No/Date:0810132883 04.08.2014	Defer Date:16.12.2015
	Decision : The Committee noted that information call for from the firm by NC in its meeting No.08/82 dated 16.9.2015 is awaited. The Committee accordingly deferred the case.			

	Case No.: 373/5/82-ALC4/2015	Party Name: NECTAR LIFESCIENCES LIMITED,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
50	HQ File :01/82/050/00513/AM16/	RLA File :22/24/040/00039/AM15/	Lic.No/Date:2210015055 06.08.2014	Defer Date:16.12.2015
Decision : The Committee considered the case for ratification of norms and deferred the case of want of comments of DoP.				

	Case No.: 203/5/82-ALC4/2015	Party Name: ALKALOIDS CORPORATION	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
51	HQ File :01/82/050/00343/AM16/	RLA File :02/24/040/00080/AM15/	Lic.No/Date:0210204732 07.08.2014	Defer Date:16.12.2015
Decision : The Committee considered the case for ratification of norms and deferred the case of want of comments of DoP.				

	Case No.: 105/9/82-ALC4/2014	Party Name: SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Rejected
52	HQ File :01/82/050/00902/AM15/	RLA File :22/24/040/00035/AM15/	Lic.No/Date:2210015058 07.08.2014	Defer Date:
Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.3/82 dated 20.5.2015 but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.				

	Case No.: 23/9/82-ALC4/2014	Party Name: BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Rejected
53	HQ File :01/82/050/00820/AM15/	RLA File :08/24/040/00176/AM15/	Lic.No/Date:0810132955 12.08.2014	Defer Date:
Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.3/82 dated 20.5.2015 but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.				

	Case No.: 48/5/82-ALC4/2015	Party Name: VISION DRUGS PVT LTD	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
54	HQ File :01/82/050/00188/AM16/	RLA File :09/24/040/00260/AM15/	Lic.No/Date:0910060860 18.08.2014	Defer Date:16.12.2015
Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.				

	Case No.: 378/5/82-ALC4/2015	Party Name: CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
55	HQ File :01/82/050/00518/AM16/	RLA File :31/83/040/00115/AM15/	Lic.No/Date:3110064753 19.08.2014	Defer Date:

	Decision :The import and export product is similar with the difference that export product mentions 'Pharma grade' which does not justifies wastage more than 2%. Accordingly, the Committee decided to ratify norms with 2% wastage under Para 4.7 of HBP. RA concerned may take further necessary action as per decision of NC.			
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56	Case No.: 240/5/82- ALC4/2015	Party Name: VIC INDUSTRIES,	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Rejected
	HQ File :01/82/050/00380/AM16/	RLA File :17/24/040/00054/AM15/	Lic.No/Date: 1710005896 22.08.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

57	Case No.: 215/13/82- ALC4/2014	Party Name: GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date: 0310788338 25.08.2014	Defer Date: 16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

58	Case No.: 45/13/82- ALC4/2014	Party Name: HETERO DRUGS LIMITED,	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Rejected
	HQ File :01/82/050/01048/AM15/	RLA File :09/24/040/00275/AM15/	Lic.No/Date: 0910060885 25.08.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.3/82 dated 20.5.2015 but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

59	Case No.: 264/13/82- ALC4/2014	Party Name: BAYER CROPSOURCE LIMITED	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date: 0310788397 26.08.2014	Defer Date: 16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

60	Case No.: 42/9/82- ALC4/2014	Party Name: CADILA PHARMACEUTICALS LTD.	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Rejected
	HQ File :01/82/050/00839/AM15/	RLA File :08/24/040/00197/AM15/	Lic.No/Date: 0810133103 26.08.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its			

meeting No.19/82 dated 18.3.2015 but reply has not been received so far despite repeated reminders.. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.

61	Case No.: 255/13/82-ALC4/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

62	Case No.: 382/5/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00522/AM16/	RLA File :34/24/040/00129/AM15/	Lic.No/Date:3410040491 27.08.2014	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

63	Case No.: 377/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00517/AM16/	RLA File :03/94/040/00493/AM15/	Lic.No/Date:0310788472 27.08.2014	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

64	Case No.: 43/9/82-ALC4/2014	Party Name:SARV BIO LABS PVT.LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Rejected
	HQ File :01/82/050/00840/AM15/	RLA File :05/24/040/00203/AM15/	Lic.No/Date:0510390783 27.08.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.1/82 dated 15.04.2015 but reply has not been received so far despite repeated reminders.. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

65	Case No.: 456/5/82-ALC4/2015	Party Name:CLARION DRUGS LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00596/AM16/	RLA File :50/24/040/00006/AM15/	Lic.No/Date:5010002152 28.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/463/2015-PI dated 24.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

66	Case No.: 224/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0310788515	Defer

	:01/82/050/01227/AM15/	:03/94/040/00391/AM15/	28.08.2014	Date:16.12.2015
Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.				

	Case No.:225/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
67	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date:16.12.2015
Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.				

	Case No.:256/13/82-ALC4/2014	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
68	HQ File :01/82/050/01259/AM15/	RLA File :03/95/040/00371/AM15/	Lic.No/Date:0310788509 28.08.2014	Defer Date:
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/92/2011-Ch-II dated 17.06.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

	Case No.:262/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
69	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date:16.12.2015
Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.				

	Case No.:263/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
70	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:16.12.2015
Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.				

	Case No.:223/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
71	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date:16.12.2015
Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.				

	Case No.:3/7/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
72	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:16.12.2015

Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.

73	Case No.:75/9/82-ALC4/2014	Party Name:NEUTEC HEALTHCARE (P) LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
	HQ File :01/82/050/00872/AM15/	RLA File :05/24/040/00235/AM15/	Lic.No/Date:0510390973 04.09.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.3/82 dated 20.5.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

74	Case No.:81/5/82-ALC4/2015	Party Name:RUCHI INFRASTRUCTURE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
	HQ File :01/82/050/00221/AM16/	RLA File :56/24/040/00034/AM15/	Lic.No/Date:5610004407 15.09.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.19/82 dated 18.03.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

75	Case No.:391/5/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
	HQ File :01/82/050/00531/AM16/	RLA File :34/24/040/00138/AM15/	Lic.No/Date:3410040551 15.09.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.06.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

76	Case No.:400/5/82-ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00540/AM16/	RLA File :34/24/040/00120/AM15/	Lic.No/Date:3410040554 15.09.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

77	Case No.:12/15/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/01299/AM15/	RLA File :03/94/040/00460/AM15/	Lic.No/Date:0310789265 16.09.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy			

	of application to DCPC.
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	Case No.: 380/5/82-ALC4/2015	Party Name: THEON PHARMACEUTICALS LTD.,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
78	HQ File :01/82/050/00520/AM16/	RLA File :22/24/040/00054/AM15/	Lic.No/Date:2210015086 16.09.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided to call for copy of DML and defer the case.			

	Case No.: 399/5/82-ALC4/2015	Party Name: ALCHEM INTERNATIONAL LTD.	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Rejected
	HQ File :01/82/050/00539/AM16/	RLA File :05/23/040/00235/AM15/	Lic.No/Date:0510391191 18.09.2014	Defer Date:
79	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.: 381/5/82-ALC4/2015	Party Name: ASCENT FINECHEM PVT. LTD.,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Rejected
	HQ File :01/82/050/00521/AM16/	RLA File :08/24/040/00207/AM15/	Lic.No/Date:0810133388 19.09.2014	Defer Date:
80	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.8/82 dated 16.09.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.: 390/5/82-ALC4/2015	Party Name: ATUL LIMITED,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00530/AM16/	RLA File :08/24/040/00225/AM15/	Lic.No/Date:0810133394 19.09.2014	Defer Date:
81	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/16/2015-Ch-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.: 59/13/82-ALC4/2014	Party Name: HELLO PAINTS (P) LTD	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/01062/AM15/	RLA File :05/23/040/00276/AM15/	Lic.No/Date:0510391245 19.09.2014	Defer Date:16.12.2015
82				

	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			
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83	Case No.: 49/5/82- ALC4/2015	Party Name: VISION DRUGS PVT LTD	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00189/AM16/	RLA File :09/24/040/00336/AM15/	Lic.No/Date:0910061013 23.09.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

84	Case No.: 372/5/82- ALC4/2015	Party Name: DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00512/AM16/	RLA File :31/83/040/00154/AM15/	Lic.No/Date:3110064948 08.10.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

85	Case No.: 29/13/82- ALC4/2014	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

86	Case No.: 356/5/82- ALC4/2015	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00496/AM16/	RLA File :09/24/040/00350/AM15/	Lic.No/Date:0910061069 09.10.2014	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

87	Case No.: 46/15/82- ALC4/2014	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Rejected
	HQ File :01/82/050/01333/AM15/	RLA File :09/24/040/00372/AM15/	Lic.No/Date:0910061072 09.10.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.7/82 dated 24.7.2015 but reply has not been received so far despite repeated			

reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.

88	Case No.: 350/5/82-ALC4/2015	Party Name:AMBE PHYTOEXTRACTS PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00490/AM16/	RLA File :05/23/040/00238/AM15/	Lic.No/Date:0510391555 13.10.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

89	Case No.: 171/13/82-ALC4/2014	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/01174/AM15/	RLA File :03/95/040/00588/AM15/	Lic.No/Date:0310790482 22.10.2014	Defer Date:16.12.2015
	Decision : The Committee noted that information called for from the firm is awaited. The Committee accordingly decided await the reply and deferred the case.			

90	Case No.: 352/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00492/AM16/	RLA File :09/24/040/00398/AM15/	Lic.No/Date:0910061128 22.10.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

91	Case No.: 388/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Rejected
	HQ File :01/82/050/00528/AM16/	RLA File :09/24/040/00396/AM15/	Lic.No/Date:0910061183 05.11.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.8/82 dated 16.09.2015 but reply has not been received so far despite repeated reminders. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

92	Case No.: 359/5/82-ALC4/2015	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00499/AM16/	RLA File :22/24/040/00067/AM15/	Lic.No/Date:2210015119 10.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation D/o Pharmaceuticals forwarded vide O.M. No.35011/341/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by			

the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.

93	Case No.: 393/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00533/AM16/	RLA File :09/24/040/00387/AM15/	Lic.No/Date:0910061210 11.11.2014	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/484/2015-PI(Norms) dated November 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

94	Case No.: 198/5/82-ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00338/AM16/	RLA File :04/24/040/00205/AM15/	Lic.No/Date:0410159704 11.11.2014	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

95	Case No.: 392/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00532/AM16/	RLA File :09/24/040/00405/AM15/	Lic.No/Date:0910061222 13.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/138/2011-Ch-II dated 14.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

96	Case No.: 126/8/82-ALC4/2015	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00922/AM16/	RLA File :03/94/040/00710/AM15/	Lic.No/Date:0310791177 18.11.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

97	Case No.: 129/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00269/AM16/	RLA File :03/94/040/00740/AM15/	Lic.No/Date:0310791183 18.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/358/2015-PI(Norms) dated 16.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

98	Case No.: 355/5/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00495/AM16/	RLA File :09/24/040/00433/AM15/	Lic.No/Date:0910061297 25.11.2014	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

99	Case No.: 94/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/01097/AM15/	RLA File :09/24/040/00469/AM15/	Lic.No/Date:0910061300 25.11.2014	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/143/2015-PI(Norms) dated October, 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

100	Case No.: 126/5/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00266/AM16/	RLA File :22/24/040/00074/AM15/	Lic.No/Date:2210015136 28.11.2014	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

101	Case No.: 362/5/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00502/AM16/	RLA File :05/23/040/00377/AM15/	Lic.No/Date:0510392211 28.11.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

102	Case No.: 247/5/82-ALC4/2015	Party Name:SHREEGEN PHARMA LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00387/AM16/	RLA File :09/24/040/00467/AM15/	Lic.No/Date:0910061323 28.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/227/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

103	Case No.: 257/5/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00397/AM16/	RLA File :03/95/040/00706/AM15/	Lic.No/Date:0310791534 28.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the earlier			

	decision taken by NC in its meeting No.11/82 dated 26.11.2014 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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104	Case No.: 245/5/82- ALC4/2015	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00385/AM16/	RLA File :09/24/040/00470/AM15/	Lic.No/Date:0910061327 02.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/164/2015-PI (Norms) dated 19.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

105	Case No.: 264/5/82- ALC4/2015	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00404/AM16/	RLA File :09/24/040/00471/AM15/	Lic.No/Date:0910061328 02.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/164/2015-PI (Norms) dated 19.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

106	Case No.: 128/5/82- ALC4/2015	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Approved
	HQ File :01/82/050/00268/AM16/	RLA File :03/95/040/00733/AM15/	Lic.No/Date:0310791625 02.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the basis of earlier decision taken by NC in its meeting No.9/82 dated 20.10.2014 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

107

Case No.: 68/18/82- ALC4/2014	Party Name: CROWN CHEMICALS PVT.LTD.,	Meet No/Date: 12/82- ALC4/2015 18.11.2015	Status: Case Approved																
HQ File :01/82/050/01434/AM15/	RLA File :03/94/040/00838/AM15/	Lic.No/Date:0310791657 03.12.2014	Defer Date:																
Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 4/82 meeting dated 12.06.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Piperonal Min. Purity 98%</td><td rowspan="3">1 kg</td><td>1.</td><td>Catechol (Min. Purity 99%)</td><td>0.862 kg</td></tr><tr><td>2.</td><td>Dichloromethane (Min. Purity 99%)</td><td>0.703 kg</td></tr><tr><td>3.</td><td>Dimethylsulfoxide (Min. Purity 99%)</td><td>0.875 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg	2.	Dichloromethane (Min. Purity 99%)	0.703 kg	3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg															
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg															
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg															

		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.				

108	Case No.:261/5/82-ALC4/2015	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00401/AM16/	RLA File :09/24/040/00493/AM15/	Lic.No/Date:0910061345 04.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation D/o Pharmaceuticals forwarded vide O.M. No.35011/488/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

109	Case No.:207/5/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00347/AM16/	RLA File :09/24/040/00474/AM15/	Lic.No/Date:0910061343 04.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation D/o Pharmaceuticals forwarded vide O.M. No.35011/446/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

110	Case No.:385/5/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00525/AM16/	RLA File :52/24/040/00044/AM15/	Lic.No/Date:5210041339 05.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded U.O.No.14010/2/2014-Ch-II dated 21.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

111	Case No.:154/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00294/AM16/	RLA File :03/95/040/00740/AM15/	Lic.No/Date:0310791735 05.12.2014	Defer Date:16.12.2015
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide 35011/330/2015-PI(Norms) dated 05.11.2015 , uploaded along with these minutes. Information may be sent with in a period of 15 days from the date of uploading of these minutes of DGFT website.			

112	Case No.:244/5/82-	Party Name:VIVIN	Meet No/Date:12/82-	Status:Case
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	ALC4/2015	LABORATORIES PRIVATE LIMITED	ALC4/2015 18.11.2015	Approved
	HQ File :01/82/050/00384/AM16/	RLA File :09/24/040/00420/AM15/	Lic.No/Date:0910061353 05.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals, forwarded vide O.M.No.35011/459/2015-PI(Norms) dated 17.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:248/5/82-ALC4/2015	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00388/AM16/	RLA File :09/24/040/00483/AM15/	Lic.No/Date:0910061354 05.12.2014	Defer Date:
113	Decision : The Committee decided to ratify norms for the export product based on the recommendation D/o Pharmaceuticals forwarded vide O.M. No.35011/482/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:279/13/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
	HQ File :01/82/050/01282/AM15/	RLA File :09/24/040/00510/AM15/	Lic.No/Date:0910061362 09.12.2014	Defer Date:
114	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.3/82 dated 20.5.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.:146/5/82-ALC4/2015	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00286/AM16/	RLA File :03/94/040/00852/AM15/	Lic.No/Date:0310791848 09.12.2014	Defer Date:
115	Decision : The Committee decided to ratify norms for the export product based on the recommendation D/o Pharmaceuticals forwarded vide O.M. No.35011/443/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:139/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00279/AM16/	RLA File :03/94/040/00872/AM15/	Lic.No/Date:0310791890 10.12.2014	Defer Date:16.12.2015
116	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/356/2015-PI (Norms) dt. 16.11.2015, uploaded along with			

	these minutes decided to call for technical information from the firm and deferred the case.
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117	Case No.: 153/5/82-ALC4/2015	Party Name: ALEMBIC PHARMACEUTICALS LTD	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00293/AM16/	RLA File :34/24/040/00244/AM15/	Lic.No/Date:3410040785 12.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals, forwarded vide O.M.No.35011/104/2015-PI(Norms) dated Sept.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

118	Case No.: 260/5/82-ALC4/2015	Party Name: MYLAN LABORATORIES LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00400/AM16/	RLA File :09/24/040/00488/AM15/	Lic.No/Date:0910061381 12.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation D/o Pharmaceuticals forwarded vide O.M. No.35011/486/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

119	Case No.: 206/5/82-ALC4/2015	Party Name: SUVEN LIFE SCIENCES LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00346/AM16/	RLA File :09/24/040/00511/AM15/	Lic.No/Date:0910061382 12.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation D/o Pharmaceuticals forwarded vide O.M. No.35011/483/2015-PI(Norms) dated 18 th November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

120	Case No.: 145/5/82-ALC4/2015	Party Name: JINDAL DRUGS PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00285/AM16/	RLA File :03/94/040/00877/AM15/	Lic.No/Date:0310792112 17.12.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

121	Case No.: 130/5/82-ALC4/2015	Party Name: NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00270/AM16/	RLA File :03/95/040/00652/AM15/	Lic.No/Date:0310792103 17.12.2014	Defer Date:16.12.2015
	Decision : The Committee decided to call for information based on the recommendation of D/o C&PC forwarded vide letter No.14010/92/2011-Ch-II dated 20.10.2015 , uploaded along with			

	these. Information may be furnished within a period of 15 days from the date of uploading of these minutes on DGFT website.
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122	Case No.: 104/18/82-ALC4/2014	Party Name: SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/01470/AM15/	RLA File :34/24/040/00245/AM15/	Lic.No/Date: 3410040803 17.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/75/2013-Ch-II dated 19.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

123	Case No.: 127/5/82-ALC4/2015	Party Name: EMAMI LIMITED,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00267/AM16/	RLA File :02/24/040/00183/AM15/	Lic.No/Date: 0210205355 18.12.2014	Defer Date: 16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DoP.			

124	Case No.: 133/5/82-ALC4/2015	Party Name: AARTI INDUSTRIES LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00273/AM16/	RLA File :03/94/040/00883/AM15/	Lic.No/Date: 0310792178 19.12.2014	Defer Date: 16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DoP.			

125	Case No.: 143/5/82-ALC4/2015	Party Name: FDC LTD	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00283/AM16/	RLA File :03/94/040/00834/AM15/	Lic.No/Date: 0310792175 19.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the comments of representative of DOP present in the meeting. Subsequently, DGFT has received written comments and wastage is as per recommendation of DOP forwarded vide O.M.No.35011/372/2015-PI (Norms) dated 02.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

126	Case No.: 205/5/82-ALC4/2015	Party Name: SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00345/AM16/	RLA File :09/24/040/00517/AM15/	Lic.No/Date: 0910061414 19.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/34/2011-CH-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

127	Case No.: 123/5/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00263/AM16/	RLA File :08/24/040/00347/AM15/	Lic.No/Date:0810134112 22.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/306/2015-PI(Norms) dated 08 October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

128	Case No.: 144/5/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00284/AM16/	RLA File :03/94/040/00892/AM15/	Lic.No/Date:0310792262 22.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product as per SION A-412 or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

129	Case No.: 224/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00364/AM16/	RLA File :09/24/040/00531/AM15/	Lic.No/Date:0910061427 22.12.2014	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/412/2015-PI(Norms) dated October, 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

130	Case No.: 136/5/82-ALC4/2015	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00276/AM16/	RLA File :03/94/040/00843/AM15/	Lic.No/Date:0310792314 23.12.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

131	Case No.: 96/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00236/AM16/	RLA File :03/94/040/00912/AM15/	Lic.No/Date:0310792310 23.12.2014	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/356/2015-PI (Norms) dt. 16.11.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

132	Case No.: 221/5/82-ALC4/2015	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00361/AM16/	RLA File :09/24/040/00537/AM15/	Lic.No/Date:0910061442 23.12.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

133	Case No.: 329/5/82-ALC4/2015	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00469/AM16/	RLA File :03/94/040/00899/AM15/	Lic.No/Date:0310792365 24.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/47/2014—CH-II dated 10.11.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

134	Case No.: 114/5/82-ALC4/2015	Party Name: NATIONAL TUBE INDUSTRIES,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00254/AM16/	RLA File :03/95/040/00756/AM15/	Lic.No/Date:0310792363 24.12.2014	Defer Date:16.12.2015
	Decision : The Committee noted that requisite information has been received and sent to DCPC.			

135	Case No.: 113/5/82-ALC4/2015	Party Name: VEXTA LABORATORIES PVT. LTD.	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00253/AM16/	RLA File :03/95/040/00792/AM15/	Lic.No/Date:0310792352 24.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/344/2015-PI(Norms) dated November 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

136	Case No.: 115/5/82-ALC4/2015	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00255/AM16/	RLA File :03/95/040/00816/AM15/	Lic.No/Date:0310792387 26.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/95/2011 CH-II dated 11.09.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

137	Case No.: 271/5/82-ALC4/2015	Party Name: AARTI INDUSTRIES LIMITED	Meet No/Date: 12/82-ALC4/2015	Status: Case Rejected
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			18.11.2015	
	HQ File :01/82/050/00411/AM16/	RLA File :03/94/040/00882/AM15/	Lic.No/Date:0310792412 29.12.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.8/82 dated 16.09.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.: 241/5/82- ALC4/2015	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Rejected
138	HQ File :01/82/050/00381/AM16/	RLA File :09/24/040/00516/AM15/	Lic.No/Date:0910061461 29.12.2014	Defer Date:
	Decision : The Committee noted import item no.1 and export item are same. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

	Case No.: 90/5/82- ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Approved
139	HQ File :01/82/050/00230/AM16/	RLA File :34/24/040/00254/AM15/	Lic.No/Date:3410040841 29.12.2014	Defer Date:16.12.2015
	Decision : It was noted that import item no.1 (mentioned as chemical name) is same as the export item. It appears to be an attempt to mislead the committee. The case was approved with zero wastage.			

	Case No.: 218/5/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
140	HQ File :01/82/050/00358/AM16/	RLA File :09/24/040/00552/AM15/	Lic.No/Date:0910061462 29.12.2014	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.: 65/5/82- ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Rejected
141	HQ File :01/82/050/00205/AM16/	RLA File :31/83/040/00204/AM15/	Lic.No/Date:3110065167 31.12.2014	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

142	Case No.:134/5/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00274/AM16/	RLA File :03/94/040/00712/AM15/	Lic.No/Date:0310792545 01.01.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

143	Case No.:226/5/82-ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00366/AM16/	RLA File :09/24/040/00554/AM15/	Lic.No/Date:0910061471 01.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/472/2015-PI(Norms) dated November 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

144	Case No.:137/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00277/AM16/	RLA File :03/94/040/00931/AM15/	Lic.No/Date:0310792547 01.01.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by D/o Pharmaceuticals vide O.M.35011/383/2015-PI(Norms) dt. 17.11.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

145	Case No.:138/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00278/AM16/	RLA File :03/94/040/00920/AM15/	Lic.No/Date:0310792544 01.01.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by, D/o Pharmaceuticals vide O.M.35011/383/2015-PI(Norms) dt. 17.11.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

146	Case No.:69/5/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00209/AM16/	RLA File :03/95/040/00807/AM15/	Lic.No/Date:0310792533 01.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide 35011/589/2015-PI(Norms) dated November 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

147	Case No.:70/5/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:12/82-ALC4/2015	Status:Case Approved
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			18.11.2015	
HQ :01/82/050/00210/AM16/	File	RLA :03/95/040/00606/AM15/	File	Lic.No/Date:0310792532 01.01.2015
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide 35011/589/2015-PI(Norms) dated November 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

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Case No.: 105/5/82-ALC4/2015	Party Name: CROWN CHEMICALS PVT.LTD.,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Approved																									
HQ File :01/82/050/00245/AM16/	RLA File :03/94/040/00864/AM15/	Lic.No/Date:0310792569 02.01.2015	Defer Date:																									
Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 4/82 meeting dated 12.06.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																												
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="6">Piperonal Min. Purity 98%</td><td rowspan="6">1 kg</td><td>1.</td><td>Catechol (Min. Purity 99%)</td><td>0.862 kg</td></tr><tr><td>2.</td><td>Dichloromethane (Min. Purity 99%)</td><td>0.703 kg</td></tr><tr><td>3.</td><td>Dimethylsulfoxide (Min. Purity 99%)</td><td>0.875 kg</td></tr><tr><td>4.</td><td>Hexamine (Min. Purity 96%)</td><td>1.000 kg</td></tr><tr><td>5.</td><td>Toluene (Min. Purity 97%)</td><td>0.430 kg</td></tr><tr><td>6.</td><td>Isopropyl Alcohol (Min. Purity 99%)</td><td>0.220 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg	2.	Dichloromethane (Min. Purity 99%)	0.703 kg	3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg	4.	Hexamine (Min. Purity 96%)	1.000 kg	5.	Toluene (Min. Purity 97%)	0.430 kg	6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg																								
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg																								
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg																								
		4.	Hexamine (Min. Purity 96%)	1.000 kg																								
		5.	Toluene (Min. Purity 97%)	0.430 kg																								
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg																								
RA may take appropriate action as per the decision of Norms Committee.																												

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Case No.: 106/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Approved	
HQ File :01/82/050/00246/AM16/	RLA File :03/94/040/00863/AM15/	Lic.No/Date:0310792568 02.01.2015	Defer Date:	
Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 4/82 meeting dated 12.06.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:45/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
150	HQ File :01/82/050/00185/AM16/	RLA File :09/24/040/00558/AM15/	Lic.No/Date:0910061483 05.01.2015	Defer Date:16.12.2015
	Decision :Information called for from the firm is awaited the Committee accordingly decided to defer the case.			

	Case No.:102/5/82-ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
151	HQ File :01/82/050/00242/AM16/	RLA File :03/94/040/00836/AM15/	Lic.No/Date:0310792635 07.01.2015	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:74/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
152	HQ File :01/82/050/00214/AM16/	RLA File :03/95/040/00833/AM15/	Lic.No/Date:0310792647 07.01.2015	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:149/5/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
153	HQ File :01/82/050/00289/AM16/	RLA File :03/94/040/00813/AM15/	Lic.No/Date:0310792673 08.01.2015	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

	Case No.:62/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
154	HQ File :01/82/050/00202/AM16/	RLA File :03/94/040/00928/AM15/	Lic.No/Date:0310792678 08.01.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

155	Case No.:63/5/82-	Party Name:INDOCO	Meet No/Date:12/82-	Status:Case
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	ALC4/2015	REMEDIES LIMITED	ALC4/2015 18.11.2015	Approved
	HQ :01/82/050/00203/AM16/	File RLA :03/94/040/00936/AM15/	Lic.No/Date:0310792676 08.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide 35011/353/2015-PI(Norms) dated 17.11. 2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

156	Case No.:121/5/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ :01/82/050/00261/AM16/	File RLA :03/95/040/00835/AM15/	Lic.No/Date:0310792685 08.01.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

157	Case No.:219/5/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ :01/82/050/00359/AM16/	File RLA :09/24/040/00549/AM15/	Lic.No/Date:0910061517 09.01.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

158	Case No.:78/18/82-ALC4/2014	Party Name:GREEN SIGNAL BIO PHARMA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ :01/82/050/01444/AM15/	File RLA :04/24/040/00220/AM15/	Lic.No/Date:0410159999 09.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms as per packing policy or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.			

159	Case No.:239/5/82-ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ :01/82/050/00379/AM16/	File RLA :09/24/040/00555/AM15/	Lic.No/Date:0910061520 09.01.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/485/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

160	Case No.:150/5/82-ALC4/2015	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ :01/82/050/00290/AM16/	File RLA :03/94/040/00866/AM15/	Lic.No/Date:0310792839 12.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/85/2012-Ch-II dated 18.6.2015			

	uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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161	Case No.: 141/5/82-ALC4/2015	Party Name: AARTI INDUSTRIES LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00281/AM16/	RLA File :03/94/040/00746/AM15/	Lic.No/Date:0310792870 13.01.2015	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DoP.			

162	Case No.: 151/5/82-ALC4/2015	Party Name: AGIO PHARMACEUTICALS LTD	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00291/AM16/	RLA File :03/94/040/00902/AM15/	Lic.No/Date:0310792875 13.01.2015	Defer Date:16.12.2015
	Decision : The committee decided to defer the case for want of comments of DoP			

163	Case No.: 119/5/82-ALC4/2015	Party Name: SHALINA LABORATORIES PVT. LTD.	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00259/AM16/	RLA File :03/95/040/00843/AM15/	Lic.No/Date:0310792869 13.01.2015	Defer Date:16.12.2015
	Decision : The committee decided to defer the case for want of comments of DoP			

164	Case No.: 92/5/82-ALC4/2015	Party Name: ALKALOIDS CORPORATION	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00232/AM16/	RLA File :02/24/040/00203/AM15/	Lic.No/Date:0210205448 14.01.2015	Defer Date: 30.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

165	Case No.: 59/5/82-ALC4/2015	Party Name: ANTHEA AROMATICS PVT.LTD.,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00199/AM16/	RLA File :03/94/040/00793/AM15/	Lic.No/Date:0310792911 14.01.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, Vide letter No.14010/55/2012-Ch-II dt. 28.10.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

166	Case No.: 64/5/82-ALC4/2015	Party Name: CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Rejected
	HQ File :01/82/050/00204/AM16/	RLA File :31/83/040/00200/AM15/	Lic.No/Date:3110065202 14.01.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 but reply has not been received so far. The Committee			

	accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.
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167	Case No.: 66/5/82-ALC4/2015	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00206/AM16/	RLA File :31/83/040/00219/AM15/	Lic.No/Date:3110065206 14.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/614/2014-PI(Norms) dated 27.3.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

168	Case No.: 243/5/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00383/AM16/	RLA File :09/24/040/00589/AM15/	Lic.No/Date:0910061530 14.01.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/412/2015-PI(Norms) dated October 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

169	Case No.: 72/5/82-ALC4/2015	Party Name:MICRO INKS PRIVATE LIMITED.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00212/AM16/	RLA File :03/95/040/00658/AM15/	Lic.No/Date:0310793017 16.01.2015	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DCPC.			

170	Case No.: 111/5/82-ALC4/2015	Party Name:MICRO INKS PRIVATE LIMITED.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00251/AM16/	RLA File :03/95/040/00648/AM15/	Lic.No/Date:0310792988 16.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide No. U.O.No.14010/24/2013-Ch-II dated 19.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

171	Case No.: 89/5/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00229/AM16/	RLA File :08/24/040/00253/AM15/	Lic.No/Date:0810134341 19.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No35011/324/2015-PI(Norms)			

	Dated 5.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.
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172	Case No.: 79/5/82-ALC4/2015	Party Name: UNIJULES LIFE SCIENCES LTD.	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00219/AM16/	RLA File :03/95/040/00877/AM15/	Lic.No/Date:0310793058 19.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/360/2015-PI(Norms) dated 16.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

173	Case No.: 52/5/82-ALC4/2015	Party Name: INDOCO REMEDIES LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00192/AM16/	RLA File :03/94/040/00953/AM15/	Lic.No/Date:0310793104 20.01.2015	Defer Date:16.12.2015
	Decision : The committee decided to defer the case for want of comments of DoP			

174	Case No.: 147/5/82-ALC4/2015	Party Name: INDOCO REMEDIES LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00287/AM16/	RLA File :03/94/040/00964/AM15/	Lic.No/Date:0310793105 20.01.2015	Defer Date:16.12.2015
	Decision : The committee decided to defer the case for want of comments of DoP			

175	Case No.: 55/5/82-ALC4/2015	Party Name: IPCA LABORATORIES LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00195/AM16/	RLA File :03/94/040/00975/AM15/	Lic.No/Date:0310793123 20.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/469/2015-PI(Norms) dated November 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

176	Case No.: 88/5/82-ALC4/2015	Party Name: ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00228/AM16/	RLA File :05/23/040/00486/AM15/	Lic.No/Date:0510392949 21.01.2015	Defer Date:16.12.2015
	Decision : The committee deferred the case for want of comments from AYUSH			

177	Case No.: 131/5/82-	Party Name: J.B.	Meet No/Date: 12/82-	Status: Case
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	ALC4/2015	CHEMICALS & PHARMACEUTICALS LIMITED	ALC4/2015 18.11.2015	Deferred
	HQ File :01/82/050/00271/AM16/	RLA File :03/94/040/00988/AM15/	Lic.No/Date:0310793181 21.01.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for comments of DOP.			

	Case No.:87/5/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
178	HQ File :01/82/050/00227/AM16/	RLA File :05/24/040/00454/AM15/	Lic.No/Date:0510392955 21.01.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, U.O.No.14010/28/2012-Ch-II dated 30.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:86/5/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
179	HQ File :01/82/050/00226/AM16/	RLA File :05/24/040/00489/AM15/	Lic.No/Date:0510392966 22.01.2015	Defer Date:
	Decision : The Committee decided to defer the case for comments of DOP.			

	Case No.:71/5/82-ALC4/2015	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
180	HQ File :01/82/050/00211/AM16/	RLA File :03/95/040/00868/AM15/	Lic.No/Date:0310793254 23.01.2015	Defer Date: 16.12.2015
	Decision : The Committee noted that advance authorisation issued on repeat basis. Therefore is decided to withdraw the case.			

	Case No.:76/5/82-ALC4/2015	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
181	HQ File :01/82/050/00216/AM16/	RLA File :03/95/040/00891/AM15/	Lic.No/Date:0310793255 23.01.2015	Defer Date:16.12.2015
	Decision : The Committee decided to deferred the case for want of comment of DCPC.			

	Case No.:204/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
182	HQ File :01/82/050/00344/AM16/	RLA File :09/24/040/00596/AM15/	Lic.No/Date:0910061555 23.01.2015	Defer Date:16.12.2015
	Decision : The Committee decided to send a copy of application to DCPC.			

	Case No.:229/5/82-ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
183	HQ File :01/82/050/00369/AM16/	RLA File :08/24/040/00391/AM15/	Lic.No/Date:0810134402 27.01.2015	Defer Date:

	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/16/2015-Ch-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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184	Case No.:269/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00409/AM16/	RLA File :03/94/040/01006/AM15/	Lic.No/Date:0310793301 27.01.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by, D/o Pharmaceuticals vide O.M.35011/383/2015-PI(Norms) dt. 17.11.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

185	Case No.:1/18/82-ALC4/2014	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/01367/AM15/	RLA File :09/24/040/00601/AM15/	Lic.No/Date:0910061562 27.01.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, D/o Pharmaceuticals vide O.M.35011/295/2015-PI(Norms) dt. October 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

186	Case No.:85/5/82-ALC4/2015	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00225/AM16/	RLA File :05/24/040/00500/AM15/	Lic.No/Date:0510392989 27.01.2015	Defer Date:16.12.2015
	Decision : The committee deferred the case for want of comments of DCPC.			

187	Case No.:58/5/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
	HQ File :01/82/050/00198/AM16/	RLA File :03/94/040/00980/AM15/	Lic.No/Date:0310793360 28.01.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

188	Case No.:163/5/82-ALC4/2015	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00303/AM16/	RLA File :05/24/040/00503/AM15/	Lic.No/Date:0510393026 29.01.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/338/2015-PI(Norms) dated November 2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

189	Case No.: 166/5/82-ALC4/2015	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00306/AM16/	RLA File :08/24/040/00386/AM15/	Lic.No/Date:0810134454 30.01.2015	Defer Date:
	Decision The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/450/2015-PI(Norms) dated 16 th November 2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

190	Case No.: 138/8/82-ALC4/2015	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00934/AM16/	RLA File :03/94/040/01099/AM14/	Lic.No/Date:0310793426 30.01.2015	Defer Date:16.12.2015
	Decision : The committee deferred the case for want of comments of DoP			

191	Case No.: 209/5/82-ALC4/2015	Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00349/AM16/	RLA File :09/24/040/00442/AM15/	Lic.No/Date:0910061573 02.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/460/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

192	Case No.: 208/5/82-ALC4/2015	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00348/AM16/	RLA File :09/24/040/00534/AM15/	Lic.No/Date:0910061583 03.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/474/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

193	Case No.: 275/5/82-ALC4/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
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HQ :01/82/050/00415/AM16/	File	RLA :03/94/040/00930/AM15/	File	Lic.No/Date:0310793539 03.02.2015	Defer Date:16.12.2015
Decision : The Committee decided to send a copy of application to DCPC					

194	Case No.: 158/5/82- ALC4/2015	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED		Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Approved
	HQ :01/82/050/00298/AM16/	File	RLA :30/24/040/00051/AM15/	File	Lic.No/Date:3010103361 03.02.2015
	Decision : The Committee noted that export and import items are more or less the same. It was decided to approved the norms net to net basis (without wastage). RA concerned may take further necessary action as per decision of NC.				

195	Case No.: 234/5/82- ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,		Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Approved
	HQ :01/82/050/00374/AM16/	File	RLA :05/24/040/00526/AM15/	File	Lic.No/Date:0510393080 04.02.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/453/2015-PI(Norms) dated 16.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

196	Case No.: 164/5/82- ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.		Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Approved
	HQ :01/82/050/00304/AM16/	File	RLA :05/24/040/00513/AM15/	File	Lic.No/Date:0510393078 04.02.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/335/2015-PI(Norms) dated 16.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

197	Case No.: 157/5/82- ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,		Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Approved
	HQ :01/82/050/00297/AM16/	File	RLA :22/24/040/00100/AM15/	File	Lic.No/Date:2210015187 05.02.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/468/2015-PI(Norms) dated November 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

198	Case No.: 284/5/82- ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED		Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
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	HQ :01/82/050/00424/AM16/	File	RLA :03/94/040/01053/AM15/	File	Lic.No/Date:0310793620 05.02.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by, D/o Pharmaceuticals vide O.M.35011/383/2015-PI(Norms) dt. 17.11.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.					
	Case No.:238/5/82-ALC4/2015		Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved	
	HQ :01/82/050/00378/AM16/	File	RLA :05/23/040/00504/AM15/	File	Lic.No/Date:0510393099 05.02.2015	Defer Date:
199	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/36/2011-Ch-II dated 19.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					
	Case No.:169/5/82-ALC4/2015		Party Name:TIDE INDUSTRIES	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred	
200	HQ :01/82/050/00309/AM16/	File	RLA :34/24/040/00290/AM15/	File	Lic.No/Date:3410040927 05.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to send a copy of application to DCPC					
	Case No.:268/5/82-ALC4/2015		Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved	
201	HQ :01/82/050/00408/AM16/	File	RLA :31/83/040/00209/AM15/	File	Lic.No/Date:3110065261 06.02.2015	Defer Date:
	Decision : The import and export product is similar with the difference that export product mentions 'Pharma grade' which does not justifies wastage more than 2%. Accordingly, the Committee decided to ratify norms with 2% wastage under Para 4.7 of HBP. RA concerned may take further necessary action as per decision of NC.					
	Case No.:7/1/82-ALC4/2015		Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved	
202	HQ :01/82/050/00007/AM16/	File	RLA :03/94/040/00971/AM15/	File	Lic.No/Date:0310793727 09.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/114/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					
203	Case No.:227/5/82-ALC4/2015		Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved	

	HQ :01/82/050/00367/AM16/	File	RLA :07/24/040/00378/AM15/	File	Lic.No/Date:0710107574 09.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/52/2015-PI(Norms) dated Sept. 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					
204	Case No.:342/5/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred		
	HQ :01/82/050/00482/AM16/	File	RLA :03/95/040/00585/AM15/	File	Lic.No/Date:0310793707 09.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to call for information based on the recommendation of D/o C&PC forwarded vide letter No.14010/92/2011-Ch-II dated 20.10.2015 , uploaded along with these. Information may be furnished within a period of 15 days from the date of uploading of these minutes on DGFT website.					
205	Case No.:344/5/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred		
	HQ :01/82/050/00484/AM16/	File	RLA :03/95/040/00445/AM15/	File	Lic.No/Date:0310793706 09.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided defer the case for want to comments from DCPC					
206	Case No.:161/5/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved		
	HQ :01/82/050/00301/AM16/	File	RLA :05/24/040/00472/AM15/	File	Lic.No/Date:0510393118 09.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 02.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					
207	Case No.:319/5/82-ALC4/2015	Party Name:EXEMED PHARMACEUTICALS	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved		
	HQ :01/82/050/00459/AM16/	File	RLA :34/24/040/00297/AM15/	File	Lic.No/Date:3410040950 10.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.no.35011/432/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					
208	Case No.:290/5/82-ALC4/2015	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred		

	HQ :01/82/050/00430/AM16/	File	RLA :22/24/040/00098/AM15/	File	Lic.No/Date:2210015190 10.02.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/429/2015-PI(Norms) dated October, 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.					

209	Case No.:231/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00371/AM16/	RLA File :08/24/040/00403/AM15/	Lic.No/Date:0810134561 10.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/475/2015-PI(Norms) dated 17.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

210	Case No.:167/5/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00307/AM16/	RLA File :05/23/040/00435/AM15/	Lic.No/Date:0510393162 11.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/440/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

211	Case No.:171/5/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00311/AM16/	RLA File :05/23/040/00434/AM15/	Lic.No/Date:0510393163 11.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/439/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

212	Case No.:159/5/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00299/AM16/	RLA File :05/24/040/00484/AM15/	Lic.No/Date:0510393136 11.02.2015	Defer Date:

	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 02.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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213	Case No.: 160/5/82-ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved														
	HQ File :01/82/050/00300/AM16/	RLA File :05/24/040/00389/AM15/	Lic.No/Date:0510393132 11.02.2015	Defer Date:														
	Decision : Committee considered case as per agenda and decided to ratify norms under para 4.7 of HBP as per earlier decision taken by NC in its meeting No.3/82 dated 8.5.2014 or as applied by the firm whichever is less.																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>PVC Plasticizer</td><td>1 kg</td><td>1.</td><td>Phthalic Anhydride</td><td>0.400 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>2 Ethylhexanol (Octanol)</td><td>0.700 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	PVC Plasticizer	1 kg	1.	Phthalic Anhydride	0.400 kg			2.	2 Ethylhexanol (Octanol)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
PVC Plasticizer	1 kg	1.	Phthalic Anhydride	0.400 kg														
		2.	2 Ethylhexanol (Octanol)	0.700 kg														

214	Case No.: 127/8/82-ALC4/2015	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00923/AM16/	RLA File :03/94/040/01056/AM15/	Lic.No/Date:0310793858 12.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/47/2014—CH-II dated 10.11.2015 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

215	Case No.: 333/5/82-ALC4/2015	Party Name:MEHTA API PVT LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00473/AM16/	RLA File :03/95/040/00903/AM15/	Lic.No/Date:0310793861 12.02.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/430/2015-PI(Norms) dated October 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

216	Case No.: 345/5/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00485/AM16/	RLA File :03/95/040/00909/AM15/	Lic.No/Date:0310793856 12.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/92/2011-Ch-II dated 20.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

217	Case No.: 347/5/82-	Party Name:ROYAL	Meet No/Date:12/82-	Status:Case
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	ALC4/2015	PHARMA	ALC4/2015 18.11.2015	Deferred
	HQ File :01/82/050/00487/AM16/	RLA File :03/95/040/00958/AM15/	Lic.No/Date:0310793866 12.02.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, D/o Pharmaceuticals vide O.M35011/457/2015-PI(Norms) dt. 17.11. 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

218	Case No.:201/5/82-ALC4/2015	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00341/AM16/	RLA File :02/24/040/00178/AM15/	Lic.No/Date:0210205557 13.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/55/2010/-Ch-II dated 21.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

219	Case No.:330/5/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00470/AM16/	RLA File :03/95/040/00901/AM15/	Lic.No/Date:0310793891 16.02.2015	Defer Date:16.12.2015
	Decision : The committee decided to defer the case for want of comments of DCPC			

220	Case No.:235/5/82-ALC4/2015	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00375/AM16/	RLA File :08/24/040/00413/AM15/	Lic.No/Date:0810134610 18.02.2015	Defer Date:16.12.2015
	Decision : The committee decided to defer the case for want of comments of DoP			

221	Case No.:11/1/82-ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00011/AM16/	RLA File :03/94/040/01070/AM15/	Lic.No/Date:0310793939 18.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/290/2015-PI(Norms) dated 16.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

222	Case No.:283/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00423/AM16/	RLA File :03/94/040/01084/AM15/	Lic.No/Date:0310793953 18.02.2015	Defer Date:16.12.2015

	Decision : The Committee based on the written comments forwarded by the D/o C&PC, D/o Pharmaceuticals vide O.M.35011/383/2015-PI(Norms) dt. 17.11.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
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223	Case No.: 8/1/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00008/AM16/	RLA File :03/94/040/00917/AM15/	Lic.No/Date:0310793987 19.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/175(i)/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

224	Case No.: 285/5/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00425/AM16/	RLA File :03/94/040/01092/AM15/	Lic.No/Date:0310793985 19.02.2015	Defer Date:16.12.2015
	Decision : The Committee noted that information called for from the firm in Meeting No.08 dated 16.9.2015 is awaited. The Committee accordingly decided await the reply and deferred the case.			

225	Case No.: 279/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00419/AM16/	RLA File :03/94/040/01088/AM15/	Lic.No/Date:0310793983 19.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comment from DCPC			

226	Case No.: 288/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00428/AM16/	RLA File :03/94/040/01089/AM15/	Lic.No/Date:0310793982 19.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comment from DCPC			

227	Case No.: 237/5/82-ALC4/2015	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00377/AM16/	RLA File :08/24/040/00423/AM15/	Lic.No/Date:0810134636 19.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comment from DoP			

228	Case No.: 332/5/82-ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00472/AM16/	RLA File :03/95/040/00991/AM15/	Lic.No/Date:0310794000 19.02.2015	Defer Date:16.12.2015

	Decision : The Committee decided to defer the case for want of comment from DoP
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229	Case No.: 2/19/82- ALC4/2014	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/01490/AM15/	RLA File :03/95/040/00916/AM15/	Lic.No/Date:0310793988 19.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/355/2015-FPI(Norms) dated 16.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

230	Case No.: 335/5/82- ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00475/AM16/	RLA File :03/95/040/00978/AM15/	Lic.No/Date:0310794038 20.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comment from DoP			

231	Case No.: 318/5/82- ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00458/AM16/	RLA File :34/24/040/00310/AM15/	Lic.No/Date:3410040978 23.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comment from DCPC			

232	Case No.: 280/5/82- ALC4/2015	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00420/AM16/	RLA File :03/94/040/01110/AM15/	Lic.No/Date:0310794101 24.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comment from DOP			

233	Case No.: 293/5/82- ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00433/AM16/	RLA File :08/24/040/00426/AM15/	Lic.No/Date:0810134657 24.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/448/2015-FPI(Norms) dated 16.11.2015, uploaded along with these from the firm and deferred the case.			

234	Case No.: 232/5/82- ALC4/2015	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00372/AM16/	RLA File :05/24/040/00560/AM15/	Lic.No/Date:0510393348 24.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comment from DoP			

235	Case No.:334/5/82-ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00474/AM16/	RLA File :03/95/040/00862/AM15/	Lic.No/Date:0310794100 24.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comment from DCPC			

236	Case No.:277/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Rejected
	HQ File :01/82/050/00417/AM16/	RLA File :03/94/040/01024/AM15/	Lic.No/Date:0310794134 25.02.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

237	Case No.:308/5/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00448/AM16/	RLA File :05/24/040/00511/AM15/	Lic.No/Date:0510393355 25.02.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/18/2014-Ch-II dated 02.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

238	Case No.:309/5/82-ALC4/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00449/AM16/	RLA File :08/24/040/00417/AM15/	Lic.No/Date:0810134670 25.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

239	Case No.:259/5/82-ALC4/2015	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Rejected
	HQ File :01/82/050/00399/AM16/	RLA File :52/24/040/00067/AM15/	Lic.No/Date:5210041437 25.02.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

240	Case No.:46/19/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
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HQ :01/82/050/01534/AM15/	File	RLA :08/24/040/00442/AM15/	File	Lic.No/Date:0810134680 26.02.2015	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 15/82 dated 12.1.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed	
Tamsulosin Hcl 0.4 mg Capsule	1 No.	1.	Tamsulosin Hydrochloride	0.408 mg	
		2.	Methacrylic Acid Copolymer Dispersion NF	170.012 mg	
		3.	Microcrystalline Cellulose (Acicel PH 102)	233 mg	
		4.	Import items at Sl. No.4 to 10	As per packing policy	
RA may take appropriate action as per the decision of Norms Committee.					

241	Case No.: 41/5/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED		Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ :01/82/050/00181/AM16/	File	RLA :09/24/040/00657/AM15/	File	Lic.No/Date:0910061651 26.02.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/328/2015-PI(Norms) dated 16.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

242	Case No.: 314/5/82-ALC4/2015	Party Name:R L FINE CHEM		Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ :01/82/050/00454/AM16/	File	RLA :07/24/040/00416/AM15/	File	Lic.No/Date:0710107713 26.02.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/449/2015-PI(Norms) dated 16.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

243	Case No.: 325/5/82-ALC4/2015	Party Name:SWISS EXPORTS PVT. LTD.		Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ :01/82/050/00465/AM16/	File	RLA :08/24/040/00401/AM15/	File	Lic.No/Date:0810134676 26.02.2015
	Decision : The Committee decided to defer the case for want of comments of DoP				

244	Case No.: 273/5/82-ALC4/2015	Party Name:BHARAT SERUMS & VACCINES LTD		Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ :01/82/050/00413/AM16/	File	RLA :03/94/040/01055/AM15/	File	Lic.No/Date:0310794262 27.02.2015
	Defer Date:16.12.2015				

	Decision : The Committee decided to defer the case for want of comments of DBT			
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245	Case No.: 452/5/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00592/AM16/	RLA File :03/94/040/01091/AM15/	Lic.No/Date:0310794261 27.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

246	Case No.: 298/5/82-ALC4/2015	Party Name:MEDICEF PHARMA,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00438/AM16/	RLA File :22/24/040/00095/AM15/	Lic.No/Date:2210015200 27.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

247	Case No.: 47/19/82-ALC4/2014	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/01535/AM15/	RLA File :35/24/040/00006/AM15/	Lic.No/Date:3510044692 27.02.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

248	Case No.: 414/5/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00554/AM16/	RLA File :03/94/040/01090/AM15/	Lic.No/Date:0310794291 02.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DCPC forwarded vide O.M. No.14010/100/2012-CH-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC			

249	Case No.: 316/5/82-ALC4/2015	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00456/AM16/	RLA File :34/24/040/00280/AM15/	Lic.No/Date:3410041005 03.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

250	Case No.: 295/5/82-ALC4/2015	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00435/AM16/	RLA File :08/24/040/00395/AM15/	Lic.No/Date:0810134703 03.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

251	Case No.: 294/5/82-ALC4/2015	Party Name:ATUL INTERMEDIATES	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
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	HQ :01/82/050/00434/AM16/	File	RLA :08/24/040/00264/AM15/	File	Lic.No/Date:0810134727 04.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/16/2015-Ch-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					

	Case No.:326/5/82-ALC4/2015	Party Name:ATUL INTERMEDIATES	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
252	HQ File :01/82/050/00466/AM16/	RLA File :08/24/040/00429/AM15/	Lic.No/Date:0810134726 04.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/16/2015-Ch-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

253	Case No.:415/5/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00555/AM16/	RLA File :03/94/040/01111/AM15/	Lic.No/Date:0310794368 04.03.2015	Defer Date: 30.12.2015
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/295/2015-FPI(Norms) dated October 2015, uploaded along with these from the firm and deferred the case.			

	Case No.:422/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
254	HQ File :01/82/050/00562/AM16/	RLA File :03/94/040/01120/AM15/	Lic.No/Date:0310794347 04.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/216/2015-PI(Norms) dated 17.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:451/5/82-ALC4/2015	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
255	HQ File :01/82/050/00591/AM16/	RLA File :03/94/040/01097/AM15/	Lic.No/Date:0310794354 04.03.2015	Defer Date: 16.12.2015
Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/383/2015-PI(Norms) dt. 17.11.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.				

256	Case No.:324/5/82-ALC4/2015	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0810134729	Defer Date:

	:01/82/050/00464/AM16/	:08/24/040/00439/AM15/	04.03.2015	
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/363/2015-PI(Norms) dated 19.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

257	Case No.:303/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00443/AM16/	RLA File :08/24/040/00422/AM15/	Lic.No/Date:0810134739 05.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

258	Case No.:323/5/82-ALC4/2015	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00463/AM16/	RLA File :07/24/040/00444/AM15/	Lic.No/Date:0710107772 09.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

259	Case No.:6/1/82-ALC4/2015	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00006/AM16/	RLA File :07/24/040/00446/AM15/	Lic.No/Date:0710107776 10.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

260	Case No.:434/5/82-ALC4/2015	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00574/AM16/	RLA File :03/95/040/01025/AM15/	Lic.No/Date:0310794472 10.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/479/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

261	Case No.:300/5/82-ALC4/2015	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00440/AM16/	RLA File :08/24/040/00448/AM15/	Lic.No/Date:0810134768 11.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

262	Case No.:450/5/82-ALC4/2015	Party Name:J.B. CHEMICALS &	Meet No/Date:12/82-ALC4/2015	Status:Case Deferred
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		PHARMACEUTICALS LIMITED	18.11.2015	
	HQ File :01/82/050/00590/AM16/	RLA File :03/94/040/01114/AM15/	Lic.No/Date:0310794517 11.03.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/383/2015-PI(Norms) dt. 17.11.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
263	Case No.:447/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00587/AM16/	RLA File :03/94/040/01131/AM15/	Lic.No/Date:0310794543 12.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			
264	Case No.:412/5/82-ALC4/2015	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00552/AM16/	RLA File :03/94/040/00983/AM15/	Lic.No/Date:0310794539 12.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			
265	Case No.:301/5/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00441/AM16/	RLA File :08/24/040/00460/AM15/	Lic.No/Date:0810134780 12.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			
266	Case No.:413/5/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00553/AM16/	RLA File :03/94/040/01145/AM15/	Lic.No/Date:0310794545 12.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			
267	Case No.:34/5/82-ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Rejected
	HQ File :01/82/050/00174/AM16/	RLA File :08/24/040/00397/AM15/	Lic.No/Date:0810134800 13.03.2015	Defer Date:16.12.2015
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			
268	Case No.:425/5/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310794611	Defer

	:01/82/050/00565/AM16/	:03/94/040/01126/AM15/	16.03.2015	Date:16.12.2015
Decision : The Committee decided to defer the case for want of comments of DCPC.				

	Case No.:33/5/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00173/AM16/	RLA File :08/24/040/00466/AM15/	Lic.No/Date:0810134816 16.03.2015	Defer Date:
269	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/306/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:409/5/82-ALC4/2015	Party Name:NOCIL LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
270	HQ File :01/82/050/00549/AM16/	RLA File :03/95/040/00974/AM15/	Lic.No/Date:0310794587 16.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:302/5/82-ALC4/2015	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
271	HQ File :01/82/050/00442/AM16/	RLA File :05/24/040/00589/AM15/	Lic.No/Date:0510393585 16.03.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/416/2015-PI(Norms) dated October 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:45/4/82-ALC4/2015	Party Name:TIDE INDUSTRIES	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
272	HQ File :01/82/050/00084/AM16/	RLA File :34/24/040/00325/AM15/	Lic.No/Date:3410041050 16.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

	Case No.:6/8/82-ALC4/2015	Party Name:YELURI FORMULATIONS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
273	HQ File :01/82/050/00802/AM16/	RLA File :09/24/040/00690/AM15/	Lic.No/Date:0910061710 16.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:291/5/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
274	HQ File	RLA File	Lic.No/Date:0510393616	Defer

	:01/82/050/00431/AM16/	:05/23/040/00544/AM15/	18.03.2015	Date:16.12.2015
Decision : The Committee decided to defer the case for want of comments of DC&PC				

275	Case No.: 426/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00566/AM16/	RLA File :03/94/040/01162/AM15/	Lic.No/Date:0310794710 19.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

276	Case No.: 420/5/82-ALC4/2015	Party Name:KUSUMA PHARMA	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: approved
	HQ File :01/82/050/00560/AM16/	RLA File :03/94/040/01175/AM15/	Lic.No/Date:0310794718 19.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/31/2009-Ch-II dated 11.9.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

277	Case No.: 192/5/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00332/AM16/	RLA File :04/24/040/00009/AM15/	Lic.No/Date:0410160310 19.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/445/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

278	Case No.: 407/5/82-ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00547/AM16/	RLA File :03/95/040/00934/AM15/	Lic.No/Date:0310794735 20.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

279	Case No.: 183/5/82-ALC4/2015	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00323/AM16/	RLA File :03/95/040/00964/AM15/	Lic.No/Date:0310794811 23.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

280	Case No.: 410/5/82-	Party Name:INDO	Meet No/Date:12/82-	Status: Case
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	ALC4/2015	AMINES LIMITED	ALC4/2015 18.11.2015	Deferred
	HQ File :01/82/050/00550/AM16/	RLA File :03/94/040/01184/AM15/	Lic.No/Date:0310794835 24.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

281	Case No.:191/5/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00331/AM16/	RLA File :04/24/040/00309/AM15/	Lic.No/Date:0410160331 24.03.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/425/2015-PI(Norms) dated October 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

282	Case No.:193/5/82-ALC4/2015	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00333/AM16/	RLA File :04/24/040/00310/AM15/	Lic.No/Date:0410160332 24.03.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/444/2015-PI(Norms) dated October 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

283	Case No.:178/5/82-ALC4/2015	Party Name:WINTAC LIMITED,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00318/AM16/	RLA File :07/24/040/00437/AM15/	Lic.No/Date:0710107914 24.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of, D/o Pharmaceuticals forwarded vide O.M. No.35011/307/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

284	Case No.:29/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00169/AM16/	RLA File :08/24/040/00483/AM15/	Lic.No/Date:0810134917 25.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

285	Case No.:28/1/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2015	Status:Case Approved
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			18.11.2015	
	HQ File :01/82/050/01554/AM15/	RLA File :05/23/040/00556/AM15/	Lic.No/Date:0510393745 26.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/424/2015-PI(Norms) dated 05 October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:427/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00567/AM16/	RLA File :03/95/040/01071/AM15/	Lic.No/Date:0310794916 26.03.2015	Defer Date:16.12.2015
286	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/337/2015-PI(Norms) dated November 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:431/5/82-ALC4/2015	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
287	HQ File :01/82/050/00571/AM16/	RLA File :03/94/040/01086/AM15/	Lic.No/Date:0310794964 27.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:448/5/82-ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
288	HQ File :01/82/050/00588/AM16/	RLA File :03/94/040/01211/AM15/	Lic.No/Date:0310795048 31.03.2015	Defer Date:
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:16/5/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
289	HQ File :01/82/050/00156/AM16/	RLA File :09/24/040/00736/AM15/	Lic.No/Date:0910061856 31.03.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/243/2015-PI(Norms dated Sept 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

290	Case No.:405/5/82-ALC4/2015	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
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	HQ :01/82/050/00545/AM16/	File	RLA :03/94/040/00521/AM15/	File	Lic.No/Date:0310795052 31.03.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. No.35011/413/2015-PI(Norms dated Sept 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.					

291	Case No.:438/5/82-ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00578/AM16/	RLA File :03/94/040/01196/AM15/	Lic.No/Date:0310795049 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/130/2015-PI(Norms) dated 11.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

292	Case No.:14/4/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00053/AM16/	RLA File :09/24/040/00698/AM15/	Lic.No/Date:0910061803 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/169/2015-PI(Norms) dated 16.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

293	Case No.:15/4/82-ALC4/2015	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: approved
	HQ File :01/82/050/00054/AM16/	RLA File :09/24/040/00697/AM15/	Lic.No/Date:0910061802 31.03.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/169/2015-PI(Norms) dated 16.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:27/5/82-ALC4/2015	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Rejected
294	HQ File :01/82/050/00167/AM16/	RLA File :08/24/040/00449/AM15/	Lic.No/Date:0810134978 31.03.2015	Defer Date:
	Decision : The Committee noted that information has been called for from the firm by NC in its meeting No.5/82 dated 25.6.2015 but reply has not been received so far. The Committee accordingly decided to reject the case. RA concerned may take further necessary action as per decision of NC.			

295	Case No.:28/5/82-	Party Name:RUCHI	Meet No/Date:12/82-	Status:Case
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	ALC4/2015	SOYA INDUSTRIES LTD	ALC4/2015 18.11.2015	Deferred
	HQ File :01/82/050/00168/AM16/	RLA File :56/24/040/00064/AM15/	Lic.No/Date:5610004573 31.03.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

296	Case No.:432/5/82-ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00572/AM16/	RLA File :03/94/040/01212/AM15/	Lic.No/Date:0310795110 06.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

297	Case No.:419/5/82-ALC4/2015	Party Name:FDC LTD	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00559/AM16/	RLA File :03/94/040/01173/AM15/	Lic.No/Date:0310795100 06.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

298	Case No.:449/5/82-ALC4/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00589/AM16/	RLA File :03/94/040/01208/AM15/	Lic.No/Date:0310795116 06.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

299	Case No.:416/5/82-ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00556/AM16/	RLA File :03/94/040/01197/AM15/	Lic.No/Date:0310795139 07.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

300	Case No.:26/5/82-ALC4/2015	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00166/AM16/	RLA File :08/24/040/00470/AM15/	Lic.No/Date:0810134992 07.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

301	Case No.:411/5/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00551/AM16/	RLA File :03/95/040/01033/AM15/	Lic.No/Date:0310795186 08.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

302	Case No.:406/5/82-	Party Name:ENCUBE	Meet No/Date:12/82-	Status:Case
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	ALC4/2015	ETHICALS PVT LTD	ALC4/2015 18.11.2015	Approved
	HQ File :01/82/050/00546/AM16/	RLA File :03/94/040/01225/AM15/	Lic.No/Date:0310795279 13.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/216/2015-PI(Norms) dated 17.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:139/8/82-ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
303	HQ File :01/82/050/00935/AM16/	RLA File :03/95/040/01120/AM15/	Lic.No/Date:0310795271 13.04.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, vide O.M.14010/64/2010-CH-II dt. 19.10.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:5/5/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
304	HQ File :01/82/050/00145/AM16/	RLA File :08/24/040/00003/AM16/	Lic.No/Date:0810135051 17.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to call for information based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/448/2015-FPI(Norms) dated 16.11.2015, uploaded along with these from the firm and deferred the case.			

	Case No.:35/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
305	HQ File :01/82/050/00175/AM16/	RLA File :09/24/040/00739/AM15/	Lic.No/Date:0910061891 17.04.2015	Defer Date:16.12.2015
	Decision : The Committee considered the case for ratification of Norms and decided send a copy of application to DoP			

	Case No.:132/7/82-ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
306	HQ File :01/82/050/00737/AM16/	RLA File :03/94/040/00024/AM16/	Lic.No/Date:0310795429 20.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

	Case No.:32/5/82-ALC4/2015	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
307	HQ File :01/82/050/00172/AM16/	RLA File :09/24/040/00011/AM16/	Lic.No/Date:0910061900 20.04.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o			

	Pharmaceuticals vide O.M. 35011/259/2015-PI(Norms) dated 08 Sept 2015 , uploaded along with these minutes decided to call for technical information from the firm and deferred the case.
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308	Case No.: 22/5/82- ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Approved
	HQ File :01/82/050/00162/AM16/	RLA File :05/23/040/00587/AM15/	Lic.No/Date:0510393920 23.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/36/2011-Ch-II dated 10.09.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

309	Case No.: 36/5/82- ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Approved
	HQ File :01/82/050/00176/AM16/	RLA File :05/23/040/00597/AM15/	Lic.No/Date:0510393894 23.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/36/2011-Ch-II dated 19.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

310	Case No.: 153/7/82- ALC4/2015	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00758/AM16/	RLA File :03/94/040/00039/AM16/	Lic.No/Date:0310795534 24.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

311	Case No.: 115/7/82- ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00720/AM16/	RLA File :03/95/040/00042/AM16/	Lic.No/Date:0310795524 24.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/95/2011-Ch-II dated 11.09.2015. , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

312	Case No.: 150/7/82- ALC4/2015	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Case Approved
	HQ File :01/82/050/00755/AM16/	RLA File :03/94/040/00046/AM16/	Lic.No/Date:0310795563 27.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the			

	recommendation of D/o C&PC, forwarded vide U.O.No.14010/67/2011-Ch-II dated 02.09.2015. , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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313	Case No.: 40/8/82-ALC4/2015	Party Name: SYNTHO CHIRALS PVT. LTD	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00836/AM16/	RLA File :09/24/040/00042/AM16/	Lic.No/Date:0910061937 27.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

314	Case No.: 35/8/82-ALC4/2015	Party Name: EYTAN LABS LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00831/AM16/	RLA File :09/24/040/00068/AM16/	Lic.No/Date:0910061940 28.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

315	Case No.: 36/8/82-ALC4/2015	Party Name: EYTAN LABS LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00832/AM16/	RLA File :09/24/040/00067/AM16/	Lic.No/Date:0910061939 28.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

316	Case No.: 17/5/82-ALC4/2015	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00157/AM16/	RLA File :05/24/040/00030/AM16/	Lic.No/Date:0510394006 28.04.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

317	Case No.: 174/5/82-ALC4/2015	Party Name: GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00314/AM16/	RLA File :07/24/040/00393/AM15/	Lic.No/Date:0710108142 01.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

318	Case No.: 176/5/82-ALC4/2015	Party Name: GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Case Deferred
	HQ File :01/82/050/00316/AM16/	RLA File :07/24/040/00389/AM15/	Lic.No/Date:0710108141 01.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

319	Case No.: 177/5/82-	Party Name: GLOBAL	Meet No/Date: 12/82-	Status: Case
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	ALC4/2015	CALCIUM PRIVATE LIMITED,	ALC4/2015 18.11.2015	Deferred
	HQ File :01/82/050/00317/AM16/	RLA File :07/24/040/00390/AM15/	Lic.No/Date:0710108143 01.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC(Chemicals)			

320	Case No.:62/8/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00858/AM16/	RLA File :09/24/040/00028/AM16/	Lic.No/Date:0910061955 01.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

321	Case No.:61/8/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00857/AM16/	RLA File :09/24/040/00045/AM16/	Lic.No/Date:0910061970 01.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

322	Case No.:20/5/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00160/AM16/	RLA File :05/24/040/00040/AM16/	Lic.No/Date:0510394095 05.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/453/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

323	Case No.:37/5/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00177/AM16/	RLA File :05/24/040/00039/AM16/	Lic.No/Date:0510394094 05.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/451/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

324	Case No.:111/7/82-ALC4/2015	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310795699	Defer

	:01/82/050/00716/AM16/	:03/95/040/00058/AM16/	05.05.2015	Date:16.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

325	Case No.:77/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00873/AM16/	RLA File :09/24/040/00022/AM16/	Lic.No/Date:0910061978 06.05.2015	Defer Date:16.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

326	Case No.:78/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00874/AM16/	RLA File :09/24/040/00021/AM16/	Lic.No/Date:0910061977 06.05.2015	Defer Date:16.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

327	Case No.:75/8/82-ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00871/AM16/	RLA File :09/24/040/00051/AM16/	Lic.No/Date:0910061986 06.05.2015	Defer Date:16.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

328	Case No.:65/8/82-ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00861/AM16/	RLA File :09/24/040/00052/AM16/	Lic.No/Date:0910061973 06.05.2015	Defer Date:16.12.2015
Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M. 35011/123/2015-PI(Norms) dt.17.11.2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.				

329	Case No.:19/7/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00624/AM16/	RLA File :08/24/040/00036/AM16/	Lic.No/Date:0810135218 07.05.2015	Defer Date:16.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

330	Case No.:20/7/82-ALC4/2015	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00625/AM16/	RLA File :08/24/040/00035/AM16/	Lic.No/Date:0810135219 07.05.2015	Defer Date:
Decision : The Committee decided to defer the case for want of comment of DOP.				

331	Case No.:3/5/82-	Party Name:S.M.	Meet No/Date:12/82-	Status:Case
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	ALC4/2015	HERBALS PVT.LTD.	ALC4/2015 18.11.2015	Deferred
	HQ File :01/82/050/00143/AM16/	RLA File :05/24/040/00014/AM16/	Lic.No/Date:0510394126 07.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comment of DOP.			

	Case No.:7/5/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
	HQ File :01/82/050/00147/AM16/	RLA File :05/23/040/00037/AM16/	Lic.No/Date:0510394177 08.05.2015	Defer Date:16.12.2015
332	Decision : The Committee based on the written comments forwarded by the D/o C&PC, D/o Pharmaceuticals vide O.M. 35011/339/2015-PI(Norms) dated November 2015, uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

	Case No.:38/8/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
333	HQ File :01/82/050/00834/AM16/	RLA File :09/24/040/00060/AM16/	Lic.No/Date:0910061998 08.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:69/8/82-ALC4/2015	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Deferred
334	HQ File :01/82/050/00865/AM16/	RLA File :09/24/040/00742/AM15/	Lic.No/Date:0910061999 08.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:2/5/82-ALC4/2015	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00142/AM16/	RLA File :05/24/040/00009/AM16/	Lic.No/Date:0510394187 11.05.2015	Defer Date:
335	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/334/2015-PI(Norms) dated 5.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:76/8/82-ALC4/2015	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
336	HQ File :01/82/050/00872/AM16/	RLA File :09/24/040/00062/AM16/	Lic.No/Date:0910062007 12.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

337	Case No.: 91/8/82-ALC4/2015	Party Name:MEDREICH LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00887/AM16/	RLA File :07/24/040/00025/AM16/	Lic.No/Date:0710108182 12.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

338	Case No.: 94/8/82-ALC4/2015	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Approved
	HQ File :01/82/050/00890/AM16/	RLA File :13/24/040/00005/AM16/	Lic.No/Date:1310047866 12.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.15022/28/2012-Ch-II dated 10.11.2015. , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

339	Case No.: 95/8/82-ALC4/2015	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Approved
	HQ File :01/82/050/00891/AM16/	RLA File :13/24/040/00004/AM16/	Lic.No/Date:1310047865 12.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.15022/28/2012-Ch-II dated 10.11.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

340	Case No.: 141/7/82-ALC4/2015	Party Name:SANOFI INDIA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00746/AM16/	RLA File :03/95/040/00056/AM16/	Lic.No/Date:0310795833 12.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

341	Case No.: 130/7/82-ALC4/2015	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Approved
	HQ File :01/82/050/00735/AM16/	RLA File :03/95/040/00045/AM16/	Lic.No/Date:0310795873 13.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o D/o Pharmaceuticals forwarded vide O.M. No.35011/415/2015-PI(Norms) dated October 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

342	Case No.: 119/7/82-ALC4/2015	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2015	Status:Deferred
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			18.11.2015	
HQ :01/82/050/00724/AM16/	File	RLA :03/95/040/00017/AM16/	File	Lic.No/Date:0310795866 13.05.2015
Decision : The Committee decided to defer the case for want of comments of DCPC				

343	Case No.:120/7/82-ALC4/2015	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Approved
	HQ :01/82/050/00725/AM16/	File	RLA :03/95/040/00032/AM16/	File
	Lic.No/Date:0310795877 13.05.2015	Defer Date:	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/336/AM2015-PI(Norms) dated November 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.	

344	Case No.:32/8/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ :01/82/050/00828/AM16/	File	RLA :09/24/040/00040/AM16/	File
	Lic.No/Date:0910062015 14.05.2015	Defer Date:16.12.2015	Decision : The Committee decided to defer the case for want of comments of DoP	

345	Case No.:30/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status Approved
	HQ :01/82/050/00826/AM16/	File	RLA :09/24/040/00058/AM16/	File
	Lic.No/Date:0910062018 14.05.2015	Defer Date:	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/250/2014-PI(Norms) dated October 2014 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.	

346	Case No.:41/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ :01/82/050/00837/AM16/	File	RLA :09/24/040/00074/AM16/	File
	Lic.No/Date:0910062016 14.05.2015	Defer Date:16.12.2015	Decision : The Committee decided to defer the case for want of comments of DoP	

347	Case No.:4/3/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Approved
	HQ :01/82/050/00034/AM16/	File	RLA :09/24/040/00082/AM16/	File
	Lic.No/Date:0910062020 14.05.2015	Defer Date:		

	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/535/2014-PI(Norms) dated March 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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348	Case No.: 160/7/82-ALC4/2015	Party Name: GUJARAT ORGANICS LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00765/AM16/	RLA File :03/94/040/00121/AM16/	Lic.No/Date: 0310796029 19.05.2015	Defer Date: 16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

349	Case No.: 42/8/82-ALC4/2015	Party Name: RA CHEM PHARMA LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00838/AM16/	RLA File :09/24/040/00097/AM16/	Lic.No/Date: 0910062057 21.05.2015	Defer Date: 16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

350	Case No.: 199/5/82-ALC4/2015	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00339/AM16/	RLA File :04/24/040/00040/AM16/	Lic.No/Date: 0410160570 21.05.2015	Defer Date: 16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/342/2015-PI(Norms) dated November2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

351	Case No.: 200/5/82-ALC4/2015	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00340/AM16/	RLA File :04/24/040/00038/AM16/	Lic.No/Date: 0410160569 21.05.2015	Defer Date: 16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o Pharmaceuticals vide O.M.35011/342/2015-PI(Norms) dated November 2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			

352	Case No.: 97/8/82-ALC4/2015	Party Name: ASCENT FINECHEM PVT. LTD.,	Meet No/Date: 12/82-ALC4/2015 18.11.2015	Status: Deferred
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HQ :01/82/050/00893/AM16/	File	RLA :08/24/040/00051/AM16/	File	Lic.No/Date:0810135338 22.05.2015	Defer Date:16.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP					

353	Case No.: 168/7/82- ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Approved	
	HQ :01/82/050/00773/AM16/	File	RLA :03/94/040/00102/AM16/	File	Lic.No/Date:0310796163 22.05.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/96/2015-PI(Norms) dated July 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

354	Case No.: 140/8/82- ALC4/2015	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Approved	
	HQ :01/82/050/00936/AM16/	File	RLA :08/24/040/00015/AM16/	File	Lic.No/Date:0810135345 22.05.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/56/2013-Ch-II dated 21.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

355	Case No.: 29/8/82- ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred	
	HQ :01/82/050/00825/AM16/	File	RLA :09/24/040/00734/AM15/	File	Lic.No/Date:0910062067 25.05.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC				

356	Case No.: 10/7/82- ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Approved	
	HQ :01/82/050/00615/AM16/	File	RLA :05/23/040/00057/AM16/	File	Lic.No/Date:0510394341 25.05.2015
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/403/2014-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

357	Case No.: 45/8/82- ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred	
	HQ :01/82/050/00841/AM16/	File	RLA :05/24/040/00073/AM16/	File	Lic.No/Date:0510394342 25.05.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC				

	Decision : The Committee decided to defer the case for want of comments of DoP
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358	Case No.: 136/8/82- ALC4/2015	Party Name:SEBACIC INDIA LTD	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00932/AM16/	RLA File :34/24/040/00049/AM16/	Lic.No/Date:3410041253 28.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

359	Case No.: 113/7/82- ALC4/2015	Party Name:S.M. CHEMICALS	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00718/AM16/	RLA File :03/95/040/00115/AM16/	Lic.No/Date:0310796312 29.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

360	Case No.: 86/8/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00882/AM16/	RLA File :09/24/040/00131/AM16/	Lic.No/Date:0910062091 29.05.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

361	Case No.: 90/8/82- ALC4/2015	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00886/AM16/	RLA File :05/24/040/00072/AM16/	Lic.No/Date:0510394446 04.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comment of DOP.			

362	Case No.: 63/7/82- ALC4/2015	Party Name:EYTAN LABS LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00668/AM16/	RLA File :09/24/040/00740/AM15/	Lic.No/Date:0910062136 05.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comment of DOP.			

363	Case No.: 158/7/82- ALC4/2015	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00763/AM16/	RLA File :03/94/040/00158/AM16/	Lic.No/Date:0310796470 05.06.2015	Defer Date: 16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

364	Case No.: 7/8/82- ALC4/2015	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
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	HQ :01/82/050/00803/AM16/	File	RLA :09/24/040/00139/AM16/	File	Lic.No/Date:0910062135 05.06.2015	Defer Date:16.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP						

365	Case No.: 59/7/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00664/AM16/	RLA File :09/24/040/00149/AM16/	Lic.No/Date:0910062152 10.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

366	Case No.: 59/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00855/AM16/	RLA File :09/24/040/00140/AM16/	Lic.No/Date:0910062148 10.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

367	Case No.:68/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00864/AM16/	RLA File :09/24/040/00156/AM16/	Lic.No/Date:0910062147 10.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

368	Case No.: 74/8/82- ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00870/AM16/	RLA File :09/24/040/00127/AM16/	Lic.No/Date:0910062151 10.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

369

Case No.: 88/7/82-ALC4/2015	Party Name:	S M S PHARMACEUTICALS LTD	Meet No/Date:	12/82-ALC4/2015 18.11.2015	Status: Approved										
HQ :01/82/050/00693/AM16/	File	RLA :09/24/040/00152/AM16/	File	Lic.No/Date:0910062179 12.06.2015	Defer Date:										
Decision : The committee decided to ratify the norms based on the earlier decision taken by NC in its meeting No.5/82 dated 25.6.2015, uploaded along with these minutes, as per details given below or as applied by the firm whichever is less:-															
<table><tr><td>Export product</td><td>Qty.</td><td>Import items</td><td>Qty.kg/kg</td></tr><tr><td rowspan="2">Efavirenz</td><td rowspan="2">KG</td><td>(s)-5-Chloro-Alpha-(Cyclopropylethnyl)-2-Amino-Alpha(Trifluoromethyl)Benzene Methanol</td><td>0.987</td></tr><tr><td>Triphosgene</td><td>0.431</td></tr></table>						Export product	Qty.	Import items	Qty.kg/kg	Efavirenz	KG	(s)-5-Chloro-Alpha-(Cyclopropylethnyl)-2-Amino-Alpha(Trifluoromethyl)Benzene Methanol	0.987	Triphosgene	0.431
Export product	Qty.	Import items	Qty.kg/kg												
Efavirenz	KG	(s)-5-Chloro-Alpha-(Cyclopropylethnyl)-2-Amino-Alpha(Trifluoromethyl)Benzene Methanol	0.987												
		Triphosgene	0.431												
RA may take further action accordingly.															

370	Case No.:189/7/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2015	Status:Approved
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			18.11.2015	
	HQ File :01/82/050/00794/AM16/	RLA File :05/24/040/00116/AM16/	Lic.No/Date:0510394560 15.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No. 35011/141/2015-PI(Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

371	Case No.: 88/8/82-ALC4/2015	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00884/AM16/	RLA File :31/83/040/00005/AM16/	Lic.No/Date:3110065476 16.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DC&PC			

372	Case No.: 186/5/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Case Approved
	HQ File :01/82/050/00326/AM16/	RLA File :09/24/040/00150/AM16/	Lic.No/Date:0910062206 17.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/530/2015-PI(Norms) dated 19.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

373	Case No.: 43/7/82-ALC4/2015	Party Name:LEE PHARMA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Approved
	HQ File :01/82/050/00648/AM16/	RLA File :09/24/040/00142/AM16/	Lic.No/Date:0910062210 18.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/274/2015-PI(Norms) dated Sept. 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

374	Case No.: 189/5/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00329/AM16/	RLA File :09/24/040/00163/AM16/	Lic.No/Date:0910062218 19.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

375	Case No.: 108/8/82-ALC4/2015	Party Name:METROPOLITAN	Meet No/Date:12/82-ALC4/2015	Status:Deferred
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		EXIMCHEM LTD.	18.11.2015	
	HQ File :01/82/050/00904/AM16/	RLA File :03/95/040/00041/AM16/	Lic.No/Date:0310796749 22.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

376	Case No.: 1/6/82- ALC4/2015	Party Name:HERBOCHEM	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00597/AM16/	RLA File :09/24/040/00148/AM16/	Lic.No/Date:0910062238 23.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			

377	Case No.: 121/8/82- ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00917/AM16/	RLA File :03/95/040/00190/AM16/	Lic.No/Date:0310796766 23.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

378	Case No.: 84/7/82- ALC4/2015	Party Name:SUVEN SCIENCES LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Approved
	HQ File :01/82/050/00689/AM16/	RLA File :09/24/040/00169/AM16/	Lic.No/Date:0910062232 23.06.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/490/2015-PI(Norms) dated November 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

379	Case No.: 110/8/82- ALC4/2015	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00906/AM16/	RLA File :03/95/040/00205/AM16/	Lic.No/Date:0310796822 24.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comment of DOP.			

380	Case No.: 107/8/82- ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00903/AM16/	RLA File :03/95/040/00084/AM16/	Lic.No/Date:0310796841 24.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

381	Case No.: 111/8/82-	Party Name:NEW	Meet No/Date:12/82-	Status:Deferred
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	ALC4/2015	ALLIANCE DYE-CHEM PVT. LTD.,	ALC4/2015 18.11.2015	
	HQ File :01/82/050/00907/AM16/	RLA File :03/95/040/00184/AM16/	Lic.No/Date:0310796820 24.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

382	Case No.:56/8/82-ALC4/2015	Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00852/AM16/	RLA File :09/24/040/00718/AM15/	Lic.No/Date:0910062245 24.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

383	Case No.:4/6/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00600/AM16/	RLA File :09/24/040/00188/AM16/	Lic.No/Date:0910062261 30.06.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

384	Case No.:89/8/82-ALC4/2015	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00885/AM16/	RLA File :31/83/040/00027/AM16/	Lic.No/Date:3110065523 01.07.2015	Defer Date:16.12.2015
	Decision : The import and export product is similar with the difference that export product mentions 'Pharma grade' which does not justifies wastage more than 2%. Accordingly, the Committee decided to ratify norms with 2% wastage under Para 4.7 of HBP. RA concerned may take further necessary action as per decision of NC.			

385	Case No.:5/6/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00601/AM16/	RLA File :34/24/040/00091/AM16/	Lic.No/Date:3410041336 01.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

386	Case No.:109/8/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00905/AM16/	RLA File :03/95/040/00038/AM16/	Lic.No/Date:0310796997 01.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

387	Case No.:9/6/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00605/AM16/	RLA File :09/24/040/00176/AM16/	Lic.No/Date:0910062314 07.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

388	Case No.: 98/8/82-ALC4/2015	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00894/AM16/	RLA File :08/24/040/00109/AM16/	Lic.No/Date:0810135630 07.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			
389	Case No.: 129/8/82-ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00925/AM16/	RLA File :03/95/040/00237/AM16/	Lic.No/Date:0310797113 08.07.2015	Defer Date:16.12.2015
	Decision : The Committee based on the written comments forwarded by the D/o C&PC, U.O.No.14010/81/2012-Ch-II dated 17.11.2015 uploaded along with these minutes decided to call for technical information from the firm and deferred the case.			
390	Case No.: 54/8/82-ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00850/AM16/	RLA File :05/23/040/00150/AM16/	Lic.No/Date:0510394862 09.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			
391	Case No.: 50/8/82-ALC4/2015	Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00846/AM16/	RLA File :06/24/040/00014/AM16/	Lic.No/Date:0610038189 09.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DBT.			
392	Case No.: 106/8/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Approved
	HQ File :01/82/050/00902/AM16/	RLA File :03/95/040/00149/AM16/	Lic.No/Date:0310797161 10.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DOP forwarded vide U.O.No.35011/589/2015-PI (Norms) dated 17.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
393	Case No.: 58/8/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00854/AM16/	RLA File :05/23/040/00069/AM16/	Lic.No/Date:0510394892 14.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DOP.			
394	Case No.: 72/8/82-ALC4/2015	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2015	Status:Deferred

			18.11.2015	
HQ	File	RLA	File	Lic.No/Date:0510394891
:01/82/050/00868/AM16/		:05/23/040/00068/AM16/		14.07.2015
Decision : The Committee decided to defer the case for want of comments of DOP.				

395	Case No.:85/8/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:0510394902
:01/82/050/00881/AM16/		:05/24/040/00167/AM16/		15.07.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

396	Case No.:113/8/82-ALC4/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:0310797251
:01/82/050/00909/AM16/		:03/95/040/00299/AM16/		15.07.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

397	Case No.:70/8/82-ALC4/2015	Party Name:ZEISS PHARMACEUTICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:2210015267
:01/82/050/00866/AM16/		:22/24/040/00024/AM16/		15.07.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

398	Case No.:52/8/82-ALC4/2015	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Approved
HQ	File	RLA	File	Lic.No/Date:5210041581
:01/82/050/00848/AM16/		:52/24/040/00026/AM16/		16.07.2015
Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.No.14010/2/2014-Ch-II dated 21.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

399	Case No.:3/7/82-ALC4/2015	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
HQ	File	RLA	File	Lic.No/Date:0910062341
:01/82/050/00608/AM16/		:09/24/040/00202/AM16/		16.07.2015
Decision : The Committee decided to defer the case for want of comments of DoP				

400	Case No.:49/8/82-ALC4/2015	Party Name:M.L.A. INDUSTRIES	Meet No/Date:12/82-ALC4/2015	Status:Deferred
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			18.11.2015	
	HQ File :01/82/050/00845/AM16/	RLA File :06/24/040/00015/AM16/	Lic.No/Date:0610038193 16.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

401	Case No.: 120/8/82- ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00916/AM16/	RLA File :03/95/040/00304/AM16/	Lic.No/Date:0310797293 16.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

402	Case No.: 116/8/82- ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00912/AM16/	RLA File :03/95/040/00216/AM16/	Lic.No/Date:0310797284 16.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

403	Case No.: 93/8/82- ALC4/2015	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00889/AM16/	RLA File :31/83/040/00050/AM16/	Lic.No/Date:3110065541 17.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to send the application to DCPC and to defer the case.			

404	Case No.: 55/8/82- ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00851/AM16/	RLA File :05/23/040/00142/AM16/	Lic.No/Date:0510394969 17.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

405	Case No.: 44/8/82- ALC4/2015	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00840/AM16/	RLA File :31/83/040/00057/AM16/	Lic.No/Date:3110065540 17.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			

406	Case No.: 84/8/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00880/AM16/	RLA File :05/24/040/00121/AM16/	Lic.No/Date:0510394909 17.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

407	Case No.: 102/8/82- ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:12/82- ALC4/2015	Status: Approved
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			18.11.2015	
	HQ File :01/82/050/00898/AM16/	RLA File :03/95/040/00297/AM16/	Lic.No/Date:0310797490 21.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DOP forwarded vide U.O.No.35011/589/2015-PI (Norms) dated 17.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:122/8/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Approved
408	HQ File :01/82/050/00918/AM16/	RLA File :03/95/040/00300/AM16/	Lic.No/Date:0310797471 21.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DOP forwarded vide U.O.No.35011/589/2015-PI (Norms) dated 17.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:123/8/82-ALC4/2015	Party Name:LUPIN LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Approved
409	HQ File :01/82/050/00919/AM16/	RLA File :03/95/040/00298/AM16/	Lic.No/Date:0310797489 21.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DOP forwarded vide U.O.No.35011/589/2015-PI (Norms) dated 17.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:71/8/82-ALC4/2015	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
410	HQ File :01/82/050/00867/AM16/	RLA File :05/23/040/00161/AM16/	Lic.No/Date:0510395027 22.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC.			

	Case No.:83/8/82-ALC4/2015	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Rejected
411	HQ File :01/82/050/00879/AM16/	RLA File :05/24/040/00195/AM16/	Lic.No/Date:0510395044 22.07.2015	Defer Date:
	Decision : In this case firm vide letter dated 19.10.2015 has informed that norms for export product Dettol medicated Fabric plaster Size 19mm x 65mm has already been ratified by NC in its meeting No.09/82 dated 20.10.2014. Aforesaid authorisation has been issued on repeat basis and no need to re-fix the norms. Therefore it has been decided to withdraw the case.			

	Case No.:1/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Deffered
412	HQ File :01/82/050/00797/AM16/	RLA File :09/24/040/00236/AM16/	Lic.No/Date:0910062367 23.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

413	Case No.: 2/8/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00798/AM16/	RLA File :09/24/040/00246/AM16/	Lic.No/Date:0910062368 23.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			
414	Case No.: 3/8/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00799/AM16/	RLA File :09/24/040/00235/AM16/	Lic.No/Date:0910062369 23.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			
415	Case No.: 4/8/82- ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00800/AM16/	RLA File :09/24/040/00237/AM16/	Lic.No/Date:0910062370 23.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			
416	Case No.: 79/8/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00875/AM16/	RLA File :05/24/040/00110/AM16/	Lic.No/Date:0510395084 24.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			
417	Case No.: 10/8/82- ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00806/AM16/	RLA File :09/24/040/00215/AM16/	Lic.No/Date:0910062383 27.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			
418	Case No.: 115/8/82- ALC4/2015	Party Name:MERCK LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00911/AM16/	RLA File :03/95/040/00321/AM16/	Lic.No/Date:0310797685 27.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			
419	Case No.: 117/8/82- ALC4/2015	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00913/AM16/	RLA File :03/95/040/00250/AM16/	Lic.No/Date:0310797677 27.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC			
420	Case No.: 11/8/82-	Party Name:INTER LABS	Meet No/Date:12/82-	Status:Deferred

	ALC4/2015	(INDIA)PVT LTD.	ALC4/2015 18.11.2015	
	HQ File :01/82/050/00807/AM16/	RLA File :09/24/040/00249/AM16/	Lic.No/Date:0910062391 28.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:118/8/82-ALC4/2015	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Approved
421	HQ File :01/82/050/00914/AM16/	RLA File :03/95/040/00337/AM16/	Lic.No/Date:0310797764 28.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of DCPC forwarded vide U.O.No.14010/10/2013-CH-II dated 21.10.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:73/8/82-ALC4/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
422	HQ File :01/82/050/00869/AM16/	RLA File :05/24/040/00213/AM16/	Lic.No/Date:0510395102 28.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:1/10/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
423	HQ File :01/82/050/00957/AM16/	RLA File :09/24/040/00211/AM16/	Lic.No/Date:0910062393 28.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:12/8/82-ALC4/2015	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
424	HQ File :01/82/050/00808/AM16/	RLA File :09/24/040/00250/AM16/	Lic.No/Date:0910062397 29.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:13/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
425	HQ File :01/82/050/00809/AM16/	RLA File :09/24/040/00243/AM16/	Lic.No/Date:0910062398 29.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:14/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
426	HQ File :01/82/050/00810/AM16/	RLA File :09/24/040/00241/AM16/	Lic.No/Date:0910062399 29.07.2015	Defer Date:16.12.2015

	Decision : The Committee decided to defer the case for want of comments of DoP			
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427	Case No.: 15/8/82-ALC4/2015	Party Name:	HETERO LABS LIMITED	Meet No/Date:	12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00811/AM16/	RLA File :09/24/040/00261/AM16/		Lic.No/Date:	0910062400 29.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP					

428	Case No.: 99/8/82-ALC4/2015	Party Name:	SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:	12/82-ALC4/2015 18.11.2015	Status: Approved
	HQ File :01/82/050/00895/AM16/	RLA File :03/95/040/00313/AM16/		Lic.No/Date:	0310797796 29.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o C&PC, forwarded vide U.O.no.14010/62/2010Ch-II dated 19.10.2015. , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.					

429	Case No.: 16/8/82-ALC4/2015	Party Name:	AKTINOS PHARMA PVT LTD,	Meet No/Date:	12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00812/AM16/	RLA File :09/24/040/00229/AM16/		Lic.No/Date:	0910062415 30.07.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP					

430	Case No.: 17/8/82-ALC4/2015	Party Name:	VIVIMED LABS LIMITED	Meet No/Date:	12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00813/AM16/	RLA File :09/24/040/00251/AM16/		Lic.No/Date:	0910062426 03.08.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DCPC					

431	Case No.: 96/8/82-ALC4/2015	Party Name:	OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:	12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00892/AM16/	RLA File :05/24/040/00216/AM16/		Lic.No/Date:	0510395233 06.08.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP					

432	Case No.: 19/8/82-ALC4/2015	Party Name:	HETERO DRUGS LIMITED	Meet No/Date:	12/82-ALC4/2015 18.11.2015	Status: Deferred
	HQ File :01/82/050/00815/AM16/	RLA File :09/24/040/00267/AM16/		Lic.No/Date:	0910062455 07.08.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP					

433	Case No.: 18/8/82-	Party Name:	HONOUR	Meet No/Date:	12/82-	Status: Deferred
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	ALC4/2015	LAB LIMITED	ALC4/2015 18.11.2015	
	HQ File :01/82/050/00814/AM16/	RLA File :09/24/040/00270/AM16/	Lic.No/Date:0910062454 07.08.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

434	Case No.:23/8/82-ALC4/2015	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00819/AM16/	RLA File :09/24/040/00091/AM16/	Lic.No/Date:0910062478 11.08.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

435	Case No.:22/8/82-ALC4/2015	Party Name:GRANULES INDIA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00818/AM16/	RLA File :09/24/040/00287/AM16/	Lic.No/Date:0910062467 11.08.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

436	Case No.:25/8/82-ALC4/2015	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00821/AM16/	RLA File :09/24/040/00112/AM16/	Lic.No/Date:0910062498 13.08.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

437	Case No.:24/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Approved
	HQ File :01/82/050/00820/AM16/	RLA File :09/24/040/00262/AM16/	Lic.No/Date:0910062490 13.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/328/2013-PI(Norms) dated 24.6.2013 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

438	Case No.:27/8/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00823/AM16/	RLA File :09/24/040/00271/AM16/	Lic.No/Date:0910062515 18.08.2015	Defer Date:30.11.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

439	Case No.:26/8/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
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	HQ :01/82/050/00822/AM16/	File	RLA :09/24/040/00292/AM16/	File	Lic.No/Date:0910062510 18.08.2015	Defer Date:16.12.2015
Decision : The Committee decided to defer the case for want of comments of DoP						

440	Case No.:28/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00824/AM16/	RLA File :09/24/040/00313/AM16/	Lic.No/Date:0910062532 25.08.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

441	Case No.:133/8/82-ALC4/2015	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00929/AM16/	RLA File :09/24/040/00227/AM16/	Lic.No/Date:0910062545 28.08.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

442	Case No.:131/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00927/AM16/	RLA File :09/24/040/00324/AM16/	Lic.No/Date:0910062542 28.08.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

443	Case No.:132/8/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00928/AM16/	RLA File :09/24/040/00325/AM16/	Lic.No/Date:0910062543 28.08.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

444	Case No.:134/8/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00930/AM16/	RLA File :09/24/040/00336/AM16/	Lic.No/Date:0910062550 03.09.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

445	Case No.:6/9/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status: Approved
	HQ File :01/82/050/00942/AM16/	RLA File :09/24/040/00318/AM16/	Lic.No/Date:0910062572 08.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/196/2015-PI(Norms) dated June 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

446	Case No.:9/9/82-ALC4/2015	Party	Name:DIVIS	Meet	No/Date:12/82-	Status:
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		PHARMACEUTICALS PRIVATE LIMITED	ALC4/2015 18.11.2015	Approved
	HQ :01/82/050/00945/AM16/	File RLA :09/24/040/00354/AM16/	File Lic.No/Date:0910062585 10.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/82/2015-PI(Norms) dated June 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:11/9/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status: Approved
447	HQ :01/82/050/00947/AM16/	File RLA :09/24/040/00348/AM16/	File Lic.No/Date:0910062620 14.09.2015	Defer Date:
	Decision : The Committee decided to ratify norms for the export product based on the recommendation of D/o Pharmaceuticals forwarded vide O.M. No.35011/81/2015-PI(Norms) dated June 2015 , uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

	Case No.:4/10/82-ALC4/2015	Party Name:HETERO DRUGS LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
448	HQ :01/82/050/00960/AM16/	File RLA :09/24/040/00385/AM16/	File Lic.No/Date:0910062662 24.09.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:3/10/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
449	HQ :01/82/050/00959/AM16/	File RLA :09/24/040/00378/AM16/	File Lic.No/Date:0910062661 24.09.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:2/10/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
450	HQ :01/82/050/00958/AM16/	File RLA :09/24/040/00377/AM16/	File Lic.No/Date:0910062660 24.09.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP.			

	Case No.:5/10/82-ALC4/2015	Party Name:CONCORD BIOTECH LTD	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
451	HQ :01/82/050/00961/AM16/	File RLA :08/24/040/00181/AM16/	File Lic.No/Date:0810136115 28.09.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

	Case No.:6/10/82-ALC4/2015	Party Name:ARCHIMEDIS LABORATORIES PVT.	Meet No/Date:12/82- ALC4/2015 18.11.2015	Status:Deferred
452				

		LTD.		
	HQ File :01/82/050/00962/AM16/	RLA File :09/24/040/00321/AM16/	Lic.No/Date:0910062670 30.09.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

453	Case No.:7/10/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2015 18.11.2015	Status:Deferred
	HQ File :01/82/050/00963/AM16/	RLA File :09/24/040/00384/AM16/	Lic.No/Date:0910062684 07.10.2015	Defer Date:16.12.2015
	Decision : The Committee decided to defer the case for want of comments of DoP			

Manual Agenda of NC Meeting No. 12/82/2015
Scheduled to be held on 18.11.2015 but actually held on 23.11.2015

Case No. B- 01 M.No.12AM/16 Date 18.11.2015	M/s. Organica Aromatics Pvt Ltd File No. 01/82/050/01612/AM 09 RLA No.07/24/040/00564/AM 09 Adv.Auth. No. 0710062745 dt. 04.02.2009
Decision: The Committee considered the case for revision of Norms as per agenda. The Committee was not convinced with request of the firm, accordingly decided to maintain status quo. RA concerned may taken further necessary action as per decision of NC.	

Case No. B- 02 M.No.12AM/16 Date 18.11.2015	M/s. S.M. Herbals Pvt Ltd File No. 01/85/171/00022/AM 15 RLA No.05/24/040/00199/AM 12 Adv.Auth. No. 0510302808 dt. 19.09.2011
Decision: Committee noted that the license was issued on 19.09.2011. The firm has completed the import and export. The request of the firm is for the purpose of EODC/regularisation. It was also noticed by the Committee that the purity indicated in both export and import items is mentioned as "not less than", which is not correct. Only the item of export should have purity in terms of "not less than". It was decided that the firm should submit the details indicating percentage purity based on COA alongwith a copy of COA of the import product against this advance authorisation. The corresponding quantity of export may also be furnished with the corresponding consumption of raw material duly certified by CA. After receipt of this, Committee will take decision on merit.	

Case No. B- 03 M.No.12AM/16 Date 18.11.2015	M/s. S.M. Herbals Pvt Ltd File No. 01/82/162/00240/AM 12 RLA No.05/24/040/00626/AM 08 Adv.Auth. No. 0510212663 dt. 27.11.2007
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Decision: Committee noted that the license was issued on 19.09.2011. The firm has completed the import and export. The request of the firm is for the purpose of EODC/regularisation. It was also noticed by the Committee that the purity indicated in both export and import items is mentioned as “not less than”, which is not correct. Only the item of export should have purity in terms of “not less than”. It was decided that the firm should submit the details indicating percentage purity based on COA alongwith a copy of COA of the import product against this advance authorisation. The corresponding quantity of export may also be furnished with the corresponding consumption of raw material duly certified by CA. After receipt of this, Committee will take decision on merit.

Case No. B- 04
M.No.12AM/16
Date 18.11.2015

M/s. Deepak Nitrite Ltd
File No. 01/82/050/01000/AM 12
RLA No.31/83/040/00137/AM 12
Adv.Auth. No. 3110052056 dt. 22.12.2011

Decision: The Committee considered the case for ratification of norms as per agenda under para 4.7 of HBP and decided to ratify norms on the basis of written comments forwarded by DC&PC vide U.O.no.14010/36/2012-Ch-II dated 19.10.2015, uploaded along with these minutes or as applied by the firm whichever is less:

RA concerned may take further necessary action as per decision of NC.

Case No. B- 05
M.No.12AM/16
Date 18.11.2015

M/s. Parenteral Drugs (India) Ltd
File No. 01/82/050/00206/AM 15
RLA No.56/24/040/00041/AM 14
Adv.Auth. No. 5610003580 dt. 16.01.2014

Decision: The Committee considered the case for enhancement of norms as per agenda. The Committee was not convinced with request of the firm and accordingly decided to maintain status quo. RA concerned may taken further necessary action as per decision of NC.

Case No. B- 06
M.No.12AM/16
Date 18.11.2015

M/s. Thing Pharma-Cro Ltd
File No. 01/82/050/00736/AM 14
RLA No.03/95/040/00432/AM 14
Adv.Auth. No. 0310749651 dt. 16.09.2013

Decision: The Committee considered the case for ratification of norms as per agenda under para 4.7 of HBP.

The Committee decided to ratify norms on the basis of written comments forwarded by the DoP vide O.M.No.35011/105/2015-PI (Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less:

RA concerned may take further necessary action as per decision of NC.

Case No. B- 07
M.No.12AM/16
Date 18.11.2015

M/s. Thing Pharma-Cro Ltd
File No. 01/82/050/01242/AM 14
RLA No.03/95/040/00987/AM 14
Adv.Auth. No. 0310774773 dt. 18.03.2014

Decision: The Committee considered the case for ratification of norms as per agenda under para 4.7 of HBP and decided to ratify norms on the basis of written comments forwarded by the DoP vide O.M.No.35011/105/2015-PI (Norms) dated October 2015, uploaded along with these minutes or as applied by the firm whichever is less:

RA concerned may take further necessary action as per decision of NC.

Case No. B- 08
M.No.12AM/16
Date 18.11.2015

M/s. Paramount Aromachem Pvt Ltd
File No. 01/82/050/00698/AM 14
RLA No.05/24/040/00488/AM 13
Adv.Auth. No. 0510350269 dt. 26.03.2013

Decision: The Committee considered the case for ratification of norms on repeat basis as per agenda. The committee decided to advise RA to take decision as per policy for issue of authorisations on repeat basis.

Case No. B- 09
M.No.12AM/16
Date 18.11.2015

M/s. Makson Industries Pvt Ltd
File No. 01/82/050/00889/AM 13
RLA No.03/95/040/00394/AM 13
Adv.Auth. No. 0310710561 dt. 26.09.2012

Decision: The Committee considered the case for amendment in the norms as per agenda under para 4.7 of HBP and decided to amend the norms on the basis of written comments forwarded by the O/o the Development Commissioner (MSME) (Chemical division) vide their O.M.No.23/(2)2004-Chem dated 8.10.2015 , uploaded along with these minutes or as applied by the firm whichever is less:

RA concerned may take further necessary action as per decision of NC.

S.No. 2

02/82
12/AM-16

Case No.:6/16/82-ALC4/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/82- ALC4/2013 20.02.2014	Status:Case Approved
HQ File :01/82/050/00819/AM14/	RLA File :03/95/04Q/00037/AM14/	Lic.No/Date:0310750179 18.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2011/Ch II dated 22.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
1) STERO DS (DHEP) (Di (Hydroxyethyl) Piperazine)	1 kg	1.	PIPERAZINE /ANHYDROUS	0.27 kg
		2.	ETHYLENE OXIDE	0.252 kg
2) STERO BPA 083363 (Polymer of Behenyl acrylate and Escorene) +	1 kg	1.	BEHENYL ALCOHOL	0.241 kg
		2.	MIX XYLENE	0.663 kg
		3.	ACRYLIC ACID	0.058 kg
		4.	SCORENE UL 02133H2	0.0716 kg
		5.	TRIETHANOL AMINE 99	0.0009 kg
3) STERO CD 360 (Polyoxyethylene Triglyceride Ricimoleic Acid/Triglyceride Ricimoleic Acid 36 mole Ethoxylate)	1 kg	1.	ETHYLENE OXIDE	0.687 kg
4) STERO BNO 12 (Beta Naphthol Ethoxylate)	1 kg	1.	BETA NAPHTHOL	0.216 kg
		2.	ETHYLENE OXIDE	0.794 kg
5) STEROCARE PEG 7 GLC (Polyoxyethylene Glycerol Mono Laurate)	1 kg	1.	LAURIC ACID	0.423 kg
		2.	ETHYLENE OXIDE	0.452 kg
6) STERO MDEA (N-Methyl Di Ethanol Amine)	1 kg	1.	MONOMETHYLETHANOLAMINE	0.642 kg
		2.	ETHYLENE OXIDE	0.377 kg
7) STERO MDEA (PIP) (Blends of Piperazine & Methyl Di Ethanol Amine)	1 kg	1.	MONOMETHYLETHANOLAMINE	0.308 kg
		2.	ETHYLENE OXIDE	0.181 kg
		3.	PIPERAZINE 68%	0.520 kg
8) STANOX DSTDP (Distearyl Thiodipropionate)	1 kg	1.	DI METHYL THIO DI PROPIONATE	0.318 kg
		2.	STEARYL ALCOHOL	0.830 kg
9) Slenol 133070 (Iso Tri Decanol Ethoxylate)	1 kg	1.	ISO TRI DECANOL (ITDA)	0.108 kg
		2.	ETHYLENE OXIDE	0.598 kg
10) STER PEG 6000 (Polyethylene Glycol 6000)	1 kg	1.	DI ETHYLENE GLYCOL	0.018 kg
		2.	ETHYLENE OXIDE	1.00 kg

2

12/AM-16

Adv. Auth. no. 0310575673
dated 24/5/2010

Export Product

STERO MDEA (PIP)

Blend of 28% Methyl

Distearyl Amine and

51% Piperazine (Purity
68%)

F. No.35011/434/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 13 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mangalam Drugs & Organics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/476/AM-16/DES-3/528 dated the 08/07/15 vide which application from M/s. Mangalam Drugs & Organics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tenofovir Disoproxil Fumarate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	[(R)-9-(2-Phosphonyl Methoxy Propyl) Adenine	0.769

Bhargava
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/124/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

12
S.No. 9

Shastri Bhawan, New Delhi
Dated the 16th October, 2015

Office Memorandum

Subject: - **Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Gland Pharma. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1028/AM-15/DES-3/1156 dated 16-01-2014 vide which an application from M/s. Gland Pharma Pvt. Ltd was forwarded to this Department for fixation of norms under para: 4.7 for the **export of various pre-filled syringes (PFS) containing different quantities of Dalteparin Sodium.**

2. Subsequently during November 2014, the applicant approached DGFT for amendment in the export product against advance authorizations granted during 2013 as referred above. The reason for the request was delay in getting US FDA marketing approval for Dalteparin based PFS. In place of 3 different formulations initially proposed to be exported, the applicant requested the Government to **replace the export products with Enoxaparin 40 mg PFS** against these applications so that the export obligation could be timely fulfilled.

3. Based on the information available through various submissions from M/s Gland Pharma Ltd. the matter has been examined and norms for Enoxaparin 40 mg PFS have been worked out as follows:-

Sl. No.	Import item	Quantity recommended Per 40 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.1268 gm
2.	Barrel syringes	1.1150 Nos.
3.	Needle shields	1.1193 Nos.
4.	Plunger Stoppers	1.1186 Nos
5.	Plunger rod plastic	1.0240 Nos.
6.	Preventis rubber	1.0309 Nos.

4. As per the Foreign Trade Policy Advance Authorization is issued to allow **duty free import of inputs, which are physically incorporated in export products (making formal allowance for wastage). In addition fuel, oil, catalyst used/ utilized in the process of production of export products may also be allowed.** Based upon this basic policy only Heparin Sodium powder, barrel syringes, needle shields, plunger stoppers, plunger rods and preventis, rubber are the only inputs eligible to be allowed against the export of Enoxaparin 40 mg Pre filled syringes.

5. This issues with the approval of competent authority.

Bachan
(Barnali Khastgir)

Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

St.No. 11 12/Am-16 11/Am 11

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Deepak Nitrite Ltd for the import of raw material against the export of Trifluoromethyl Aceto Phenone

(Advance Authorization No. 3410038711 dated 19.11.2013.)

M/s. Deepak Nitrite Ltd have submitted present application for the import of raw material against the export of Trifluoromethyl Aceto Phenone.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Trifluoromethyl Aceto Phenone.	1 kg	3 AMINO BENZO TRIFLUORIDE	1.606 kg.
		Sodium Nitrite	0.708 kg.
		TOLUENE	0.730 kg.
		CAUSTIC SODA LYE 47%	1.028 kg.
		ACETALDOXIME 50% MIN SOLUTION IN WATER	1.178 kg.
		COPPER SULPHATE	0.155 kg.
		ACETIC ACID	0.200 kg.
		SULPHAMIC ACID	0.020 kg.
		SODA ASH	0.069 kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36/2012-CH-II dated 19.10.2015

F. No.35011/437/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the February, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. Unimax Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/370/AM15/DES-3/451 dated the 30/07/14 vide which an application from M/s. Unimax Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Monohydrate USP**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Azithromycin Dihydrate	1.05

2. This issues with the approval of Director (PI).

(Raj Kumar)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl. No. 13

12/Am-16
Sl. No. 13

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Akzo Nobel India Limited. for the import of raw material against the export of Trigonox- EHP W50 bis(2 ethylhexyl peroxydiacarbonate(50%))

(Advance Authorization No. 0210205557 dated 13.2.2015)
(Advance Authorization No. 0210200380 dated 21.2.2014)
(Advance Authorization No. 0210198392 dated 2.1.2014)

M/s. Akzo Nobel India Limited. have submitted present application for the import of raw material against the export of Trigonox- EHP W50 bis(2 ethylhexyl peroxydiacarbonate(50%))

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Trigonox- EHP W50 bis(2 ethylhexyl peroxydiacarbonate(50%))	1 kg	1. 2- Ethylhexyl chloroformate	0. 583 kg.
		2. Ethapol XS(emulsifier)	0. 083 kg
		3. Antifoaming agent (Dequest)	0. 0005 kg
		4. HDPE container	As per packing policy
		5. Screwcap K60 with pregasket	As per packing policy

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh , FTDO ,(DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/55/2010-CH-II dated 21.10.2015

Sl. No. 16, 18

12/AM 16

F. No.35011/417/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the 07 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s RA Chem Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/363/AM-16/DES-3/308 dated the 02/07/15 vide which application from M/s. RA Chem Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Articaine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3-Amino-4-Methyl-2-Thiophene Carboxylic Acid Methyl Ester	1.02

Bhastgi
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

S/No. 21
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

12-AM-16 ✓
S/No. 21

Subject: Advance Authorization application from M/s. Yashashvi Rasayan Pvt. Ltd. for the import of raw materials against the export of THISA HAWA

(Advance Authorization No. 5210041040 dated 13.5.2014)
(Advance Authorization No. 5210041389 dated 12.1.2015)

M/s. Yashashvi Rasayan Pvt. Ltd. has submitted present applications for the import of raw materials against the export of THISA HAWA

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
THISA HAWA	1 kg.	1. METHYL 2 CHLORO PROPIONATE	1.23 Kg.
		2. METHYL MERCAPTO PROPIONATE	1.23 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2010 -CH-II dated 11.11.2015



Sl. No. 22
P2/AM-16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. ASCENT FINECHEM PVT. LTD. for the import of raw material against the export of RASPNERRY KETONE/4-(4-HYDROXYPHYENYL) BUTANE -2- ONE WHITE CRYSTALLINE POWDER

Ref: U.O. No. 01/82/050/174/AM16/DES-III/122 dated 16.6.2015
U.O. No. 01/82/050/1394/AM15/DES-III/1178 dated 26.2.2015
U.O. No. 01/82/050/1194/AM15/DES-III/1232 dated 3.3.2015

M/s. ACENT FINECHEM PVT. LTD. have submitted present applications for the import of raw material against the export of RASPNERRY KETONE/4-(4-HYDROXYPHYENYL) BUTANE -2- ONE WHITE CRYSTALLINE POWDER

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

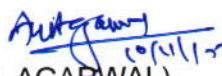
Advance Authorization NO. 0810134800

1. Item of Export	Qty.	Item of Import	Qty
RASPNERRY KETONE/4-(4-HYDROXYPHYENYL) BUTANE -2- ONE WHITE CRYSTALLINE POWDER	1 kg.	1. P-HYDROXY BENZALDEHYDE	1.69 kg
		2. ACETONE	0.802 kg

22 Advance Authorization NO. 0810135338 Dated 22.5.2015

1. Item of Export	Qty.	Item of Import	Qty
N-(3- AMINO PROPYL) IMIDAZOLE	1 kg.	IMIDAZOLE	0.809 kg
		SODIUM METHOXIDE	1.214 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/1/2012-CH-II dated 10.11.2015

12/82

S.No. 24

F. No.35011/409/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the January, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. Emcure Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/349/AM15/DES-3/414 dated the 08/05/14 vide which an application from M/s. Emcure Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Fomepizole Injection vial 1.5gm/ml**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Fomepizole	1.65gm/vial of 1.5ml

2. This issues with the approval of Director (PI).

(Raj Kumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl. No. 25

12/AM-16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Sl. No. 23

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of Gamma Butyrolactone

(Advance Authorization No. 3110065331 dated 13.3.2015)

(Advance Authorization No. 3110065381 dated 21.4.2015)

Ref: U.O. No. 01/82/050/78/ AM-16/DES-III/72, dated 16.6.2015

M/s. Balaji Amines Pvt. Ltd. have submitted present application for the import of raw material against the export of Gamma Butyrolactone

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3. Item of Export	Qty.	Item of Import	Qty
Gamma Butyrolactone	1 kg	1,4 Butanediol	1.16 kg
		GBL Catalyst	0.20 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 5.10.2015

12/AM-16
Sl. No. 28

F. No.35011/511/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: February 17, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14,
Application of M/s Softgel Healthcare Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/0572/AM15/DES-3/637 dated the 17.9.2014 vide which an application from M/s Softgel Healthcare Pvt Ltd was forwarded to this Department for fixation of norms for the export of **Softgelatin Capsules Omega Fish Oil 1000 Mg**. This department has examined the matter and the following comments are recommended against export of **Softgelatin Capsules Omega Fish Oil 1000 Mg**:

S. No.	Import Item	Qty. Recommended per capsule
1.	Omega 3 Fish Lipid Oil EPA 45 ^{18%} & DHA 38 ^{12%}	1020 mg

2. This issues with the approval of Director(Pharma Industry) .

B. Khastgir
(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO), Udyog Bhawan, New Delhi.

Sl. No. 31, 32, 237 ~~State-373.1~~
12/AM-16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Payal Petro Chemicals Pvt. Ltd. for the import of raw material against the export of Di- Octyl Phthalate (DOTP)/ Di-2EthylHexyl Phthalate/DOP/ Di- ISO Butyl Phthalate etc.

Ref: U.O. No. 01/82/050/299, 301,91,72,1054,1108,1125,1126/AM16/DES-III/343, dated 2.07.2015

M/s. Payal Petro Chemicals Ltd. have submitted present applications for the import of raw material against the export of Di- Octyl Phthalate (DOTP)/ Di-2EthylHexyl Phthalate/DOP/ Di- ISO Butyl Phthalate

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

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1. Item of Export	Qty.	Item of Import	Qty
Di- Octyl Teraphthalate (DOTP)	1 kg.	1. Pure Tera Phthalic Acid	0.447 kg.
		2. 2- Ethyl Hexanol	0.680 kg

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2. Item of Export	Qty.	Item of Import	Qty
PlasticizerPVC(Di-2EthylHexyl Phthalate/DOP)	1 kg.	1. Phthalic Anhydride	0.400 kg.
		2. 2- Ethyl Hexanol (Octanol)	0.700 kg

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3. Item of Export	Qty.	Item of Import	Qty
Di- Iso Butyl Phthalate (DIBP)	1 kg.	1. Phthalic Anhydride	0.560 kg.
		2. Iso Butanol	0.560 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, Dy. DGFT, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/18/2014-CH-II dated 2.9.2015

12/33

F. No.35011/452/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

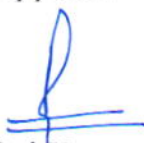
Udyog Bhawan,
New Delhi, the 17th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/510/AM-16/DES-3/548 dated the 09/07/15 vide which application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Lamivudine (Purity 99.3%)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Certificate of Analysis (COA) of Import item from Foreign Supplier.
- (b) COA of Export item from the firm.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/AM-16

Sl.No. 38

Sl.No. 178

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. SHRI BAKEY BEHARI LAL BOAD MILLS for the import of raw materials against the export of MENTHOL

(Advance Authorization No. 0510389737 dated 16.7.2014)

(Advance Authorization No 0510395025 dated 21.7.2015)

Advance Authorization No. 0510391926 dated 11.11.2014)

(Advance Authorization No. 0510392955 dated 21.1.2015)

Ref: U.O. No. 01/82/050/234/AM16/DES-III/596 dated 14.07.2015

M/s. SHRI BAKEY BEHARI LAL BOAD MILLS has submitted present applications for the import of raw materials against the export of MENTHOL

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
MENTHOL	1 kg.	META- CRESOL ABOVE 98.5% PURE	1.50 Kg.
		2. ISO PROPYL ALCOHOL	1.80 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/28 /2012 -CH-II dated 30.9.2015

12/AM-16

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F. No. 14010/ 150 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Shastri Bhavan, New Delhi-110001

Dated: 25th March, 2015

To,

M/s. Arjun Chemicals Ltd.
Park view, 2nd Floor, No- 94
G.N. Chetty Road, T. Nagar,
Chennai - 600017

Subject: Application from M/s. Arjun Chemicals Ltd. Mumbai for the import of raw-material against the export of DYNASOL- Anionic Rosin Emulsion, COMPOSITE- Cationic Rosin Emulsion and KEYDIME-AKD- Alkyl Ketene Dimer Emulsion

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Technical specifications, % composition (by weight), % total solid content etc. of DYNASOL, COMPOSITE and KEYDIME-AKD emulsion to be exported along with specific and use/application and copy of export order.
2. Detailed manufacturing process with justification for wastage if any at each stage of manufacturing process.
3. Complete material balance indicating input and output material at each stage of process.
4. Details of production of export products under reference i.e. DYNASOL, COMPOSITE and KEYDIME-AKD emulsion in the year 2012-13 and 2013-14 and corresponding consumption of raw materials duly certified by C.A.
5. Any other relevant information if any.

Yours faithfully,

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel.No. 011-23381430

Copy to:

Shri. Mahender Vikram Singh, FTDO (DES-IV) DGFT/UONo.-01/82/050/686/ AM-15/DES-III/1169, dated 26.2.2015

12/82
Sl. 65

F. No.35011/463/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Clarion Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/596/AM-16/DES-3/485 dated the 8/07/15 vide which application from M/s. Clarion Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **3-Hydroxy Acetophenone (99% Assy. Value)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Acetophenone	1.61

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/Am-16
S.No. 68

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Navin Flourine International Pvt. Ltd. for the import of raw material against the export of Z-1, 1,1, 4,4,4-Hexafluoro-2- Butene (HFO 1336 mzz)(Adv Authorization No.o310788509 dated 28.8.2014)

Ref: U.O. No. 01/82/050/1289/AM15/DES-III/1094 dated 13.1.2015

M/s. Navin Flourine International Pvt. Ltd. have submitted present applications for the import of raw material against the export of Z-1,1,1, 4,4,4-Hezafluoro-2- butane (HFO 1336 mzz)

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Z-1,1,1, 4,4,4-Hexafluoro-2- butene (HFO 1336 mzz)	1 kg.	1. 1,1, dichloro-2,2,2 trifluoro ethane (HCFC 123)	5.30 kg
		2. N,N- Dimethyl formamide	4.30 kg

This issues with the approval of competent authority.

A.K. Agarwal
17/6/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/92/2011-CH-II dated 17.6.2015

Sl. No. 81, 183, 251, 252

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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~~81, 183, 249, 250~~
82 185, 251
253

Subject: Advance Authorization application from M/s. Atul Ltd. for the import of raw material against the export of DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID *en* -

M/s. Atul Ltd. have submitted present applications for the import of raw material against the export DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0810134726 dated 4.3.2015)

(Advance Authorization No. 0810134727 dated 4.3.2015)

1. Item of Export	Qty.	Item of Import	Qty
DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID	1 kg	1. PARA TOLUIDINE	1.852 kg

(Advance Authorization No. 0810133394 dated 19.9.2014) ✓

(Advance Authorization No. 0810135435 dated 5.6.2015)

1. Item of Export	Qty.	Item of Import	Qty
LAPOX ARD-13.	1 kg	1. PALMEROL 1214 LAURYL-MYRISTYL ALCOHOL/ ECOROL-24 LAURYL MYRISTYL ALCOHOL/ FATTY ALCOHOL C12-C14	0.812 kg
		2. EPICHLOROHYDRIN	0.440 kg

(Advance Authorization No. 0810134402 dated 27.1.2015)

1. Item of Export	Qty.	Item of Import	Qty
AROMATIC AMINES	1 kg	1. METHANOL	0.240 kg
		2. ANILINE	1.00 kg

(Advance Authorization No. 0810135421 dated 2.6.2015)

1. Item of Export	Qty.	Item of Import	Qty
4,4'-DIAMINO DIPHENYL SULPHONE-(HT 9664-1 NL)	1 kg	1. 4,4'-DIAMINO DIPHENYL SULPHONE-CRUDE	1.03 kg

This issues with the approval of competent authority.

A.K. Agarwal
10/11/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/16/2015-CH-II dated 10.11.2015

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Sl. 92

F. No.35011/341/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Nectar Lifesciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/499/AM-16/DES-3/222 dated the 29/06/15 vide which application from M/s. Nectar Lifesciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Imipenem and Cilastatin for Injection USP 500mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Imipenem and Cilastatin Sodium for Injection (Sterile)	1106.25mg/vial

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82
Sl. 93
F. No.35011/484/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/533/AM-16/DES-3/577 dated the 13/07/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Tolmetin Sodium Dihydrate**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33 showing Mol.wt., % Yield on molar basis and Solvent Recovery etc.
 - (b) Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/AM-10

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

(95)

Subject: Advance Authorization application from M/s Vivimed Labs Ltd., for the import of raw material against the export of Reversacol Pennine Green

(Advance Authorization No. 0 910061222 dated 13.11.2014)

Ref: U.O. No. 01/82/50/532/AM16/DES-III/303, dated 2.7.2015

M/s Vivimed Labs Ltd., have submitted present applications for the import of raw material against the export of Reversacol Pennine Green.

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
Reversacol Pennine Green	1 kg.	1. 4- Trifluoro methyl Benzoic Acid	1.520 kg
		2. Methane sulphonic acid	6.170 kg
		3. Dimethyl Succinate	3.176 kg
		4. Methyl Magnesium Chloride (3M in THF)	1.070 kg
		5. 4-Fluoro4-Methoxy Benzophenone	0.617 kg
		6. TMSA (Trimethyl Silyl Acetelene)	0.320 kg
		7. DMS C 15	0.882 kg
		8. EDC HCL/1- (3- Dimethyl Amino Propyl)- 3 Ethyl Cabodiimide HCL	0.294 kg
		9. Tetra Hydro Furan (THF)	7.900 kg
		10. Methanol	10.670 kg
		11. Toluene	22.300 kg
		12. Hexane	23.200 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh ,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/138/2011-CH-II dated 14.9.2015

12/ab

F. No.35011/358/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/269/AM-16/DES-3/379 dated the 03/07/15 vide which application from M/s. Indoco Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **tablets containing Enrofloxacin 15 mg, 50 mg and 150 mg in each tablet**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Import Product	Quantity Recommended
1.	Enrofloxacin Base	1. 15.3 mg per 15 mg Enrofloxacin flavour tablet
		2. 51 mg per 50 mg Enrofloxacin flavour tablet
		3. 153 mg per 150 mg Enrofloxacin flavour tablet

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82
S. 99

F. No.35011/143/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Hetero Drugs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1097/AM-15/DES-3/1293 dated the 04/03/15 vide which application from M/s. Hetero Drugs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Pantoprazole Sodium Sesquihydrate**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical detail as per Appendix-33 showing Mol.wt. of input and output products, Requirement & Recovery of solvents at each step of manufacturing process.
- (b) The yield in last step is very low. Technical justification alongwith copy of technical literature may be furnished in support of their yield.
- (c) Past production vis-à-vis Actual consumption of all imported input duly certified by Central Excise Authorities.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82 S. 102

F. No.35011/227/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Optimus Drugs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/665/AM-15/DES-3/1324 dated the 05/03/15 vide which application from M/s. Optimus Drugs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Rosuvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.80
2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl) Amino] Pyrimidine-5-yl-Methanol	1.80

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/Am-16-87 Sl. No. 102

		ACTIVATED CARBON	
4.		ISOPROPYL ALCOHOL	1.894
5.		AMBERLITE RESIN IRA-67	0.00125 litre/kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:107/9/82-ALC4/2014	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00904/AM15/	RLA File :22/24/040/00033/AM15/	Lic.No/Date:2210015039 23.07.2014	Defer Date:22.12.2014
Decision : It was decided to defer the case for 22.12.2014 for comments of Department of Pharmaceuticals			

Case No.:66/9/82-ALC4/2014	Party Name:S.M. CHEMICALS	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Approved	
HQ File :01/82/050/00863/AM15/	RLA File :03/95/040/00304/AM15/	Lic.No/Date:0310787305 24.07.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2010/Ch II dated 29.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
TRIPHENYL PHOSPHITE	1 kg	1.	PHENOL	0.937 kg
		2.	YELLOW PHOSPHORUS	0.103 kg
RA may take appropriate action as per the decision of Norms Committee				

Case No.:96/9/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Approved	
HQ File :01/82/050/00893/AM15/	RLA File :03/95/040/00349/AM15/	Lic.No/Date:0310787290 24.07.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013/Ch II dated 07.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
STERO MDEA-EX (MONO METHYL AMINE ETHOXYLATE)	1 kg	1.	MONO METHYL AMINE	0.273 kg
		2.	ETHYLENE OXIDE	0.776 kg
RA may take appropriate action as per the decision of Norms Committee				

Case No.:100/9/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:11/82-ALC4/2014 26.11.2014	Status:Deffered and Re-indexed
HQ File :01/82/050/00897/AM15/	RLA File :03/94/040/00301/AM15/	Lic.No/Date:0310787333 25.07.2014	Defer Date:22.12.2014

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Bhawan, New Delhi

Sl. No. 102

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12/82 104,105

F. No.35011/164/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi
Dated the 19th October, 2015

Office Memorandum

Subject: - **Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Gland Pharma. Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/1324/AM-15/DES-3/1433 dated the 16/03/2015 vide which an application from M/s. Gland Pharma Pvt. Ltd was forwarded to this Department for fixation of norms under para: 4.7 for the **export of pre-filled syringes containing 20 mg, 40 mg, 60 mg and 80 mg Enoxaparin for injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

1. Enoxaparin PFS 20 mg

Sl. No.	Import item	Quantity recommended Per 20 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.0634 gm
2.	Barrel syringes	1.1172 Nos.
3.	Needle shield	1.164 Nos.
4.	Plunger stopper	1.1292 Nos.
5.	Plunger rod	1.0279Nos.
6.	Preventis rubber	1.0361 Nos.

2. Enoxaparin PFS 40 mg

Sl. No.	Import item	Quantity recommended Per 40 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.1268 gm
2.	Barrel syringes	1.1150 Nos.
3.	Needle shields	1.1193 Nos.
4.	Plunger Stoppers	1.1186 Nos
5.	Plunger rod plastic	1.0240 Nos.
6.	Preventis rubber	1.0309 Nos.

3. Enoxaparin PFS 60 mg

Sl. No.	Import item	Quantity recommended Per 60 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.1902 gm
2.	Barrel syringes	1.111 Nos.
3.	Needle shield	1.1105 Nos.
4.	Plunger stopper	1.1273 Nos.
5.	Plunger rod	1.0270 Nos.
6.	Preventis rubber	1.0385 Nos.

4. Enoxaparin PFS 80 mg

Sl. No.	Import item	Quantity recommended Per 80 mg Enoxaparin PFS
1.	Heparin Sodium powder	0.2536 gm
2.	Barrel syringes	1.1198 Nos.
3.	Needle shield	1.1212 Nos.
4.	Plunger stopper	1.1267 Nos.
5.	Plunger rod	1.0250 Nos.
6.	Preventis rubber	1.0372 Nos.

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl. No. 106

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425	Case No.:48/9/82-ALC4/2014	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:9/82- ALC4/2014 20.10.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00845/AM15/	RLA File :04/24/040/00062/AM15/	Lic.No/Date:0410159110 28.07.2014	Defer Date:12.11.2014
Decision : It was decided to defer the case for 12.11.2014 for comments of Department of Pharmaceuticals.				

निर्मल कुमार
उप महासचिव
Dy. Director
विभाग
Director
वाणिज्य
उद्योग भवन, न्यू बंगलूर

12/82

J. 107

118,149

Case No.:227/13/82- ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:4/82- ALC4/2015 12.06.2015	Approved
HQ File :01/82/050/01230/AM15/	RLA File :03/94/040/00458/AM15/	Lic.No/Date:0310788329 25.08.2014	

Decision: Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 6/82 meeting dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg

RA may take appropriate action as per the decision of Norms Committee.

12/82

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F. No.35011/488/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 18th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Smilax Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/401/AM-16/DES-3/454 dated the 07/07/15 vide which application from M/s. Smilax Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2-Ethoxy-1{2-(1-triphenylmethyl-1H-tetrazol-5-yl) biphenyl-4-yl} methyl} benzimidazole-7-carboxylic acid (CAN-O)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3-Nitro phthalic acid	0.978
2.	Acetone	0.572
3.	Acetonitrile	0.835
4.	4-bromomethyl biphenyl-2-carbonitrile	1.02
5.	Dimethyl formamide	0.915
6.	Tri n-butyl tin chloride	1.39
7.	Iso propyl alcohol	0.406
8.	Methanol	9.915
9.	Methylene chloride	13.260
10.	Tertiary butanol	1.33
11.	Tetra ethyl ortho carbonate (TEOC)	0.793
12.	Toluene	3.337

2. This issues with the approval of competent authority.


(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82
Sl. 109
F. No.35011/446/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Srimi Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/347/AM-16/DES-3/385 dated the 03/07/15 vide which application from M/s. Srimi Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Enalapril Maleate USP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	N-[(1S)-Ethoxycarbonyl-3-Phenylpropyl]-L-Alanine	1.25
2.	N,N-Carbonyl Diimidazole	0.82
3.	L-Proline	0.50

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

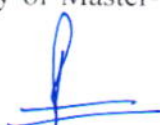
F. No.35011/330/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 5th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shalina Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/294/AM-16/DES-3/147 dated the 17/06/15 vide which application from M/s. Shalina Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Betasol Lotion 30ml**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula duly authenticated by their Quality-Control Incharge.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/AM-16
HS S. No. 110

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. AMI organics Pvt. Ltd.. for the import of raw material against the export of 3,4-HYDROXY 5-NITRO BENZALDEHYDE-99% MIN.

(Advance Authorization No. 521004339 dated 5.12.2015)
Ref U.O. No. 01/82/050/525/AM16/DES-III/600 dated 14.7.2015

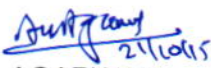
M/s. AMI organics Pvt. Ltd. have submitted present application for the import of raw material against the export of 3,4-HYDROXY 5-NITRO BENZALDEHYDE-99% MIN.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
3,4-HYDROXY 5-NITRO BENZALDEHYD E-99% MIN.	1 kg	1.VANILLIN 99.5%	1.588 KG.
		2. DIMETHYL FORMAMIDE- 99.5%	3.170 KG

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh ,FTDO ,(DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/2/2014-CH-II dated 21.10.2015

12 AM-16
S.No 112

F. No.35011/459/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

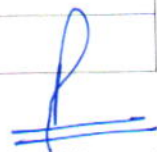
Udyog Bhawan,
New Delhi, the 18th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Vivin Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/384/AM-16/DES-3/453 dated the 07/07/15 vide which application from M/s. Dr. Reddys Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(2R,5R)-5-Hydroxy-[1,3]-Oxathiolane-2-Carboxylic Acid, 2S Isopropyl-5R Methyl-1R Cyclohexyl Ester (ECE)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Glyoxylic Acid 50%	0.70
2.	2,5 Dihydroxy 1,4 Di Thiane	0.283
3.	Cyclohexane	1.067


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

Sl. 113

F. No.35011/482/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Vivin Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/388/AM-16/DES-3/416 dated the 07/07/15 vide which application from M/s. Vivin Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(1R,2S,5R)-Methyl-5R-Acetoxy-1,3-Oxathiolane-2R-Corboxylate (MAC-II)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Glyoxylic Acid 50%	0.865
2.	2,5 Di Hydroxy 1,4 Dithiane	0.356
3.	Cyclohexane	1.62
4.	Diisopropyl Ether	1.31

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

Sl. 115

F. No.35011/443/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/286/AM-16/DES-3/423 dated the 07/07/15 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clobetasol-17 Propionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Betamethasone	1.00
2.	Triethyl Propionate	1.19

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/356/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: November 16, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s J. B. Chemicals & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/236/AM16/DES-3/382 dated the 03.07.2015 vide which an application from M/s. J. B. Chemicals & Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **six different brands of Lozenge under different brand name**. This department has examined the matter and it is requested that DGFT may call following document from the applicant:-

- i) A copy of valid Drug Manufacturing License issued by the respective State Drug Controller indicating the composition of each medicated lozenges.
 - ii) Copy of Master Batach Formula for each export product.
 - iii) The justification about very high percentage claimed indicating the possibility of recycling the material stated to be lost during the manufacturing operations by the automatic Lozenges making machine.
2. This issues with the approval of competent authority.


(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/104/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1133/AM-15/DES-3/1039 dated the 13/01/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valsartan and Hydrochlorothiazide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

[A] Norms for Valsartan in Tablets

S. No.	Export Product	Norms recommended
	<u>Valsartan + Hydrochlorothiazide Tablets</u>	
1	80mg +12.5 mg	Valsartan---81.6 mg/Tablets
2	160 mg +12.5 mg	--do-- 163.2 mg/Tablets
3	160 mg +25 mg	--do-- 163.2 mg/Tablets
4	320 mg +12.5 mg	--do-- 326.4 mg/Tablets
5	320 mg +25 mg	--do-- 326.4 mg/Tablets

[B] Norms for 1kg Valsartan

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Methyl(2S)-2-[(2Cyano-1,1-biphenyl-4-yl)Methyl]amino}-3-methyl butanoate ethanedioate (Biphenylvaline oxalate)	1.455kg/kg
2.	Methanol	0.637lit/kg
3.	Methylene Chloride (or Dichloromethane)	9.409lit/kg

Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82 Sl. No. 118

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F. No.35011/486/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 18 November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/400/AM-16/DES-3/587 dated the 13/07/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Oseltamivir Phosphate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ethyl (3R,4S,5S)-4,5-Epoxy-3-(1-Ethyl-Propoxy)-Cyclohex-1-Ene-1-Carboxylate {Epoxide}	1.25
2.	Acetonitrile	1.088
3.	Sodium Azide	1.00
4.	Cyclohexane	1.578
5.	Toluene	0.671
6.	Dichloromethane	3.387
7.	Acetone	1.445
8.	N-Heptane	0.20

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

Sl. No. 119

Sl. No. 118

F. No.35011/483/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 18th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/346/AM-16/DES-3/470 dated the 07/07/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2,4-Dichloro Pyrimidine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Uracil (2,4-Dihydroxy Pyrimidine)	1.12
2.	Phosphorous Oxychloride	1.53
3.	Triethylamine	1.01

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No. 14010/92/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Shastri Bhavan, New Delhi-110001

Dated 12th October, 2015

To,

M/s. Navin Fluorine International Limited.
Suntek Centre, 2nd Floor, 37/40-Subhash Road,
Vile Parle (E)
Mumbai, Maharashtra-40057.

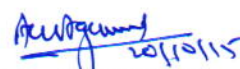
Subject: Application from M/s Navin Fluorine International Pvt. Ltd for the import of raw-material against the export of 2Fluoro 6 Trifluoro Methyl Pyridine (FTFP) (Advance Authorization No. 0310792103 dated. 9.2. 2014).

Sir,

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above . In this connection you are requested to submit the following information within 15 days of the issue of this letter.

1. Details of production of export product under reference and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to August) duly certified by CA.
2. Any other relevant information.

Yours faithfully,



(A.K. AGARWAL)

Addl. Industrial Adviser
Tel. No. 011- 23381430

Copy to: Shri Mahender Vikram Singh, FTDO, (DES-3)/1086 in reference to
DGFT/UONo.-01/82/050/270/ AM-16/DES-III/350, dated 03.07.2015.

12/Am-16
Sl. No. 122 (120)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/S Shree Ganesh Remedies Pvt Ltd. for the import of raw material against the export of 2,4 Hexadienol (Advance Authorization No. 0310040803 dated 17.12.2014)

Ref: U.O. No. 01/82/050/0147/ AM- 15 /DES-3/ dated 14.02.2015

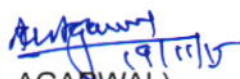
M/s Shree Ganesh Remedies Pvt Ltd..have submitted present application for the import of raw material against the export of 2,4 Hexadienol

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
2,4 Hexadienol	1 kg	1. BUTLY SORBATE	2.19 KG.
		2. VITRIDE	4.11 KG

1. Item of Export	Qty.	Item of Import	Qty
2,4 Hexadienyl Acetate	1 kg	1. BUTLY SORBATE	1.68 KG.
		2. VITRIDE	3.15 KG

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/75/2013-CH-II dated 19.11.2015

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F. No.35011/372/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 2nd December, 2015

Office Memorandum

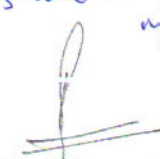
Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:
Application from M/s FDC Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/559/AM-16/DES-3/332 dated 02/07/2015 vide which an application from M/s FDC Ltd was sent to this Department for fixation of norms for the export of **Sodium Hyaluronate based eye drops (0.15% w/v)**. This department has examined the matter and following norms are recommended against this application.

Import Item	Qty. recommended
Sodium Hyaluronate	0.01575 gm per 10 ml vial

≈ 0.007875 gm / 5 ml vial

2. This issues with the approval of competent authority.


(Raj Kumar)

Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/Am-16
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s Salicylates and Chemicals Pvt. Ltd
for the import of raw material against the export of HOMOSALATE

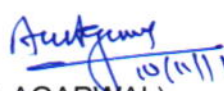
Ref: U.O. No. 01/82/050/345/ AM- 16/DES-3/398, dated 7.7.2015
(Advance Authorization No.0910061414 dated 19.12.2014)

M/s Salicylates and Chemicals Pvt. Ltd have submitted present application for the import of raw
material against the export of HOMOSALATE

→ The application has been examined and the Department recommends the following norms for
the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
HOMOSALATE	1 kg	1. ISOPHORONE	0.572 kg.
		1. SALICYLIC ACID	0.572 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/34/2011-CH-II dated 10.11.2015

F. No.35011/306/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 08 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/173/AM-15/DES-3/109 dated the 16/06/15 vide which application from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Carvedilol Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms recommended for 1No. Tablet.			
		3.125mg tablet	6.25mg tablet	12.5mg tablet	25.0mg tablet
1.	Carvedilol	3.1875	6.375	12.75	25.50
2.	Magnesium Stearate	0.450	0.90	1.80	3.60
3.	Povidone K30	1.00	2.00	4.00	8.00
4.	Lactose Monohydrate	37.4875	74.975	149.95	299.90
5.	Crospovidone NF	2.75	5.50	11.0	22.0
6.	Bottles & Caps	Relevant, As per packing policy.			

B. Chastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

Sl. No. 129

F. No.35011/412/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/383/AM-16/DES-3/339 dated the 02/07/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Penicillamine**. This department has examined the matter and it is requested that DGFT may call Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities for the last 3 years period.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

Sl. 135

F. No.35011/344/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Vexta Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/353/AM-16/DES-3/205 dated the 29/06/15 vide which application from M/s. Vexta Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem for Injection 1000mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Meropenem with Sodium Carbonate Anhydrous USP	1.255gm per vial.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/01/16
135,217

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)

(Advance Authorizations No. 0310788476 dated 27.08.14,
(Advance Authorizations No. 0310775539 dated 23.3.2014,
(Advance Authorizations No. 0310788319 dated 25.8.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310788690 dated 3.9.14,
(Advance Authorizations No. 0310788475 dated 27.8.2014,
(Advance Authorizations No. 0310788322 dated 25.8.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310790352 dated 17.10.2014,
(Advance Authorizations No. 0310789200 dated 15.9.2014,
(Advance Authorizations No. 0310789662 dated 25.9.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310794148 dated 25.2.2015,

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. ISOPROPYL MYRISTATE	0.350 kg

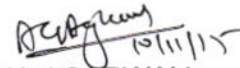
Advance Authorization No. 0310792365 dated 24.12.2014)

Advance Authorization No. 0310773124 dated 27.1.2014)

Advance Authorization No. 0310773124 dated 12.2.2014)

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK CONCENTRATE (ASTROMUSK CONTENT 100%)	1 kg.	1. ISOAMYLENE	0.4679 Kg.
		2. PROPYLENE OXIDE	0.2835 kg
		3. ALPHA METHYL STYRENE	0.7189 kg
		4. PARAFORMALDEHYDE	0.117 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11. 2015

12/AM-16
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Yantq 2020 (20% Solution of Tertiary Butyl Hydroquinone)

(Advance Authorization No. 0310792387 dated 26.12.2014)

Ref: U.O. No. 01/82/050/260, 480/AM16/DES-III/188, 361 dated 29.6.2015 and 3.7.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Yantq 2020 (20% Solution of Tertiary Butyl Hydroquinone)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
Yantq 2020 (20% Solution of Tertiary Butyl Hydroquinone)	1 kg.	1. Hydroquinone	0.282 Kg.
		2. Tertiary Butanol	0.208 Kg.
		3. Propylene Glycol	0.70 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 11.9.2015

12/82

Sl. 143

F. No.35011/472/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Eytan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/366/AM-16/DES-3/573 dated the 13/07/15 vide which application from M/s. Eytan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(2R-Cis)-4-Amino-1-[2-(hydroxymethyl)-1,3-Oxathiolan-5-yl]-2(1H)-Pyrimidinone Monosalicylate Monohydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(1R,2S,5R) Menthyl-5-(S)-Cytosin-1-yl-1,3-Oxathiolane-2R-Carboxylate (Cyclohexyl Ester)	1.1626
2.	Sodium Borohydride	0.26
3.	Dipotassium Hydrogen Phosphate	0.988

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
S.No. 146, 147,
392, 407,
408, 409

F. No.35011/589/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Lupin Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/744/AM-16/DES-3/815 dated the 20/08/15 vide which application from M/s. Lupin Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ethambutol Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	DL-2-Aminobutanol	1.6014
2.	Tartaric Acid	0.153
3.	Methanol	0.4172
4.	Isopropyl Alcohol	0.187
5.	Ethylene Dichloride	0.4663

2. Based on above proposed norms, it may also be recommended to revise SION A-225 for the Export of Ethambutol Hcl and SION A-227 for the Export of Ethambutol Tablets 400 mg as under:-

S. No.	Import Item	Norms proposed for Revision of .	
		<u>SION A-225 for</u> <u>Ethambutol Hcl</u>	<u>SION A-227 for</u> <u>Ethambutol Tablets 400</u> <u>mg</u>
		1 Kg	1000 NOS
1.	DL-2-Aminobutanol	1.6014 kg	0.6534 kg
2.	Tartaric Acid	0.153 "	0.0624 "
3.	Methanol	0.4172 "	0.1702 "
4.	Isopropyl Alcohol	0.187 "	0.0763 "
5.	Ethylene Dichloride	0.4663 "	0.1903 "

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Sl. No. 155

12/AM16

Sl. No. ~~154~~

F. No.35011/353/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 17th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/203/AM-16/DES-3/243 dated the 30/06/15 vide which application from M/s. Indoco Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Latanoprost Ophthalmic Solution**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Export Commodity description	Inputs description	Norms Recommended
1.	Latanoprost Ophthalmic Solution, 0.005% or 125 micrograms per 2.5 ml	1. Latanoprost	0.1312mg/2.5ml vial
		2. Eye drop bottle (Packing material)	1.01 numbers for each vial
		3. Eye drop caps (packing material)	1.01 numbers for each vial
		4. Eye drop insert (packing material)	1.01 numbers for each vial

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

Sl. 159

F. No.35011/485/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/379/AM-16/DES-3/584 dated the 13/07/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atovaquone**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33 showing % yield on molar basis, Recovery of Solvent etc.
 - (b) Past Production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/Am-16
S.No. 160

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Alkyl Amines Chemicals Ltd. for the import of raw material against the export of 2- Ethyl Hexyl Amine

Ref: U.O. No. 01/82/050/1197/AM15/DES-III/1231 dated 3.3.2015

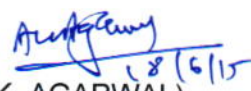
M/s. Alkyl Amines Chemicals Ltd. have submitted present applications for the import of raw material against the export of 2- Ethyl Hexyl Amine

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

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Item of Export	Qty.	Item of Import	Qty
2 - Ethyl Hexyl amine	1 kg.	2- Ethyl Hexanol	1.011 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/85/2012-CH-II dated 19.6.2015

F. No. 14010/55 /2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

12
165

Shastri Bhavan, New Delhi-110001

Dated: 28th October, 2015

To,

M/s. Anthea Atomatics Pvt. Ltd.,
R-82, T.T.C. Industrial Area,
Rabale M.I.D.C.
Navi Mumbai, Maharashtra-400701

Subject: Advance Authorization Application for the import of raw-materials against the
export of LILIVOL
(Advance Authorization No. 0310792911 dated 14.1.2015)

Please refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula, structural formula, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield/ quantity of items for import.
3. Details of byproducts formed during the process and recovery of solvents in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
5. Any other relevant information, if any.

Yours faithfully,

A.K. Agarwal
28/10/15

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel.No.011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/ UONo.-
01/82/050/199/ AM- 16/DES-3/606, Dated 15.07.2015

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F. No.35011/614/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan,
New Delhi, the 27th March, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Emcure Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/928/AM-15/DES-3/864 dated the 3/12/14 vide which application from M/s. Emcure Pharmaceuticals Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amikacin Sulphate Injections with 500 mg/2ml and 1g /4 ml strengths**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Import Product	Quantity Recommended	
		2 ml injection of 500 mg	4 ml injection of 1 gm
✓ 1.	Amikacin Sulphate USP	715.817 mg per injection	1431.63mg per injection
✓ 2.	V9024 FM 140/0 ISAF1 015 Serum Stopper	As per packaging policy	As per packaging policy
✓ 3.	13 mm Flip Off Seal 0527 Purple MT	As per packaging policy	As per packaging policy
4.	13 mm Flip Off Seal 4107 Mist Grey MT	As per packaging policy	As per packaging policy

2. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

Sl. No. 168

F. No.35011/412/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Suven Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/383/AM-16/DES-3/339 dated the 02/07/15 vide which application from M/s. Suven Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Penicillamine**. This department has examined the matter and it is requested that DGFT may call Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities for the last 3 years period.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/10/15

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

.....

Subject: Advance Authorization application from M/s. Micro Inks Pvt. Ltd. for the import of raw material against the export of POLYESTER ACRYLATE (Pentaerythritol based)

(Advance Authorization No. 0310792988 dated 16.1.2015)

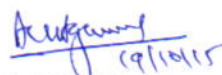
Ref: U.O. No. 01/82/050/251/AM16/DES-III/463 dated 07.07.2015

M/s Micro Inks Pvt. Ltd. have submitted present applications for the import of raw material against the export of POLYESTER ACRYLATE (Pentaerythritol based)

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
POLYESTER ACRYLATE (Pentaerythritol based)	1 kg.	ACRYLIC ACID	0.545 KG
		DIMER ACID	0.085 KG.
		PHTHALIC ANHYDRIDE	0.010 KG
		OLEIC ACID	0.140 KG
		PENTAERYTHRITOL	0.490 KG

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/24 /2013-CH-II dated 19.10.2015

12/12

F. No.35011/360/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 16th November, 2015

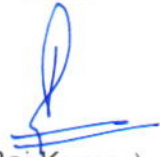
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Unijules Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/219/AM-16/DES-3/368 dated the 03/07/15 vide which application from M/s. Unijules Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gadopentetate Dimeglumine injection in 10 ml and 20 ml vial size**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Sl. No.	Import Product	Quantity Recommended	
		10 ml vial	20 ml vial
1	Gadopentetate Dimeglumine	5.159 gm per vial	9.849 gm per vial

2. This issues with the approval of competent authority.


(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/324/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the 5 November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/229/AM-16/DES-3/126 dated the 16/06/15 vide which application from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Doxazosin Tablets 2 mg and 4 mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Doxazosin Mesilate	2.474 mg/2 mg tablet And 4.948 mg/4 mg tablet

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82
Sl. 175

F. No.35011/469/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/195/AM-16/DES-3/617 dated the 15/07/15 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Testosterone Undecanoate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Androstene-3, 17-Dione	0.944

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82-185

F. No.35011/295/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jodas Expoin Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1367/AM-15/DES-3/24 dated the 01/05/15 vide which application from M/s. Jodas Expoin Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem Injection Vial. 1gm.** This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Exact description of Import item and norms applied thereof.
- (b) COA of Imported item from Foreign Supplier.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

S/1. 188

F. No.35011/338/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ranbaxy Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/303/AM-16/DES-3/179 dated the 29/06/15 vide which application from M/s. Ranbaxy Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clarithromycin Carbomer Granules 43.75%**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Copy of valid DML.
 - (b) Copy of Master-Batch formula duly certified by Quality Control Incharge.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/Am-16
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Atul Ltd. for the import of raw material against the export of DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID

M/s. Atul Ltd. have submitted present applications for the import of raw material against the export DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0810134726 dated 4.3.2015)

(Advance Authorization No. 0810134727 dated 4.3.2015)

1. Item of Export	Qty.	Item of Import	Qty
DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID	1 kg	1. PARA TOLUIDINE	1.852 kg

(Advance Authorization No. 0810133394 dated 19.9.2014)

(Advance Authorization No. 0810135435 dated 5.6.2015)

1. Item of Export	Qty.	Item of Import	Qty
LAPOX ARD-13.	1 kg	1. PALMEROL 1214 LAURYL-MYRISTYL ALCOHOL/ ECOROL-24 LAURYL MYRISTYL ALCOHOL.	0.812 kg
		2. EPICHLOROHYDRIN	0.440 kg

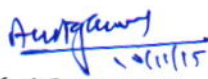
(Advance Authorization No. 0810134402 dated 27.1.2015)

1. Item of Export	Qty.	Item of Import	Qty
AROMATIC AMINES	1 kg	1. METHANOL	0.240 kg
		2. ANILINE	1.00 kg

(Advance Authorization No. 0810135421 dated 2.6.2015)

1. Item of Export	Qty.	Item of Import	Qty
4,4'-DIAMINO DIPHENYL SULPHONE-(HT 9664-1 NL)	1 kg	1. 4,4'-DIAMINO DIPHENYL SULPHONE-CRUDE	1.03 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/16/2015-CH-II dated 10.11.2015

F. No.35011/450/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Cadila Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/306/AM-16/DES-3/487 dated the 08/07/15 vide which application from M/s. Cadila Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Pranlukast**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Total quantity applied for Import Item PRN 120 does not match with the applied norms in ANF 4B and Appendix-34. Justification from the firm may be sought.
- (b) Past production vis-à-vis Actual consumption of imported inputs duly certified by Central Excise Authorities.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



12/82

Sl. 191

F. No.35011/460/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Trimax Bio Sciences Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/349/AM-16/DES-3/442 dated the 07/07/15 vide which application from M/s. Trimax Bio Sciences Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Diprotected Atorvastatin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(4R,Cis)-1,1 Dimethylethyl-6-Cyano Methyl-2-2 Dimethyl-1,3-DL Oxane-4 Acetate	0.53
2.	4-Flouro-Alfa-(2-Methyl-1-Oxopropyl) Gama-Oxo-N-Beta-Diphenylbenzene Butane Amide	0.743
3.	Isopropyl Alcohol	2.099
4.	Cyclohexane	3.937

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

Sl. 192

F. No.35011/474/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Astrix Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/348/AM-16/DES-3/586 dated the 13/07/15 vide which application from M/s. Astrix Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Nevirapine (Malononitrile Route)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Malononitrile	0.84
2.	Acetone	2.46
3.	Dichloromethane	4.053
4.	Methanol	2.964
5.	Acetic Acid	0.33
6.	Toluene	0.469
7.	Tri Ethyl Amine	0.52
8.	2-Chloro Nicotinic Acid	0.902
9.	O-Xylene	1.249
10.	Cyclopropyl Amine	0.57
11.	Dimethyl Formamide	0.37
12.	Ethyl Acetate	3.156

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/335/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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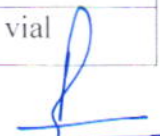
Udyog Bhawan,
New Delhi, the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sentiss Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/304/AM-16/DES-3/184 dated the 29/06/15 vide which application from M/s. Sentiss Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Prolatan Eye Drops 0.005% 2.5ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Latanoprost	0.13125mg/2.5ml vial


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/453/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/374/AM-16/DES-3/489 dated the 08/07/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast Sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(S)-(E)-2-[2-[3-(7-chloro-2-quinolinyl)-ethenylphenyl]-3-hydroxypropyl]-phenyl]-2-propanol	1.24
2.	Methanol	2.325
3.	N,N-Diisopropylethylamine	0.300
4.	Tetrahydrofuran	3.15
5.	Acetonitrile	2.95
6.	2-[1-(Mercaptomethyl)Cyclopropyl] 1,1-Cyclopropane Dimethanol	0.40


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Sl. 197

F. No.35011/468/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/297/AM-16/DES-3/592 dated the 14/07/15 vide which application from M/s. Ind-Swift Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Fexofenadine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Dimethyl Sulphoxide	1.12
2.	Toluene	6.80
3.	Methanol	4.00
4.	1,2 Dimethoxyethane	1.12
5.	Sodium Borohydride	0.332
6.	Methylene Chloride	3.00
7.	Acetone	2.21
8.	Isopropyl Alcohol	1.93

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

2/Am-18
199, 309

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. KLJ Plasticizers Ltd. for the import of raw material against the export of KANATOL-1010 (DI- PROPYL HEPTYL PHTHALATE).

Advance Authorization No. 510394740 dated 29.6.2015
Advance Authorization No. 510393099 dated 5.2.2015
Advance Authorization No. 510392586 dated 26.12.2014
Advance Authorization No. 510394739 dated 29.6.2015

M/s. KLJ Plasticizers Ltd. have submitted present applications for the import of raw material against the export of KANATOL-1010(DI- PROPYL HEPTYL PHTHALATE).

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

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1. Item of Export	Qty.	Item of Import	Qty
KANATOL-1010(DI- PROPYL HEPTYL PHTHALATE)	1 kg.	PROPYL HEPTANOL	0.746 kg.
		PHTHALIC ANHYDRIDE	0.350 kg.
		HM HDPE DRUMS	As per packing policy

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 19.10.2015

F. No.35011/383/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Shastri Bhawan, New Delhi,
Dated the 17th November, 2015

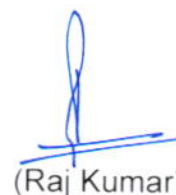
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 :
Application from M/s J B Chemicals & Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/424/AM-16/DES-3/426 dated the 07/07/15 vide which application from M/s J B Chemicals & Pharmaceuticals Ltd. was sent to this Department for fixation of norms for the export of **Diffiam & Andolex Lozenges with different compositions**. This department has examined the matter and it is requested that DGFT may call following document from the applicant:-

- i) A copy of valid Drug Manufacturing License issued by respective State Drug Controller indicating the composition of each of the Lozenges.
- ii) Copy of Master Batch Formula for each export product.
- iii) The justification about very high percentage claimed indicating the possibility of recycling of the material stated to be lost during the manufacturing operations by the automatic Lozenges making machine.

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

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F. No.35011/114/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s BDR Pharma International Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1179/AM-15/DES-3/1243 dated the 03/03/15 vide which application from M/s. BDR Pharma International Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem 1000mg and 500mg Powder for Solution for Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
		1255.01mg/1gm vial
		<u>And</u>
1.	Meropenem Trihydrate + Sodium Carbonate	627.505mg/500mg vial

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

Sl. 203

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F. No.35011/52/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Micro Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1151/AM-15/DES-3/1060 dated the 13/01/15 vide which application from M/s. Leben Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Premix for Nifuroxazide Capsules of 362 mg Containing 200mg Nifuroxazide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Nifuroxazide EP	0.5575

WS
14/9/15

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No. 14010/92/2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Shastri Bhavan, New Delhi-110001

Dated: 20 October, 2015

To,

M/s. Navin Fluorine International Limited.
Suntek Centre, 2nd Floor, 37/40-Subhash Road,
Vile Parle (E)
Mumbai, Maharashtra-40057.

Subject: Application from M/s Navin Fluorine International Pvt. Ltd for the import of raw-material against the export of Fluoro Benzene.
(Advance Authorization No. 0310793706 dated. 9.2.2014)

Sir,

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above . In this connection you are requested to submit the following information within 15 days of the issue of this letter.

1. Comparatively technical specification of Fluoro Benzene to be exported and imported.
2. Detailed manufacturing process with justification for wastages.
3. Details of production of export product and corresponding consumption of raw materials in the year 2014-15 and 2015-16 (April to August) duly certified by CA
4. Any other relevant information .

Yours faithfully,

A. K. Agarwal
20/10/15

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel. No. 011- 23381430

Copy to: Shri Mahender Vikram Singh, FTDO, (DES-3)/1086 in reference to
DGFT/UONo.-01/82/050/484/ AM-16/DES-III/388, dated 07.07.2015.

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F. No.35011/432/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Exemed Pharmaceutical.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/459/AM-16/DES-3/520 dated the 08/07/15 vide which application from M/s. Exemed Pharmaceutical was sent to this Department for fixation of norms under para: 4.7 for the export of **4,7-Dichloro Quinoline**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Diethyl Ethoxy Methylene Malonate	1.65
2.	Meta Chloro Aniline	0.97
3.	Light Liquid Parafin	0.97
4.	Tolune	0.88
5.	Phosphorous Oxychloride	0.97
6.	Methanol	1.13

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/429/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Ind-Swift Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/430/AM-16/DES-3/503 dated the 08/07/15 vide which application from M/s. Ind-Swift Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and it is requested that DGFT may call copy complete technical details from the firm as per Appendix-33.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Shastri Bhawan, New Delhi,
Dated the 17th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 :
Application from M/s Maharshi Pharma Chem Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/371/AM-16/DES-3/570 dated the 13/07/15 vide which application from M/s Maharshi Pharma Chem Pvt. Ltd was sent to this Department for fixation of norms for the export of **Betamethasone Sodium Phosphate BP93/USP23**. This department has examined the matter and following norms are recommended against this application.

Sl. No.	Raw material to be imported	Quantity Recommended
1	Betamethasone BP	0.78 kg / kg of Betamethasone Sodium Phosphate BP93/USP23.

2. This issues with the approval of competent authority.



(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/22

Sl. 210

F. No.35011/440/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Fresenius Kabi Oncology Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/307/AM-16/DES-3/613 dated the 15/07/15 vide which application from M/s. Fresenius Kabi Oncology Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Oxaliplatin Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms recommended for 1 No. Injection.				
		200mg/40ml	100mg/20ml	100mg/50ml	50mg/10ml	50mg/25ml
1.	Platinum (Sponge Powder)	0.184gm	0.0919gm	0.0919gm	0.046gm	0.046gm
2.	(1R,2R)-(-)-1,2-Diamino Cyclohexane	0.1029gm	0.0515gm	0.0515gm	0.0257gm	0.0257gm
3.	Glass Bottles/vials	Relevant, As per packing policy.				
4.	Rubber Stoppers					
5.	Flip off Aluminium Seals					

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/439/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Fresenius Kabi Oncology Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/311/AM-16/DES-3/612 dated the 15/07/15 vide which application from M/s. Fresenius Kabi Oncology Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Carboplatin Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	For Export of 1 No. Injection.			
		600mg/60ml	450mg/45ml	150mg/15ml	50mg/5ml
1.	Platinum (Sponge Powder)	0.45675gm	0.34256gm	0.1142gm	0.0381gm
2.	1,1-Cyclobutane Dicarboxylic Acid	0.306gm	0.2295gm	0.0765gm	0.0255gm
3.	Glass Bottles/vials	Relevant, As per packing policy.			
4.	Rubber Stoppers				
5.	Flip off Aluminium Seals				

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/821

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Case No.:75/23/82-ALC4/2013	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:3/82-ALC4/2014 08.05.2014	Status:Case Approved
HQ File :01/82/050/01122/AM14/	RLA File :05/24/040/00221/AM14/	Lic.No/Date:0510372153 28.11.2013	Defer Date:

145 **Decision :** Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-1303 with 2% wastage.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PVC Plasticizer	1 kg	1.	Phthalic Anhydride	0.400 kg
		2.	2 Ethylhexanol (Octanol)	0.700 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/430/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Mehta API Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/473/AM-16/DES-3/506 dated the 08/07/15 vide which application from M/s. Mehta API Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin/Azithromycin Dihydrate EP/BP/USP**. This department has examined the matter and it is requested that DGFT may call form the firm COA of imported item from Foreign Supplier for the relevant consignment.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/Am-1C
Sl. No. 215

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Navin Fluorine International Pvt. Ltd. for the import of raw material against the export of META AMINO BENZO TRI

Ref: U.O. No. 01/82/050/485/AM16/DES-III/466 dated 7.7.2015.

M/s. Navin Fluorine International Pvt. Ltd. have submitted present applications for the import of raw material against the export of META AMINO BENZO TRI

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310793856 dated. 12.2.2015)

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Item of Export	Qty.	Item of Import	Qty
META AMINO BENZO TRIFLUORIDE(MABTF)	1 kg.	BENZO TRI FLUORIDE (BTF)	1.07 KG

(Advance Authorization No. 0310791994 dated. 15.12.2015)

Item of Export	Qty.	Item of Import	Qty
DILUTE HYDROFLUORIC ACID 40%	1 kg.	FLUORSPAR (ACID GRADE)	0.820 KG

(Advance Authorization No. 0310793707 dated. 9.2.2015)

(Advance Authorization No. 0310793707 dated. 9.2.2015)

Item of Export	Qty.	Item of Import	Qty
META CHLORO BENZOTRI FLUORIDE (MCBTF)	1 kg.	BENZO TRI FLUORIDE (BTF)	0.899 KG

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/92/2011-CH-II dated 20.10.2015

F. No.35011/457/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

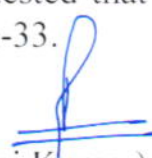
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Udyog Bhawan,
New Delhi, the 17th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Royal Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/487/AM-16/DES-3/437 dated the 07/07/15 vide which application from M/s. Royal Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Bicalutamide Sulfide Chemical Name: N-[4-Cyano-3-(Trifluoro Methyl) Phenyl]-3-[(4-Fluorophenyl Thio)]-2-Hydroxy-2-Methyl Propionalide**. This department has examined the matter and it is requested that DGFT may call complete technical detail from the firm as per Appendix-33.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



12/Am-16
S.No. 218

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Akzo Nobel India Limited. for the import of raw material against the export of Trigonox- EHP W50 bis(2 ethylhexyl peroxydiacarbonate(50%))

(Advance Authorization No. 0210205557 dated 13.2.2015)
(Advance Authorization No. 0210200380 dated 21.2.2014)
(Advance Authorization No. 0210198392 dated 2.1.2014)

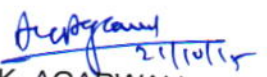
M/s. Akzo Nobel India Limited. have submitted present application for the import of raw material against the export of Trigonox- EHP W50 bis(2 ethylhexyl peroxydiacarbonate(50%))

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
Trigonox- EHP W50 bis(2 ethylhexyl peroxydiacarbonate(50%))	1 kg	1. 2- Ethylhexyl chloroformate	0. 583 kg.
		2. Ethapol XS(emulsifier)	0. 083 kg
		3. Antifoaming agent (Dequest)	0. 0005 kg
		4. HDPE container	As per packing policy
		5. Screwcap K60 with pregasket	As per packing policy

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/55/2010-CH-II dated 21.10.2015

F. No.35011/290/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

12/224

Udyog Bhawan,
New Delhi, the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Indoco Remedies Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/11/AM-16/DES-3/50 dated the 12/05/15 vide which application from M/s. Indoco Remedies Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Paraetamol Tablets/Caplets 500mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	For Export of 1No. Tablet/Caplet.
1.	Paracetamol	510 mg
2.	Pregelatinised Starch	65.0 mg
3.	Sodium Metabisulphite	0.57 mg
4.	Magnesium Stearate	3.0 mg

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/Am-16
135, ~~277~~ ✓ 214

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)

(Advance Authorizations No. 0310788476 dated 27.08.14,
(Advance Authorizations No. 0310775539 dated 23.3.2014,
(Advance Authorizations No. 0310788319 dated 25.8.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310788690 dated 3.9.14,
(Advance Authorizations No. 0310788475 dated 27.8.2014,
(Advance Authorizations No. 0310788322 dated 25.8.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310790352 dated 17.10.2014,
(Advance Authorizations No. 0310789200 dated 15.9.2014,
(Advance Authorizations No. 0310789662 dated 25.9.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310794148 dated 25.2.2015,

M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. ISOPROPYL MYRISTATE	0.350 kg

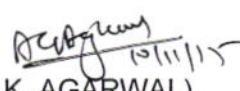
Advance Authorization No. 0310792365 dated 24.12.2014)

Advance Authorization No. 0310773124 dated 27.1.2014)

Advance Authorization No. 0310773124 dated 12.2.2014)

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK CONCENTRATE (ASTROMUSK CONTENT 100%)	1 kg.	1. ISOAMYLENE	0.4679 Kg.
		2. PROPYLENE OXIDE	0.2835 kg
		3. ALPHA METHYL STYRENE	0.7189 kg
		4. PARAFORMALDEHYDE	0.117 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushari, FTDO (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11. 2015

12/82

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F. No.35011/175(I)/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s BDR Pharma International Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/272/AM-16/DES-3/457 dated the 07/07/15 vide which application from M/s. BDR Pharma International Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Sofosbuvir**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy) Phenoxyphosphinyl]-L-Alanine 1-Methylethyl Ester	1.92
2.	(2R)-2-Deoxy-2-Fluoro-2-Methyluridine	0.90

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/355/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sun Pharmaceuticals Industries Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1490/AM-15/DES-3/383 dated the 03/07/15 vide which application from M/s. Sun Pharmaceuticals Industries Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **1) Azelastine Hydrochloride Nasal Solution (Nasal Spray) 0.1% (137 mcg per spray) 2) Azelastine Hydrochloride Ophthalmic Solution 0.05% W/V 6 ml.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

- 1) **Export item**:- Azelastine Hydrochloride Nasal Solution (Nasal Spray) 0.1% (137 mcg per spray) in 30 ml bottles

Sl. No.	Inputs recommended per 30 ml bottle of Nasal Spray	Quantity applied per bottle	Norms Recommended per bottle
1	Azelastine Hydrochloride	32.86 mg	31.5 mg
2	30 ml white opaque round HDPE 18 mm screwed neck Medisize bottle	1.01 Nos.	1.01 Nos.
3	18 mm screw-on white pump and actuator with white caps for Azelastine	1.01 Nos.	1.01 Nos.

- 2) **Export Item**:- Azelastine Hydrochloride Ophthalmic Solution 0.05% W/V, 6 ml bottles

Sl. No.	Inputs recommended per bottle of 6 ml	Quantity applied	Norms Recommended
1	Azelastine Hydrochloride	3.3075 mg	3.15 mg
2	10 ml Natural HDPE Rispharm Sterile Dropper bottle	1.01 Nos.	1.01 Nos.
3	13 mm white Opaque HDPE Pilfer-Proof Rispharm Sterile Cap for Dropper bottle Rexam	1.01 Nos.	1.01 Nos.

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/448/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

12/23/2015 304

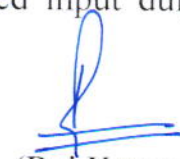
Udyog Bhawan,
New Delhi, the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Maharshi Pharma Chem Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/433/AM-16/DES-3/483 dated the 08/07/15 vide which application from M/s. Maharshi Pharma Chem Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Deflazacort(BP/USP)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
- (b) Past production vis-à-vis Actual consumption of imported input duly certified by Central Excise Authorities.



(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

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Case No.:3/6/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82- ALC4/2014 12.01.2015	Status: Approved
HQ File :01/82/050/00405/AM15/	RLA File :08/24/040/00165/AM15/	Lic.No/Date:0810132790 23.07.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Tamsulosin Hcl 0.4 mg Capsule	1 No.	1.	Tamsulosin Hydrochloride	0.408 mg
		2.	Methacrylic Acid Copolymer Dispersion NF	170.012 mg
		3.	Microcrystalline Cellulose (Acicel PH 102)	233 mg
		4.	Import items at Sl. No.4 to 10	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/328/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

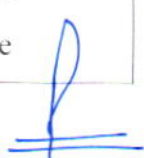
Udyog Bhawan,
New Delhi, the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dr. Reddys Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/181/AM-16/DES-3/160 dated the 18/06/15 vide which application from M/s. Dr. Reddys Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Nise Gel Plus-30G (Nise Gel Plus-30G tubes consist of 7.50 kgs of Capsaicin)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Capsaicin	7.65mg/30 gm tube
		<u>Or</u> 12.75mg/50 gm tube
		<u>Or</u> 25.5mg/100 gm tube


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/449/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the 16th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s R L Finechem Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/454/AM-16/DES-3/367 dated the 03/07/15 vide which application from M/s. R L Finechem Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Diazepam IP/BP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Methylamino-5-Chloro Benzophenone	1.114


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



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S.No. 248

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Krishna Antioxidants Pvt. Ltd. for the import of raw material against the export of Triphenyl Phosphite

Ref: U.O. No. 01/82/050/535/AM16/DES-III/602 dated 15.7.2015

M/s. Krishna Antioxidants Pvt. Ltd. have submitted present application for the import of raw material against the export of Triphenyl Phosphite

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

- (Advance Authorisation No.0310791544 dated 13.11.2014)

1. Item of Export	Qty.	Item of Import	Qty
Triphenyl Phosphite	1 kg.	1. Phenol	0. 937 kg.
		2. Yellow Phosphorus	0. 100 kg.

- (Advance Authorisation No.0310788928 dated 9.9.2014)

2. Item of Export	Qty.	Item of Import	Qty
ESTER OF FATTY ALCOHOL C12-C18	1 kg	1. METHACRYLIC ACID	0. 3233 kg.
		2. TOLUENE	0.0560 kg
		3. FATTY ALCOHOL C12-C14	0.5710kg
		4. FATTY ALCOHOL C16-C18	0.1730 kg

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1. Item of Export	Qty.	Item of Import	Qty
Tris Nonyl phenyl Phosphite	1 kg.	1. Nonyl Phenol	0. 998 kg.
		2. Yellow Phosphorus	0. 040 kg.

- (Advance Authorisation No.0310796189 dated 26.5.2015)

1. Item of Export	Qty.	Item of Import	Qty
Phenoxy Ethanol	1 kg.	1. Phenol	0. 681 kg.
		2. Ethylene oxide	0. 329 kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/100/2012-CH-II dated 10.11.2015

12) 18-11-16
251, 252

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Atul Ltd. for the import of raw material against the export of DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID

M/s. Atul Ltd. have submitted present applications for the import of raw material against the export DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0810134726 dated 4.3.2015)

(Advance Authorization No. 0810134727 dated 4.3.2015)

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1. Item of Export	Qty.	Item of Import	Qty
DEHYDRO THIO-PARA TOLUIDINE SULFONIC ACID	1 kg	1. PARA TOLUIDINE	1.852 kg

(Advance Authorization No. 0810133394 dated 19.9.2014)

(Advance Authorization No. 0810135435 dated 5.6.2015)

1. Item of Export	Qty.	Item of Import	Qty
LAPOX ARD-13.	1 kg	1. PALMEROL 1214 LAURYL-MYRISTYL ALCOHOL/ ECOROL-24 LAURYL MYRISTYL ALCOHOL.	0.812 kg
		2. EPICHLOROHYDRIN	0.440 kg

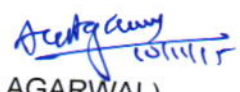
(Advance Authorization No. 0810134402 dated 27.1.2015)

1. Item of Export	Qty.	Item of Import	Qty
AROMATIC AMINES	1 kg	1. METHANOL	0.240 kg
		2. ANILINE	1.00 kg

(Advance Authorization No. 0810135421 dated 2.6.2015)

1. Item of Export	Qty.	Item of Import	Qty
4,4'-DIAMINO DIPHENYL SULPHONE-(HT 9664-1 NL)	1 kg	1. 4,4'-DIAMINO DIPHENYL SULPHONE-CRUDE	1.03 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/16/2015-CH-II dated 10.11.2015

12/82

Sl. No 253

F. No.35011/295/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Jodas Expoim Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1367/AM-15/DES-3/24 dated the 01/05/15 vide which application from M/s. Jodas Expoim Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem Injection Vial. 1gm.** This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Exact description of Import item and norms applied thereof.
- (b) COA of Imported item from Foreign Supplier.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82
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F. No.35011/363/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the 19th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 :
Application from M/s Swiss Parenterals Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/464/AM-16/DES-3/324 dated the 02/07/15 vide which application from M/s Swiss Parenterals Pvt. Ltd was sent to this Department for fixation of norms for the export of **Cefepime for injection USP/EP/BP/IP 1 gm**. This department has examined the matter and following norms are recommended against this application.

Sl. No.	Raw material to be imported	Quantity Recommended
1	Cefepime Hydrochloride	1307.9 mg per vial or 1307.9 gm for 1000 vials
2	L- Arginine	707 mg per vial or 707 gm for 1000 vial

2. This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

Sl. 260

F. No.35011/479/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Polydrug Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/574/AM-16/DES-3/377 dated the 03/07/15 vide which application from M/s. Polydrug Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Losartan Base**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Methyl-2-Cyano-Biphenyl	0.645
2.	Sodium Borohydride	0.0455
3.	2-Butyl-4-Chloro 5-Formyl Imidazole	0.474
4.	Sodium Azide	0.474

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/306/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/173/AM-15/DES-3/109 dated the 16/06/15 vide which application from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Carvedilol Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms recommended for 1No. Tablet.			
		3.125mg tablet	6.25mg tablet	12.5mg tablet	25.0mg tablet
1.	Carvedilol	3.1875	6.375	12.75	25.50
2.	Magnesium Stearate	0.450	0.90	1.80	3.60
3.	Povidone K30	1.00	2.00	4.00	8.00
4.	Lactose Monohydrate	37.4875	74.975	149.95	299.90
5.	Crospovidone NF	2.75	5.50	11.0	22.0
6.	Bottles & Caps	Relevant, As per packing policy.			

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

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F. No.35011/416/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Sterile Inida Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/442/AM-16/DES-3/309 dated the 02/07/15 vide which application from M/s. Sterile Inida Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Piperacillin and Tazobactam Sodium Sterile**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete description of export product showing ratio of Piperacillin and Tazobactam in the export product.
- (b) Copy of DML for the above export product.
- (c) Complete technical detail as per Appendix-33.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/Am-16
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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Kusuma Pharma. Ltd for the import of raw-materials against the export of Saccharin Powder (Pure /AR) (Dental Grade)

Ref: U.O. No. 01/82/050/783/ AM- 15/DES-3/ dated 19.9.2014

M/s. Kusuma Pharma. Ltd. have submitted present application for the import of raw material against the export of Saccharin Powder (Pure /AR) (Dental Grade)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
Saccharin Powder (Pure /AR) (Dental Grade)	1 kg.	Sodium Saccharin	1.38 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/31/2009-CH-II dated 11.9.2015

12/82
F. No.35011/445/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

5/1 279
Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/332/AM-16/DES-3/1002 dated the 06/01/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **L-Phenylpropanolamine Hcl (L-Norephedrine Hcl)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Propiophenone	5.45
2.	Isopropyl Alcohol	3.22
3.	Methyl Iso Butyl Ketone	2.14
4.	Caustic Soda	2.46
5.	Toluene	3.26

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

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F. No.35011/425/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/331/AM-16/DES-3/499 dated the 08/07/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Rac-Cis-4-Methyl-5-Phenyl-2-Oxazolidinone (Racemic Oxazolidinone)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (c) Complete technical details as per Appendix-33.
- (d) Past production vis-à-vis actual consumption of all imported inputs duly certified by Central Excise Authorities.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82
Sl. 82

F. No.35011/444/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Malladi Drugs & Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/333/AM-16/DES-3/444 dated the 07/07/15 vide which application from M/s. Malladi Drugs & Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(4S,5R)-(-)-4-Methyl-5-phenyl-2-Oxazolidinone (Chiral Oxazolidinone)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
- (b) Past production vis-à-vis Actual consumption of all imported inputs duly certified by Central Excise Authorities.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

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F. No.35011/307/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Wintac Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/318/AM-16/DES-3/111 dated the 16/06/15 vide which application from M/s. Wintac Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Bromfenac Ophthalmic Soln 0.09% Bromfenac Ophthalmic Solution 2.5ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Bromfenac Sodium 2 Amino 3 Benzoyl 4 Bromobenzene Acetic Acid	2.52mg/2.5ml vial

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/424/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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S.A.B.
Udyog Bhawan, New Delhi,
Dated the 05 October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/446/AM-16/DES-3/494 dated the 08/07/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefdinir USP/BP/IP/EP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.263
2.	Triphenyl Phosphine	1.234
3.	Sodium Iodide	0.11
4.	Phenol	2.42
5.	Methylene Chloride	12.556
6.	Tetra Hydro Furan	2.425
7.	Methanol	4.414
8.	Formaldehyde	2.74
9.	Caem	1.397
10.	Triethylamine	0.155
11.	n-Butyl Acetate	1.659

Bhaskar
(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82
Sl. 286

F. No.35011/337/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Shalina Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/567/AM-16/DES-3/182 dated the 29/06/15 vide which application from M/s. Shalina Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Epiderm Cream 15gm and 30gm**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula from the firm duly authenticated by Quality-Control Incharge.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/243/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Arene Life Sciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/156/AM-16/DES-3/115 dated the 16/06/15 vide which application from M/s. Arene Life Sciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Carboxamide NEV-III**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Stepwise complete and balanced chemical reactions showing Mol.Wt., and % yield on molar basis.
- (b) Requirement & Recovery of Solvent of each step.
- (c) Complete chemical description of Export Product.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/413/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s CTX Lifesciences Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/545/AM-16/DES-3/328 dated the 02/07/15 vide which application from M/s. CTX Lifesciences Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Oxcarbazepine**. This department has examined the matter and it is requested that DGFT may call complete technical details as per Appendix-33 from the firm.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/216/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 12th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Encube Ethicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/546/AM-16/DES-3/327 dated the 02/07/15 vide which application from M/s. Encube Ethicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Fusidic Acid Cream 15gm Tube**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

[A]

Export Product Description	Qty	Import Item	Quantity allowed for each	
			15gm tube	30gm tube
Fusidic Acid Cream containing Fusidic Acid 2% w/w	1 no. of tube of Fusidic Acid 2% Cream	Fusidic Acid, Micronized	0.306 gm	0.612 gm
		White Soft Paraffin (Petroleum Jelly)	0.840 gm	1.68 gm
		Liquid Paraffin (Mineral oil Kyadol)	1.665 gm	3.33 gm
		Empty Aluminium Tubes	Relevant, may be allowed as per packing policy.	

[B]

Export Item	Quantity	Import Item	Quantity allowed
Sodium Fusidate Ointment 30 gm tube containing Sodium Fusidate 2% w/w	1 no. of 30 gm tube	Sodium Fusidate, Micronized	0.612 gm
		White Soft Paraffin	23.7 gm
		Wool Fat (Medilam ultra)	1.38 gm
		Liquid Paraffin	4.20 gm
		Empty Aluminium Tube	Relevant, may be allowed as per packing policy.

(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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No.35011/130/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi.
Dated the 11th September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Encube Ethicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1480/AM-15/DES-3/1271 dated the 04/03/15 vide which application from M/s. Encube Ethicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Clotrimazole 1% cream 10gm Tube**. This Department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

[1] Clotrimazole 1% cream in 10gm, 100gm, 50gm, 5gm, 3gm, and 10gm tube alongwith Fluconazole capsule 150mg.

S.No	Imported input	Quantity recommended gm/tube						
		10g m	100gm	20g m	50g m	5gm	3gm	10gm with Fluconazole capsule 150mg
1	Clotrimazole	0.10 2	1.02	0.20 4	0.51	0.05 1	0.0306	0.102
2	Octyldodecanol	1.35	13.5	2.70	6.75	0.67 5	0.3375	1.35
3	Cetyl Palmitate	0.30	3.00	0.60	1.50	0.15	0.09	0.30
4	Cetostearyl Alcohol	1.00	10.00	2.00	5.00	0.50	0.30	1.00
5	Empty Aluminium Collapsible Tube	Relevant. may be allowed as per packing policy.						

[2] Clotrimazole 1% vaginal cream in 35gm tube

S. No.	Import Item	Qty. Recommended gm/tube.
1.	Clotrimazole	0.357
2.	Octyldodecanol	4.725
3.	Cetyl Palmitate	1.050
4.	Cetostearyl Alcohol	4.725
5.	Empty Aluminium Collapsible tube	Relevant. may be allowed as per packing policy.
6.	Plastic applicator (6 Nos per tube)	

[3] Clotrimazole 2% vaginal cream in 20gm tube

S. No.	Import Item	Qty. Recommended gm/tube.
1.	Clotrimazole	0.408
2.	Octyldodecanol	2.70
3.	Cetyl Palmitate	0.60
4.	Cetostearyl Alcohol	3.0
5.	Empty Aluminium Collapsible tube	Relevant. may be allowed as per packing policy.
6.	Plastic applicator (3 Nos per tube)	

[4] Clotrimazole 10% vaginal cream in 5gm tube

S. No.	Import Item	Qty. Recommended gm/tube.
1.	Clotrimazole	0.51
2.	Octyldodecanol	0.675
3.	Cetyl Palmitate	0.150
4.	Cetostearyl Alcohol	0.30
5.	Empty Aluminium Collapsible tube	Relevant. may be allowed as per packing policy.
6.	Plastic applicator (1 Nos per tube)	

B. Chastgir
(Barnali Khastgir)

Under Secretary to the Government of India
Phone: 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/169/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

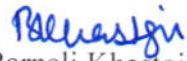
Udyog Bhawan, New Delhi,
Dated the 16 September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Metrochem API Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/54/AM-16/DES-3/98 dated the 16/06/15 vide which application from M/s. Metrochem API Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **5-Methoxy-2-[[[4-methoxy-3, 5-dimethyl-2-pyridinyl)-2-methyl] thio]-1H-benzimidazole**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3,5-Lutidine	0.80
2.	Methylene Chloride	6.28
3.	Methanol	3.32
4.	Acetone	1.64


(Barnali Khashtgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No. 14010/64/2010-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

12/304

Shastri Bhavan, New Delhi-110001

Dated: 19th October 2015

To,

M/s. S.M. Chemicals.
101, Nand Prem, 142, Nehru Road,
Vile Parle (E), Mumbai,
Maharashtra- 400057

Subject: Application from M/s. S.M. Chemicals for the import of raw-materials against the export of Tris (Tridecyl) phosphite.

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula, structural formula, molecular weight and process flow diagram.
2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of byproducts formed during the process and recovery of solvents in terms of quantity and value.
4. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14, 2014-15 and 2015-16 (April to September) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
5. Any other relevant information

Yours faithfully,

Agarwal
19/10/15

(A.K. AGARWAL)

Addl. Industrial Adviser

Tel.No.011-23381430

Copy to: Shri. Mahender Vikram Singh, FTDO (DES-3), in reference to DGFT/UONo.-
01/82/050/0935/ AM- 16/DES-III/958, Dated 10.9.2015

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F. No.35011/259/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Lantech Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/172/AM-16/DES-3/120 dated the 16/06/15 vide which application from M/s. Lantech Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **(1S,4S,5S)-4-Bromo-6-Oxabicyclo [3.2.1] Octan-7-One (Packed in 49 Containers)**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Complete technical details as per Appendix-33.
- (b) Past production vis-à-vis Actual consumption of import inputs duly certified by Central Excise Authorities.

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

F. No. 14010/36 /2011-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

3-8

Subject: Advance Authorization application from M/s. KLJ Plasticizers Ltd. for the import of raw material against the export of KANATOL-400 (I).

Ref:- U.O. No. 01/82/050/1129/AM15/DES-III/ dated 05.12.2014

M/s. KLJ Plasticizers Ltd. have submitted present applications for the import of raw material against the export of KANATOL-400 (I)

The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

1. Item of Export	Qty.	Item of Import	Qty
KANATOL-400 (I)	1 kg.	PHTHALIC ANHYDRIDE	0.550 kg.
		ISO BUTANOL	0.560 kg.

This issues with the approval of competent authority.

A.K. Agarwal
10/9/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36 /2011-CH-II dated 10. 9.2015

12/82

Sl. No. 311

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Aromatic Derivative of Diphenylamine (ADA)

(Advance Authorization No. 0310793898 dated 16.2.2015)

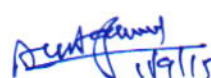
Ref: U.O. No. 01/82/050/471/AM16/DES-IV/353 dated 3.7.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Aromatic Derivative of Diphenylamine (ADA)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Aromatic Derivative of Diphenylamine (ADA)	1 kg.	1. Diphenylamine	0.447 Kg.
		2. Alpha Methyl Styrene	1.23 Kg.
		3. Activated Clay	0.200 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95/2011 -CH-II dated 11.9.2015

12/82
Sl. No. 312

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

(247)

Subject: Advance Authorization application from M/s. AVA Chemicals Ltd. for the import of raw material against the export of Disodium Manganese EDTA (Manganese content 12.5% (+/-0.5%))

Ref: U.O. No. 01/82/050/864/AM-13/DES-III/176 dated 23.6.2015
U.O. No. 01/82/050/572/AM-16/DES-III/275 dated 1.7.2015
U.O. No. 01/82/050/63/AM-16/DES-III/125 dated 16.6.2015

M/s. AVA Chemicals Ltd. have submitted present application for the import of raw material against the export of Disodium Manganese EDTA (Manganese content 12.5% (+/-0.5%).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Disodium Manganese EDTA (Manganese content 12.5% (+/-0.5%))	1 kg	1. EDTA (Ethylene Diamine Tetra Acetic Acid)	0.690 kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/67/2011-CH-II dated 2.9.2015

12/82

Sl. 322

F. No.35011/453/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/374/AM-16/DES-3/489 dated the 08/07/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Montelukast Sodium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(S)-(E)-2-[2-[3-(7-chloro-2-quinolinyl)-ethenylphenyl]-3-hydroxypropyl]-phenyl]-2-propanol	1.24
2.	Methanol	2.325
3.	N,N-Diisopropylethylamine	0.300
4.	Tetrahydrofuran	3.15
5.	Acetonitrile	2.95
6.	2-[1-(Mercaptomethyl)Cyclopropyl] 1,1-Cyclopropane Dimethanol	0.40

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

Sl. 323

F. No.35011/451/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/451/AM-16/DES-3/490 dated the 08/07/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-fluoro-alpha-[2-methyl-1-oxopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	0.994
2.	(4R-Cis)-1,1-Dimethylethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	0.708
3.	Methylene chloride	4.354
4.	Diisopropyl ether	3.791

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/123/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan,
New Delhi, the 17th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Virchow Biotech Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1296/AM-15/DES-3/1294 dated the 04/03/15 vide which application from M/s. Virchow Biotech Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Today Contraceptive Sponge**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) Copy of manufacturing License for commercial production of the export product.
- (b) Data about actual production of Today Contraceptive Sponge during the past 1 year alongwith corresponding consumption of individual inputs applied for import.
- (c) Justification for claiming higher wastage for different inputs.


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
Sl. No. 332

F. No.35011/339/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s Zodas Expoin Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/147/AM-16/DES-3/223 dated the 29/06/15 vide which application from M/s. Zodas Expoin Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Meropenem Injection 1gm/500mg**. This department has examined the matter and it is requested that DGFT may call following technical details from the firm viz:-

- (a) The firm has given 2 different DML with different composition endorsed on their Supporting manufacturing. Relevant DML alongwith Master-Batch formula may be furnished.
 - (b) Complete description of Export product in line with relevant DML.
2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/334/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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S. 21. 335

New Delhi, the 5th Udyog Bhawan,
November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s United Biotech Pvt Ltd Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/142/AM-16/DES-3/149 dated the 17/06/15 vide which application from M/s. United Biotech Pvt Ltd Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Stanozolol Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Export Product	Norms for 1 No. of Export Product.
1.	Stanozolol Injection 50mg/ml, 30ml	1.575gm/vial
2.	Stanozolol Injection 50mg/ml, 15ml	0.7875gm/vial
3.	Stanozolol Tablets 10mg	10mg/tablet


(Raj Kumar)

Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi



Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

12
Sl. No. 338

Subject: Advance Authorization application from M/s. P.I Industries Ltd. for the import of raw material against the export of 1-methyl -3-(trifluoromethyl)-1H pyrazole-5ol (MTP).

(Advance Authorization No. 1310047866 dated 12.5.2015).

Ref: U.O. No. 01/83/50/890/AM16/DES-3/948 dated 9.9.2015

M/s. P.I Industries Ltd. have submitted present application for the import of raw material against the export of 1-methyl -3-(trifluoromethyl)-1H pyrazole-5ol (MTP).

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1-methyl -3-(trifluoromethyl)-1H pyrazole-5ol (MTP)	1 Kg.	1. Ethyl trifluoro acetate,	1.015 Kg.
		2. Sodium Ethoxide	0.500 Kg.
		3. Formic Acid	0.349 Kg.
		4. Mono Methylhydrazine	0.859 Kg.
		5. 1,2 dichloroethane	0.448 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/28/2012-CH-II dated 0 .11.2015

1. The first part of the paper is devoted to a general discussion of the problem. It is shown that the problem is of great importance in the theory of the structure of the atom. The second part of the paper is devoted to a detailed analysis of the experimental results. It is shown that the results are in good agreement with the theoretical predictions. The third part of the paper is devoted to a discussion of the results and their implications. It is shown that the results are of great importance in the theory of the structure of the atom.

2. The first part of the paper is devoted to a general discussion of the problem. It is shown that the problem is of great importance in the theory of the structure of the atom. The second part of the paper is devoted to a detailed analysis of the experimental results. It is shown that the results are in good agreement with the theoretical predictions. The third part of the paper is devoted to a discussion of the results and their implications. It is shown that the results are of great importance in the theory of the structure of the atom.

3. The first part of the paper is devoted to a general discussion of the problem. It is shown that the problem is of great importance in the theory of the structure of the atom. The second part of the paper is devoted to a detailed analysis of the experimental results. It is shown that the results are in good agreement with the theoretical predictions. The third part of the paper is devoted to a discussion of the results and their implications. It is shown that the results are of great importance in the theory of the structure of the atom.

4. The first part of the paper is devoted to a general discussion of the problem. It is shown that the problem is of great importance in the theory of the structure of the atom. The second part of the paper is devoted to a detailed analysis of the experimental results. It is shown that the results are in good agreement with the theoretical predictions. The third part of the paper is devoted to a discussion of the results and their implications. It is shown that the results are of great importance in the theory of the structure of the atom.

5. The first part of the paper is devoted to a general discussion of the problem. It is shown that the problem is of great importance in the theory of the structure of the atom. The second part of the paper is devoted to a detailed analysis of the experimental results. It is shown that the results are in good agreement with the theoretical predictions. The third part of the paper is devoted to a discussion of the results and their implications. It is shown that the results are of great importance in the theory of the structure of the atom.

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

12
S/No. 339
341

Subject: Advance Authorization application from M/s. P.I Industries Ltd. for the import of raw material against the export of LAKE PALACE (3-[2,5-Dichloro-4-ethoxyphenyl)-methylsulfonyl]-4,5-dihydro-5,5-dimethylisoxazole).

(Advance Authorization No. 1310047865 dated 12.5.2015).

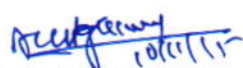
Ref: U.O. No. 01/83/50/891/AM16/DES-3/948 dated 9.9.2015

M/s. P.I Industries Ltd. have submitted present application for the import of raw material against the export of LAKE PALACE (3-[2,5-Dichloro-4-ethoxyphenyl)-methylsulfonyl]-4,5-dihydro-5,5-dimethylisoxazole)..

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
LAKE PALACE (3-[2,5-Dichloro-4-ethoxyphenyl)-methylsulfonyl]-4,5-dihydro-5,5-dimethylisoxazole).	1 Kg.	1. Glyoxalic acid,	0.755Kg.
		2. Hydroxylamine Sulphate	0.420 Kg.
		3. Bromine	1.734 Kg.
		4. Thiourea	0.289 Kg.
		5. Methyl tertiary Butyl Ether	0.230 Kg.
		6. Paraformaldehyde	0.576 Kg.
		7. N-Butyl Acetate	1.284 Kg.
		8. Acetonitrile	1.359 Kg.
		9. Hydrogen Peroxide, 50% Min.	0.743 Kg.
		10. Isopropyl alcohol	0.477 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/28/2012-CH-II dated 10.11.2015

12
246, 341

F. No.35011/415/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Polydrug Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/208/AM-16/DES-3/311 dated the 02/07/15 vide which application from M/s. Polydrug Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Base**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Methoxy Ethyl Phenol	0.665
2.	Epichlorohydrin	0.52
3.	Methyl Isopropyl Amine	0.509

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
5/16. 343

F. No.35011/336/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Unichem Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/564/AM-16/DES-3/183 dated the 29/06/15 vide which application from M/s. Unichem Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Co-Amoxiclav 250/125mg Film-Coated Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Export Item	Import Item	Qty. Recommended.
1.	Co-Amoxiclav 250/125mg Tablets	Potassium Clavulanate and Microcrystalline Cellulose (1:1)	303.6mg per tablet
2.	Co-Amoxiclav 500/125mg Tablets	Potassium Clavulanate and Microcrystalline Cellulose (1:1)	303.6mg per tablet

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12/82

S.No. 345

F. No.35011/250/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2014

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/53/AM-15/DES-3/69 dated the 08/05/14 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Simvastatin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Activated carbon	0.035
2.	Cyclohexane	1.77
3.	Dimethylformamide	1.33
4.	Imidazole	0.58
5.	Lovastatin	1.39
6.	Methane sulphonic acid	0.06
7.	Methanol	8.63
8.	Methyl Iodide	0.166
9.	Methylene chloride	2.43
10.	Pyrrolidine	0.778
11.	Tertiary butyldimethylsilyl chloride	0.779
12.	Tetra hydrofuran	3.04

This issues with the approval of Director (Cost).

(Barnali Khastgir)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
S.No. 345

F. No.35011/535/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the March, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Hetero Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/711/AM15/DES-3/741 dated the 21/10/14 vide which an application from M/s. Hetero Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Finasteride**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3-Oxo-4-Aza-5-Alpha-Androstane-17-Beta Carboxylic Acid	1.90
2.	Di Isopropyl Ether	10.17
3.	Bis(Trimethyl Silyl)-Trifluoro Acetamide	1.47
4.	2,3-Dichloro-5,6-Dicyano Benzoquinone	0.86

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

F. No.35011/342/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

12
S.No. 350/351

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Shasun Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/340/AM-16/DES-3/202 dated the 29/06/15 vide which application from M/s. Shasun Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Gabapentin Tablets USP 800Mg**. This department has examined the matter and it is requested that DGFT may call copy of Master-Batch formula duly authenticated by Quality-Control Incharge, from the firm.

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12

S. No 353

F. No.35011/96/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the July, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Danopharm Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1262/AM-15/DES-3/1061 dated the 13/01/15 vide which application from M/s. Danopharm Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **4-Sulphonamido Phenyl Hydrazine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Sulfanilamide	1.01
2.	Sodium Nitrite	0.40
3.	Sodium Bisulphite	1.10
4.	Iso Propyl Alcohol	0.75
5.	Activated Carbon	0.100

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
Sr. No. 354

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

21/10/15
354

Subject: Advance Authorization application from M/s. SAIBABA SURFACTANTS (P). Ltd. for the import of raw material against the export of POLY ETHYLENE GLYCOL-400

(Advance Authorization No. 0810135345 dated 12.5.2015).

Ref: U.O. No. 01/83/50/936/AM16/DESIII dated 10.9.2015

M/s SAIBABA SURFACTANTS (P). Ltd. have submitted present application for the import of raw material against the export of POLY ETHYLENE GLYCOL-400

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
POLY ETHYLENE GLYCOL-400	1 kg.	1.DIETHYLENE GLYCOL	0.265 Kg.
		2.ETHYLENE OXIDE	0.735 Kg.

This issues with the approval of competent authority.

A.K. Agarwal
21/10/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/56/2013-CH-II dated 21.10.2015

12
S. No. 356

F. No.35011/403/2014-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Dhanuka Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/161/AM-16/DES-3/163 dated the 18/06/15 vide which application from M/s. Dhanuka Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Amorphous Cefuroxime Axetil USP/BP/IP/JP**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	D-7ACA(Deacetyl-7-Aminocephalosporanic Acid)	0.752
2.	(Z)-2-Methoxyimino-2-(Furyl-2-yl)Acetic Acid Ammonium Salt (SMIA)	0.70
3.	Phosphorous Pentachloride	0.784
4.	Methanol	3.05
5.	Methylene Chloride	2.87
6.	Chlorosulphonyl Isocyanate	0.53
7.	Acetone	1.75
8.	1,1,3,3-Tetra Methyl Guanidine	0.215
9.	N,N Dimethyl Acetamide	1.94
10.	Ethyl Acetate	1.84
11.	1-Acetoxyethylbromide	0.59
12.	Activated Carbon	0.100

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
S/No. 369

Case No.:172/5/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:5/82- ALC4/2015 25.06.2015	Approved
HQ File :01/82/050/00312/AM16/	RLA File :09/24/040/00514/AM15/	Lic.No/Date:0910061384 12.12.2014	

103 **Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/109/2013-PI (Norms) dt. 29.04.2013 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Efavirenz		(s)-5-Chloro-Alpha-(Cyclopropylethnyl)- 2-Amino-Alpha(Trifluoromethyl)Benzene Methanol	0.987
		Triphosgene	0.431

RA may take further action accordingly.

12
S/no. 370

F. No.35011/141/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Morepen Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1478/AM-15/DES-3/1318 dated the 05/03/15 vide which application from M/s. Morepen Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	4-Fluoro-Alpha-[2-Methyl-1-Oxopropyl]-Gamma-Oxo-N-Beta-Diphenyl Benzene Butanamide	0.994
2.	(2R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	0.708
3.	Methylene Chloride	4.354
4.	Diisopropyl Ether	3.791

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
Sl. No. 372

F. No.35011/530/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

12/82
Sl. No. 379

Shastri Bhawan, New Delhi,
Dated the 19th November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:
Application from M/s Reddy Laboratories Limited.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/326/AM-16/DES-3/638 dated the 22/07/15 vide which application from M/s Reddy Laboratories Ltd was sent to this Department for fixation of norms for the export of **Finasteride- (Form III)**. This department has examined the matter and following norms are recommended against this application.

S. No.	Import Item	Qty. Recommended kg/kg.
1.	3-Oxo-4-Aza-5-a- Androstane-17-b-Carboxylic Acid	1.90
2.	BSTFA [Bis-(Trimethylsilyl) Trifluoro Acetamide]	1.47
3.	DDQ [2,3-Dichloro-5,6-Dicynobenzo Quinine]	0.86
4.	Methylene Chloride	10.17

2. This issues with the approval of competent authority.


(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
S.No. 373

F. No.35011/274/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Lee Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/151/AM-16/DES-3/170 dated the 18/06/15 vide which application from M/s. Lee Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **2,3'-DI-O-Acetyl-5-Deoxy-5'-Fluoro-Cytidine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	1,2,3-Triacetyl-5-Deoxy-D-Ribose	1.05
2.	5-Fluoro Cytosine	0.437
3.	Methylene Chloride	2.00

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
Sl no 378

F. No.35011/490/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the November, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Suven Lifesciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/405/AM-16/DES-3/436 dated the 07/07/15 vide which application from M/s. Suven Lifesciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Methyl (E)-2-(2-Chloromethylphenyl)-3-Methoxy Acrylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Ortho Toly Acetic Acid	1.56
2.	Sodium Methoxide	0.416
3.	Potassium Iodide	0.008
4.	Thionyl Chloride	1.24

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
J. No. 389

F. No. 14010/81/2012-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

12
391

Shastri Bhavan, New Delhi-110001

Dated: 17th, November, 2015

To,

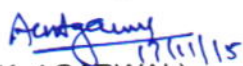
M/s Supreet chemicals Pvt. Ltd.
A-1/5402, 4 phase, GIDC, Vapi,
Gujarat- 396195

Subject: - Advance Authorization Application for the import of raw-materials against the export
of E.A.ACID/ETHERAMINE/CAF
(Advance Authorization No. 0310797113 dated. 8.7.2015)

I am directed to refer to your Advance Authorization application received through Office of DGFT on the subject mentioned above. In this connection, you are requested to submit the following information within 15 days of the issue of this letter.

1. Balanced chemical reactions indicating practical yield obtained in each of the stage of manufacturing process with technical justification along with authentic/standard literature in support of the yield /quantity of the raw-material applied for import.
2. Details of production of E.A.ACID/ETHERAMINE/CAF in the year 2015-16(April to October 2015) and corresponding consumption of raw-materials duly certified by CA.
3. Any other relevant information.

Yours faithfully,


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Copy to:- Shri. Mahender Singh Vikram, FTDO (DES-3), in reference to DGFT/VO No.-
01/83/50/925/ AM- 16/DES-IV/920 dated 8.9.2015

12
S.No. 398
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

12
402

Subject: Advance Authorization application from M/s. AMI organics Pvt. Ltd.. for the import of raw material against the export of 1-(2-[2-HYDROXYETHOXY] ETHYL) PIPERAZINE-99 % MIN.

(Advance Authorization No. 5210041581 dated 16.7.2015)
Ref U.O. No. 01/82/050/848/AM16/DES-III/894 dated 3.9.2015

M/s. AMI organics Pvt. Ltd. have submitted present application for the import of raw material against the export of 1-(2-[2-HYDROXYETHOXY] ETHYL) PIPERAZINE-99 % MIN.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1-(2-[2-HYDROXYETHOXY] ETHYL) PIPERAZINE-99 % MIN.	1 kg	12-(2-CHILORO ETHOXY) ETHANOL	1.100 kg.
		2.PIPERAZINE ANHYDROUS	1.626 kg

This issues with the approval of competent authority.

A.K. Agarwal
21/10/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/2/2014-CH-II dated 21.10.2015

12
S.No. 421

File No. 14010/10 /2013-CH-II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s Orion Chemical Pvt. Ltd. for the import of raw material against the export of 2,3, Dimethyl 2,3 Dinltro Butane(DMNB)

(Advance Authorization No. 0310797764 dated 28.7.2015)

Ref: U.O. No. 01/82/050/914/AM16/DES-III/954 dated 09.09.2015

M/s Orion Chemical Pvt. Ltd. have submitted present applications for the import of raw material against the export of 2,3, Dimethyl 2,3 Dinltro Butane(DMNB)

The applications have been examined and the Department recommends the following norms for the present Advance Authorization application..

1. Item of Export	Qty.	Item of Import	Qty
2,3, Dimethyl 2,3 Dinltro Butane(DMNB)	1 kg.	2- Nito propane	1.120 KG

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/10/2013-Ch.II dated 21.10.2015

12
S. No. 628

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s Survival Technologies Pvt. Ltd for the import of raw material against the export of Trimethylsilyl Trifluoromethane Sulfonate

Ref: U.O. No. 01/82/050/895/ AM- 16/946, dated 9.9.2015
(Advance Authorization No.0310797796 dated 17.1.2015)

M/s Survival Technologies Pvt. Ltd have submitted present application for the import of raw material against the export of Trimethylsilyl Trifluoromethane Sulfonate

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Trimethylsilyl Trifluoromethane Sulfonate	1 kg	1. TRIFLIC ACID (Trifluoro methane Sulfonic Acid)	0.892 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/62/2010-CH-II dated 19.10.2015

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F. No.35011/328/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th June, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1454/AM13/DES-3/51 dated the 09/04/13 vide which an application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Levofloxacin**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Levofloxacin Carboxylic Acid	0.8571
2.	Dimethyl Sulfoxide	0.2193
3.	N-Methyl Piperazine	0.432
4.	Activated Carbon	0.010
5.	Steam/Thermal Coal	As per fuel policy.

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary, to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO),
Udyog Bhawan, New Delhi.

12
S.No. 445

F. No.35011/196/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Aurobindo Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1557/AM-15/DES-3/52 dated the 12/06/15 vide which application from M/s. Aurobindo Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Saquinavir Mesylate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	N-Hydroxy-2-Pyridinone	0.02
2.	N,N-Dicyclohexyl Carbodimide	1.10
3.	Activated Carbon	0.098
4.	Bromochloromethane	1.44
5.	Di Methyl Formamide	1.256
6.	Iso Propyl Alcohol	2.008
7.	Iso Quinoline-(3S)-Carboximide	0.598
8.	L-Phenylalanine	1.15
9.	L-(+)-Asparagine Monohydrate	0.42
10.	Methane Sulphonic Acid	0.338
11.	Methanol	0.909
12.	Methylene Chloride	2.334
13.	N-Hydroxy Succinimide	0.344
14.	Tetrahydrofuran	3.370
15.	Toluene	0.663
16.	Tri Methyl Chlorosilane	0.770

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
S. No. 646

F. No.35011/82/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the June, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Divi's Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/822/AM-15/DES-3/1098 dated the 15/01/15 vide which application from M/s. Divi's Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Alpha-(2-Methyl Amine) Ethyl Benzene Methanol**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Benzaldehyde	1.72
2.	Iso Propyl Alcohol	0.78
3.	Palladium	0.002
4.	Paraformaldehyde	0.40
5.	Acetophenone	1.63
6.	Sodium Boro Hydride	0.11

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

12
S.No. 447

F. No.35011/81/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the June, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s Divi's Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1491/AM-15/DES-3/89 dated the 16/06/15 vide which application from M/s. Divi's Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Nabumetone**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	2-Acetyl-6-Methoxy Naphthalene	1.71
2.	Methanol	3.16

2. This issues with the approval of Director (PI).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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B-04/82
12/12-16

Subject: Advance Authorization application from M/s. Deepak Nitrite Ltd for the import of raw material against the export of ORTHO TOLUIDINE.

(Advance Authorization No. 311052056 dated 22.12.2011.)

M/s. Deepak Nitrite Ltd have submitted present application for the import of raw material against the export of ORTHO TOLUIDINE.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ORTHO TOLUIDINE.	1 kg	TOLUENE	1.040 kg.

This issues with the approval of competent authority.

A.K. Agarwal
19/10/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/36/2012-CH-II dated 19.10.2015

M.No. 12/82/AM-16
~~S.No. 87~~ B-6; B-7

F. No.35011/105/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Inchem Labs Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1045/AM-15/DES-3/1066 dated the 13/01/15 vide which application from M/s. Inchem Labs Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Aminoacetonitrile Hcl	1.19
2.	Nitromethane	Not shown in the process or reaction. Hence not recommended.
3.	Aluminium Chloride	1.717
4.	Phenol	1.21
5.	4(4-hydroxy Phenyl)-2-Butanone	0.70

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

O/o THE DEVELOPMENT COMMISSIONER (MSME)
(Chemical Division)

7th floor, A Wing, Nirman Bhawan,
New Delhi
8th October, 2015

OFFICE MEMORANDUM

Sub.: Amendment of the norms in r/o the Advance Authorization No. 310710561 dated 26.09.2012 issued under Para 4.7 of HBP (Vol.I) obtained by M/s Makson Industries Pvt. Ltd., - regarding.

Kindly refer to U.O. No. 01/82/050/889/AM13/DES-III/1356 dated 9.3.2015 enclosing representation of the unit on the subject mentioned above.

The unit has requested to amend the description of the items of export. However, it is mentioned that there is no change in consumption in raw materials i.e. quantity of import items.

In this context, the description of the items of export may be amended as follows;

1. VICKS VAPORUB DCRB 5G 1S x 60(DISP) x 18 AWCG
2. VICKS VAPORUB DCRB 10G 1S x 60(DISP) x 18 AWCG
3. VICKS VAPORUB DCNG RUB 25G x 12 x 24 P. CODE
4. VICKS VAPORUB DCNG RUB 50Gx12x8 AWCG U/50G 1Sx12x12 AWCG/DCNG 50G x 12 x 8 ORG AWCG/50Gx12x12 ORG
5. VICKS VAPORUB DCNG RUB 100Gx6x12 AWCG.

This issue is with the approval of competent authority.


(J.P. Pathak)

Asstt. Director (Chem.)

**Shri Mahendra Vikram Singh,
Foreign Trade Development Officer,
R.No. 414,
O/o Director General of Foreign Trade,
M/o Commerce and Industry,
DES III Section
Udyog Bhawan, New Delhi**